MOTION RE. INTERIM REPORT ON INDUSTRIAL PLANNING AND LICENSING POLICY—dontd.

Motion re

MR. CHAIRMAN: Now we go back to the discussion on the motion regarding the Interim Report on Industrial Planning and Licensing Policy and Shri Dahyabhai Patel will speak. Shri Dahyabhai Patel.

[THE DEPUTY CHAIRMAN in the Chair]

रामकुमार भुवालका (पश्चिमी बनाल) : मैडम डिप्टी चेयरमैन, कल जब मैं बोल रहा था तो उस समय श्री भूषेश गुप्त ने गुक मवाल किया जो इस प्रकार था :

"But can you deny that Ram Kumar Bhuwalka is connected in Calcutta with the Birlas and that Mr. Birla took him to Moscow?"

तो मैं यह जानना चाहता हूं कि वे कैंते जान गये कि विरला जी मुझें मास्को ले गये जबिक सच्चाई यह है कि मैं मास्को स्वयं ही मया था। मैं जितनी भी दफा गया स्वयं ही गया भीर बिरला जी के साथ नहीं गया। ने कैसे कहते है कि मैं बिरला जी के साथ नया ? I want to know.

THE DEPUTY CHAIRMAN: That is ail right. I want to say that I have got 35 names from the Congress Party. You will all have to sit until you are called but even then all will not get a chance

SHRI DAHYABHAI V. PATEL (Gujarat): Madam, we have been discussing what is called the Interim Report to the Planning Commission on Industrial Planning and Licensing Policy. We have been no admirers of the Government planning policy. In fact, my party has been criticising the manner in which planning and licensmg has been carried on by the Government. But yet I am rather surprised at the manner in which this question was sought to be brought before 635 'RSD-4.

the House. Madam, we had a Report not very long ago, the Monopolies Commission Report, on which, I do not know how much attention Government has paid but I believe that document has given enough material for thought to the Government before another Report was called for. I do not know how and why this new Report has sudden'y come upon us I do not know whether the study as it is called by Dr. Hazari was entrusted to him by the Planning Commission or by the new Minister for Planning. Does it indicate a new policy, a departure from the old policy, as I seem to think from the trend of the debate that I listened to all day long yester-We have understood in this House, whether we like it or not, that according to this Government, avowed policy, has recognised that two sectors are going to be developed. Of course, I have added my own rejoinder to it but for the present I will not refer to it. We have recognised the role of the public sector as well as the private sector and the Government has the avowed object of allowing the private sector to develop with a view to developing industries in this country to avoid unemployment and to raise the standard of living of people.

SHRI P. N. SAPRU (Uttar desh): But the dominant role is that of the public sector.

SHRI DAHYABHAI V. PATEL: I do not say dominant or otherwise. What is dominant? I will presently come to what is dominating the mind of the hon. Member. I will presently come to it and I hope it will dominate the minds of people who have a rational mind and it will make them exercise their brain, their intelligence, a little more than they have been doing so The Monopolies Commission Report was before us only two years ago. The Monopolies Commission on page 136 and 137 of their Report have said:

We have already indicated the view that the concentration of economic power has helped the econo[Shri Dahyabhai V. Patel.]

mic betterment of the country. Even today our industrial development is far behind that in the western world or in Japan. But what little development there is owes much to the adventure and skill of a few men who have in the process succeeded also in becoming "big business" thus concentrating in their hands a great portion of the economic power controlling and directing the production and distribution of national wealth and income. It is fair also to state that after concentrating power in their hands these have gone on often to push forward development of further industries. which has been to the advantage of the country. It is also generally agreed that concentrated economic power has been responsible for the greater part of the not very high capital formation in the country. Huge profits were often earned so that even after the distribution of high rates of dividends good pluses were left. Those were utilised to add to the industrial capita', whether by way of issue bonus shares or in the shape reserves or by investment in fresh ventures.

It is important to note that big business has been able to attract and obtain foreign collaboration and such collaboration has helped the starting of many industries specially by supplying the essential machinery and technical know-how. As we have already stated when discussing the factors responsible for concentration of economic power, foreign business concerns are not likely to extend cimilar collaboration to small units."

There is much more in this Report. I do not know why it has escaped the attention of the Government. Besides, some investigation of concentration of wealth and income has already been made by the Mahalano-

bis Committee and we do not think that with the limited time at our disposal we will be able to make any further addition to the results of their labours. It was spread over years. The terms of reference read in their entirety also appeared to us to exclude any study of concentration in the hands of big trade unions and the power of labour over the process of production. How very relevant this study would be in the present context of gheraos undertaken by some of the labour unions? Is this helping production?

Madam, as regards this Report itself, I do not know how it came before this House. I was surprised. When on the last occasion a calling attention motion was moved I felt that a document like this which was in the consideration of the Planning Commission and which was not complete in itself should have been fully and come to us in that manner. I also tried to point out that the calling attention motion was not the correct method  $\mathbf{of}$ bringing this matter before this House. My objection was overruled but, Madam, what the the reason urged in Chairman's room? I do not whether you were present or not. One reason urged very strongly was, it is this Birla who has helped the Opposition; he has defeated us in Rajasthan and therefore this matter must be brought up. If this is the driving force behind all this . . .

SHRI AKBAR ALI KHAN: (Andhra Pradesh): Who said it?

SHRI DAHYABHAI V. PATEL: Mr. Chandra Shekhar said it.

SHRI CHANDRA SHEKHAR (Uttar Pradech) It is totally wrong, false and a total lie. I repudiate this charge. I never said this and I am not accustomed to say things and then say I have not said. Whatever I say, I say frank'y and forthrightly I do not play stooges behind the curtain.

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SHRI DAHYABHAI V, PATEL: 1 have repeated what I have heard. The other person who heard it is there. It can be verified from him. Also what has been said in this House? It has been said that a person like Morarka has been defeated.

SHRI CHANDRA SHEKAR: Of ` course I have said that and I still say that.

SHRI DAHYABHAI V. PATEL: Is it not the right of any citizen of this country to stand from any constituency that he likes? Is it the monopoly of anyone to stand from a certain constituency? A person may be doing good service as a parliamentarian but it is for the voters or the electorate to decide. It is for the voters of the constituency to choose whom they should send and there should be no vested interests developed in the electorate.

Mr. Merarka may have done many good things. I have no quarrel with him. I admire the way in which he did some of the things in the Public Accounts Committee and Members of this House will remember that I have supported some of the matters which attention was drawn in the last few years. But that does not preclude my saying that in a parliamentary democracy any person, any son of the soil, has a right to stand from whorever he likes and put an interpretation

SHRI NIREN GHOSH (West Bengal): Nobody disputes his right. But what was the purpose behind it?

SHRI DHAYABHAI V. PATEL: But that was shown as a reason for this.

SHRI NIREN GHOSH: His role in that was disputed.

THE DEPUTY CHAIRMAN: Please come to the Report now.

श्री राजनारायण (उत्तर प्रदेश): चन्द्र शेखर जी के तहने का मालब यह है कि पैसा न होता तो बिडला उनको हरा नहीं सकते में।

SHRI DAHYABHAI V. PATEL: Madam, that is entirely a different question. The cost of elections is entirely a different question. That is a matter to which our party has drawn the attention of the House more than once. The manner in which licences have been given has been criticised by our Party more than anybody else in this House and the me hod of giving licences. It is our Party which has said that there should be a better system of licensing, a quasijudicial system of licensing should be set up, not the method of licensing today, which has many defects. Whatever be the present system is it not uniformly applicable to all business houses? If certain officers, certain Ministers. if you please, of the Congress Government, of your Party Mr. Chandra Shekhar, have been such that they have not done their duty properly, why do you not deal with them in your Par'y? Why do you bring all these matters before us? Why do you not clean your Augean stables? Why do you bring this stink and mud before this House.

and Licensing Policy

Dr. Hazari savs:-

"Within the limited period of six months allotted for this study, was not possible to examine the extan, to which implementation of licensing policy has subserved the objectives indicated above."

Now, this is the first admission by Dr. Hazari, who has prepared the report as to why this Report is not perfect. There are many good things in the Report. I am not shutting eves to them. Some of his assumptions and conclusions are understandable. Others are too sweeping generalisations. For instance, few will. dispute his finding that industrial planning is faulty and outdated and could no longer be relied upon to deliver the goods. More so the Planning Commission has not been able evolve a well-ordered list of priorities and flexibility of inter-related programmes for performance at various levels. Besides, there is no clear dis-

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tinction between targets which are compulsive and must be adhered to at all costs and others which are merely indicative. Matching of priorities and relative profitability, of planning objectives and techniques with market criteria and tests, should be the main industrial instruments of planning and policy. Social canalisation investment cannot be achieved by reliance upon one instrument alone, be it industrial licensing, taxation, market mechanism or any other.

I think some of the conclusions that are in the Report deserve consideration. On the basis of studies he has made suggestions which are expected to achieve the broad objectives of industrial policy, viz., the regulation of industrial development and canalising of resourcer according to plan priorities and targets, prevention of concentration of wealth, protection of small scale industries against undue competition from large scale industries, encouragement of new entrepreneurs to establish industries, distribution Λf industrial development on widespread basis in different regions and fostering of technology and economic improvements in industries by ensuring units of economic sizes and adopting modern processes.

Some of his suggestions also need consideration, e.g., delicensing of industries on a large scale and freedom to expand and diversify. He is talking sometimes as if he were a Member of the Swatantra Party. This, however, should be preceded by selection of a few top priority areas for planning in depth with pre-emption of foreign exchange and provision of complementary domestic resources. If licensing is retained, the exemption limit for new undertakings should be raised from Rs. 25 lakhs to Rs. 1 crore, that for substantial expansion should be 25 per cent of existing licensed capacity or Rs. 25 lakhs, whichever is more, and that for new articles should be fixed at Rs. 25 lakhs. The entrepreneur must, in return for package

licence, undertake to commission the project within an agreed period be ime. Licensees may where possible after inviting something like tenders, and after appraising the costs as compared with international costs. Parties which fail to make progress in implementation of licences should be penalised by transferring their licences to any alternative agency for completion of the project and its management. As a rule. not more than one licence and/or CGC-capital goods clearance-for a single firm or business group. An application to Capital Goods Clearance should be deemed to have automatically if it is not approved within two years. All unimplemented licences issued before December 31, 1964 should be revoked. Steps should also be taken to revoke unimplemented CGC approvals licences, if the applicants fail to make adequate rapid progress. It would be neither necessary nor logical to retain the present distinction between the free. and banned lists for licensing.

While these are some of the recommendations, I would point out certain remarks that he has made, which he himself points out, should be followed. He says at page 1:-

"Within the limited period of six months allotted for his study, was not possible to examine the extent to which implementation of licensing policy has subserved the objectives indicated above."

Then, at page 3 he says:—

"The data suffer from severe limitations, as set out later in para 11. Briefly the data are partial, incomplete and in some cases not fully reliable. They should be taken as rough indicators of magnitudes, not precise amounts.

"The growth of investment intentions has, on the other hand, clearly faltered in the last 21 years as compared with the eve of the Third Plan."

Then, he says:-

"Delicensing and freedom to expand and diversify imply that regutation through the Industries Act of the level and pace of investment in specified industries, balancing of demand for and supply of individual products, location and size of plants is now being left to the market mechanism, regulated by fiscal and credit policies, in so far there is no direct foreign exchange burden. The liberalisation of policy on expansion and diversification is a move in the right direction, provided the preliminary essential of industrial planning, referred to earlier, have been firmly grasped."

While Dr. Hazari has made a study of some of the projects, I do not know why Dr. Hazari did not go further, why he confined his study only to the private sector. Perhaps it will more profitable for him, for the Planning Commission, for the Finance Minister and for this country if he had not limited his study to this. T do not know whether he was precluded from going further by the time limit of six months that was set. I do not know whether he set it himself. It is not clear from of the reading of the report because after all initially it was a sort of a private document that came into the hands of a Member and he raised the matter in the House. The matter was raised I think in April. We are at the end of May. Perhaps in these two months some of the defects from which this report suffers admittedly could have been rectified and Government could have given us a version which was clearer and more accurate to help Members to decide what to do.

Madam, there is a section, I know, and my friends who sit here, have openly advocated a policy of State ownership. We understand it But has that section also creeped into the Congress? There is one there. That is also known. But has it become so powerful that it wants to suppress private enterprise completely? We

heard the tale of what the private enterprise has cone, the misdeeds of the private enterprise. Unfortunately the other side of the picture has not been placed. Whatever industrial progress has been made in this country, as pointed out by the Monopolies Commission, has been made at initiative of the private sector. Why not Dr. Hazarı and the Planning Commission consider what would be the s ate of our economy if the industry was controlled in that way? After all the objective study as promised in the findings and in the general observations was not undertaken for jumping to conclusions that would suit the convenience of anyone. It is very essential at the outset to remember that Dr. Hazari himself admits that the data at his disposal was inadequate to enable him to come to decisive conclusions. Why was proper data not placed before him? Therefore, on his own admission the findings of the report may at best be imperfect based on imperfect and inadequate after which to put interpretations on his findings or to insist that his findings are sacrosanct and should implemented forthwith would be entirely misleading public opinion. best the report is an interim report. His conclusions ipso facto are no less imperfect.

It is unfortunate that this report admittedly defective and imperfect is being utilised for political purposes which was not the intention. The political purposes have been the encouragement of the public sector more and more, the diminution of the rule of the private sector and the enlargement of the role of the public sector which has unfortunately not been able to play its role properly. I will come to that presently.

The prima facie view of the report does lead an objective observer to the irresistible conclusion that besides the data being inadequate, Dr. Hazari's thinking seems to have been vitiated by what he thinks the strident progress made by one of the leading industrial houses. The interim report

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reveals a deplorable lack of judicial balance in the evaluation of the little data available to him and templation to be influenced by extraneous political considerations, likes and prejudices. The rationalist in Hazari has compelled him to be all praise for the impressive growth of the Birla industrial houses, especially under conditions hardly coagenial to industrial development But his perverted notions of social order about which there is unmistakable evidence in his report lead him to deplore what he erroneously thinks the growing concentration of economic power in the hands of a few

Therefore, when the data is inadequate and the study is not objective and impartial it is of urgent importance to consider the whole report as a piece of too many sweeping generalisations and political views should not merit the serious attention of the economists, the Parliament and the Government, and it should either revised completely giving Dr. Hazari or anyone you like time to do it or consigned to the archives to which many other reports have been so far.

Undoubtedly we are passing through a crisis in thinking. We have solemnly chosen to adopt mixed economy but there is of late an increasing tendency to develop the public sector at the expense of the private sector and talk loosely in terms of nationalisation in spite of the deplorable performance of the public sector undertaking to which I will soon come.

It is to cover up the deplorable performance of the public sector undertakings that the occasion is being used on the basis of what is called a report but which is admittedly imperfect and needs more detailed study and looking into, and this occasion is also being used to push the country further into statism, even though the experience of statism not only in our country but elsewhere has been none

too good It is the feeling of frustration that is prevailing all over that is being utilised to misguide people and to make those who have agreed give up the present policy of mixed economy,to push them further turthe into state ownership.

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This type of crisis in thinking c. ystally clear in Dr. Hazari's report. It is high time that either we go ahead towards unbridled nationalisation and statism even though our whole economic destiny would be at through this road, or once and for all we decide to perpetuate the balance between the private sector and the public sector. There is no which middle of the road policy could be fruitfully adopted if economic progress is to be ensured.

It is certainly unfortunate that the Government should have been called upon to stop issuing licences to one of the leading industrial houses on the basis of imperfect findings of an illconceived report. If information in this regard is incorrect, I stand corrected.

This is what our party has been from the beginning. pointing out The system of licensing needs to be taken out of the hands of the bureaucratic official machinery and if regulation is necessary as it will be for sometime, this regulation should be entrusted to a quasi judicial body The root of the trouble is perhaps that this failure of the Government respond to this appeal has led it from one mistake to another.

There are other conclusions of Dr. Hazari which are not altogether sound. Take for instance his that industrial licensing has become a convenient instrument in the hands of big business to foreclose licensable capacity by putting in multiple applications for the same and getting hold of several licences. Further, most of the licences are not followed. In this behalf he has made

a case study of the Birla group of enterprises. He points out that this Group had succeeded in getting a sizeable share of licences in the past few years. At the same time, nearly half of the licences had not been followed up. The result, according to him, had been the prevention of ncw entrepreneurs from entering the field. Nevertheless, he admits that considerable this group had shown entrepreneurial and managerial ability and therefore had been able to expand tast, even during circumstances when conditions were generally unfavourable for industrial advancement.

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He has also suggested that as matter of policy, the Planning Commission and Government should declare that certain traditional industrial activities shall be closed in future to the specified ten or fifteen largest business groups and associates. This would imply the large groups already established in these activities shall not be permitted to expand in these which would henceforth be eserved for small groups and independent businessmen In the event of a change in the coverage of industrial licensing or its practical abolition, the large group should not, according to the Report, receive any capital goods clearance or assistance from financial institutions for expansion within the traditional industries. However, large groups would welcome in areas of new technology and where there are economic possibilities of large exports.

His recommendations relating to delicensing of industries. exemption limits for new undertakings and expansion, the obligation on the part of entrepreneur to commission project in time and doing away with free, merit and banned lists generally welcome. -

Madam, I would like to draw attention of the. Members to Explanatory Memorandum circulated

along with the General Budget of the Government of India, particularly to the statements at pages 164, 165 and 166 where the performance the public sector undertakings is dealt with. There are. believe, 60 public sector undertakings. I do not know ther the Covernment have made a study of some of these or not. But the Government-and I believe the Members of Parliament also-who are interested in the subject-would be well advised to take into account this matter, opiain copies of publications on economic research by bodies like the Federation of Indian Chambers of Commerce and Industry and **o**thers. They should look at this Purely from the commercial point of view, that is from the view of the economic progress of the country I Would draw your attention to only two or three paragraphs from the performance of Government Undertakings, 1958—1965, issued by Economic and Scientific Research Foundation of the Federation. first paragraph is at page 33.

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"The performance of the public sector undertakings, in terms returns on invested capital, from the investors' point of view, is even less satisfactory. private industry earns about per cent (net profits) on the invested capital (net worth) earnings of government undertakings in this respect are of the order of 2 per cent, i.e., less than a fifth of the former. This large difference is naturally reflected in the relative volume of dividends distributed by the two sectors. Dividends as percentage of net worth have averaged around 6 per cent in the case of private industry during the period under review The government undertakings, the other hand, have only once exceeded 0.9 per cent and have 'v named about 05 per cent, that is, nearly one-twelfth of the general level in the private sector.'

THE DEPUTY CHAIRMAN: What we are emphasising is the licensing policy.

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SHRI DAHYABHAI V PATEL: Madam, is it not natural to note what this licensing has resulted in? It may not be good to some. what we should look into in terms of the Report is the performance of the private sector. And certain Houses have been mentioned. So, I think I am in order in making some general remarks. I am reading the whole thing. On page 27, it is pointed out:

"The marginal return on capital for all public sector was estimated at 6 per cent in the case of public sector undertakings and at 19 per cent in respect of private sector enterprises. On this basis, it is possible to say that the private sector is able to obtain 3 times the return on capital obtained by the government undertakings in similar acti-Steel in the public sector vities. accounts for more than 40 per cent of total capital employed in all the government activities. If steel is included, the public sector's marginal return turns out to be much lower, about a sixth of the normal figure in the private sector."

## Then on page 39:

"If we average the income yields over the seven-year period under review, we find that the 'income differential' is Rs. 22 per Rs. 100 of employed capital (Rs. 31 and Rs. 9 in the private and public sectors respectively)."-

If we take the case of Rs. employed in these, the difference is so glaring; in the case of the private sector the yield is Rs 31 and it is Rs. 9 in the public sector—

"There is thus a notional loss of Rs. 22 for every Rs. 100 of capital used in the public sector in preference to the private sector. On this basis the yearly national loss

industrial output at the end of the Third Plans would Second and therefore be Rs. 206 crores in the Second Plan and Rs. 382 crores in the Third Plan

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"In the course of the last ten years, therefore, the loss incurred by the industrial sector has reached a level of Rs. 588 crores per year."

What a difference would this make to the economy of the country if this was not so. Would it not be much more worth while for persons Dr. Hazari and the Planning Commission to concentrate their studies more on the reasons why we losing all this money, why we have lost all this money, why we go out in this manner after the private sector. Do we wish to have a sort of witch-hunt in the case of people who are able to do things better? references to income-tax arrears and all those sorts of things. Madam, I am not pleading for anybody who evades the law or anyone who does not pay his income-tax. My friends will bear me out, those who have cared to listen to me properly that I have no objection to the Government dealing with those people who do not behave themselves I do believe in a private sector. I believe in a clean private sector. And if the machinery of the Government is such that the private sector does not remain clean, the Government must take proper steps. If you feel that there are some people in the private sector who do not behave themselves, deal with them according to the process of law. But do not brand the whole private sector as corrupt or incompetent. Incompetence is entirely in the public sector.

Madam, the other point that I would like to urge particularly upon my friends who go abroad and see things is this. When bey talk concentration of wealths, where is the wealth? Some people talk that Mr. Birla is a big man. What is Mr. Birla in comparison of the wealth that is

there outside in the world? Do we not want to raise the standard of wealth in the country? I was very glad when somebody said that want 20 people like him. But are you going to get 20 people like him? All this sort of witch-hunting is not right. What we want is to encourage people to make money, to provide employment and to pay their taxes regularly Does the public sector undertakings pay any income tax? Do they give any returns? Do the tax-payers get anything in return for his contribution? The sector pays dividends. pays taxes and yet contributes so much to the growth of industry, employment. Therefore, this negative attitude of my friends here which creeping into the Congress needs to be amended and clear; other wise there is on hope for this country ever rising.

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THE DEPUTY CHAIRMAN: Shrimati Reddy. I am afraid I will not be able to pick and choose names and I will request Members on this side of the House to keep to the time-limit of ten minutes.

SHRIMATI LALITHA (RAJAGO-PALAN) (Madras): Why restrict to ten minutes in our case when others have been getting twenty minutes

THE DEPUTY CHAIRMAN: Unless I strictly follow this you may not even get a chance to speak.

SHRI M. M. DHARIA (Maharash-I would like to tra): one point. your attention to  $\mathbf{w}$ ho given the Those have notice of the motion, at least should be given a chance to speak. have given their And those who amendments, at least they should also get a chance to speak.

THE DEPUTY CHAIRMAN: Those who have given their amendments will get a chance.

SHRIMATI YASHODA REDDY (Andhra Pradesh): What about those who have given notice of the motion?

SHRI C. D PANDE (Uttar Pradesh): I have given notice of the motion,

THE DEPUTY CHAIRMAN: I have not got the motion before me. I do not know how many there are. Anyway, carry on. Mrs. Yashoda Reddy.

SHRIMATI YASHODA REDDY: Madam, at the very outset let me thank you for breaking the monopoly of men's domination since yesterday. There have been many things which were relevant and irrelevant. The whole of yesterday I have been listening to them. I want to confine myself to the Hazari Report on the working of the Industrial Planning and Licensing Policy vis-a-vis the present economic situation of India today. But before that, Madam, I would like to say one word in deference to what Shri Chandra Shekhar and some other friends on this side and the other side pointed out about the misuse of licences and malpractices as given in the Report.

Whether it is Birlas or Tatas or anyone else, I just do not care. Whether it is a private person or a Government officer or a Minister, whosoever has misused the law, whosoever has done anything against the nation, let him be brought to book. If an officer is wrong, if any businessman is wrong or a Minister is wrong, I think nobody in this House will object to it. Let the law go ahead.

say Madam, I would like to thing. I did not want to touch this point but, Madam, yesterday everybody concentrated on these Birlas. I do not know why we ্ derda**y** this Birla-phobia. or against speeches were either Birla. Let me subm. the Members that after all we are children. We are M mbers of Parliament. Here is a report which Dr. Hazari has written.

SHRI ARJUN ARORA (Uttar Pradesh): Many of us have children.

SHRIMATI YASHODA REDDY: The whole of yesterday they were talking. I did not interrupt. I listenand to the speeches. I expect the same courtesy from them.

Madam, the gentleman, Mr. Hazari, himself says that the facts are limited. He says that it is an interim report. He says that the data was not available completely and he says most of time that it was unreliable. Madam, if that is the case, do you not think that at least the benefit of doubt has to given to a house which has been so much criticised.

I do agree there is some concentration. I do agree that in the private sector some houses specially concentration of wealth, But, Madam, how far is it correct to say that these people are menace to the country. that these people are nothing but evildoers, that these people have everything bad; they have done good? Madam, as was very correctly pointed out by my friend, Mr. Bhanlari, yesterday, there is room for genuine doubt. I am not here to plead for anybody. Madam, let me make it clear that I have neither business connections either for myself or for anybody in my family nor have I ever seen the face of Birla. I do not even know the shadow of Birla.

Their ARORA: SHRI ARJUN shadow is too long. It may fall on you without your noticing it.

SHRIMATI YASHODA REDDY: may tell you this much maybe you can comë under their shadow but I can always escape from it.

Madam, there is the Monopolies Commission report. It says that the Birla companies are 151 in number whereas Hazari gives a higher number. Maybe it is correct. About the licences Dr. Hazarı says that many licences have been given. But he also says that multiple accounting is there; accounted some licences have been many times. Then he does not differentiate between the letter of and actual licences approved. In the matter of licences, Madam, the House

and Licensing Policy knows that every letter of intent is no, a licence, and every licence which has been given may or may not be utilised. And licences may not always have new units. It may be for an extension. It may be for a new article. It may be for a change of location. If a licence is given automatically it does not mean for unit.

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Again, over this question of extension, what about the Tatas? The Tatas have increased, I think, ten more than Birlas have increased in these ten years.

HON. MEMBERS: No, no.

THE DEPUTY CHAIRMAN: On that you may collect more information.

SHRIMATI YASHODA REDDY: That is what I am saying. Let us not waste our breath on Tatas or Birlas. Let us not condemn anybody. us wait for the report which the hon. Minister said is coming in August. If there is anything wrong if anybody has unscrupulously got any licences, certainly we should have to look them.

But, Madam, I want this House to focus their attention to the peculiar Indian economic system today. Madam, you know and every one of us knows what was the economic condition of India about 20 years back. Rightly or wrongly, some of these houses who had become rich after the war were asked to put their resources for quick and rapid industrialisation. our planners wanted and we wanted a quick and rapid industrialisation for clearing away our mass poverty, for clearing away unemployment, if possible, completely. Now the very forces which were used to help industrialisation also help concentration I want to ask my friends, were we not aware of this? Did not the planners know it? They did that is why clauses (b) and (c) of article 39 were introduced in the constitution saying, "let there not be concentration, especially concentration against the common good." Let is be clear it is not concentration as such but concentra-

tion against common good that was § opposed. Madam, this House wanted a certain amount of planning. We wanted a planning system. And for that planning system we formulated the Industrial Policy Resolution. We wanted the country to develop on that pattern. Now with our limited sources we knew that we could not bring about rapid economic development. My friend, Mr. Patel, says that the licensing system was not good. Now can you doubt the bona fieds of the Government? I agree that the issue of licences there have been some malpractices. There have been certain shortcomings. But we cannot doubt the licensing system itself and say that the licensing system has been put with a bad motive.

Madam, everybody has been quoting from the Monopolies Commission's Report. On page 6 the Report says:

"The actual needs of the situation proved too strong and not much could be done to counteract the various forces which made more and more concentration inevitable. On the contrary, the planned economy which the Government decided to accept for the country as the quickest way, to achieve industrialisation on the right lines has proved to be a potent factor for further concentration"

Again, what does the Industrial Policy Resolution and the Industries (Development and Regulation) Act say? The licensing system itself is Madam whatever may be results the motives cannot be do" You may now question the results. You may now want a better way of doing things. But you cannot doubt the motive for licensing. The licensing anthorities wanted to give licences where the capital goods were available, where the machinery was availaable or where the raw materials foreign collaboration could come from. And, Madam, what happened with the

break-down of agriculture with balance of payments position being upset? The Government could come in and we had to stop imports and necessarily we had to allow the Madam. few houses to concentrate, And then when you gave licences, it is not because the licensing system was favouring one particular house or that any house fluenced it. The very planning system, the very licensing system allowed this sort of concentration.

Then, Madam, what does Dr. Hazari himself say on concentration. He says, on page 356 of his own book on the Corporate Project Cor:

"If directives and value judgements are set aside and attention is focussed on the urgent needs of the economic situation, there difference room for honest opinion on whether the increase in concentration that took place between 1951 and 1958 was undesirable excessive. An increase and in concentration has its economic and technical advantages and can do some good."

(Time bell rings)

Madam, I will just finish in another five minutes. I am the only lady member to speak so far. Please excuse me. They had the whole of yesterday.

Again the Monopolies Commission itself says, on page 136:

"... When little development there is .... much to the adventure and skill of a few men who have in the process succeeded also in becoming "big business" thus concentrating in their hands a great portion of the economic power. It is fair also to state that after concentrating power in their hands, these men have gone on often to push forward development of further industries, which has been to the advantage of the country. It is also generally agreed that cen-

[Shrimati Yashoda Reddy] centrated economic power has been responsible for the greater part of the not very high capital formation · in the country."

Motion re

You may ask, now are you going to accept concentration? Are you going to allow the private sector to have its way? No. We have accepted the mixed economy which includes both private and public sector. I would like to agree, for once, with Mr. Dahyabhai Patel. The biggest monothe polist to-day is Government itself. And when the Government is not able to take up all the industries and it should not, when there are no resources, when foreign collaboration is not coming, when the foreign exchange and even the capital of the country itself are limited, if there is a group of people which is going to do something, then we should not be prejudiced and we should not condemn them unnecessarily And Dr. Hazari himself says in his book that there are two ways of counteracting concentration. One is the negative, quickest way; the other is a positive, long drawn out way. The negative way is what most of my friends have been saying, i.e., doing away with the private sector and concentration. I do not accept or propose to have this negative system of breaking up the groups. He says a break-up of the large groups is legally impossible. The other method is nationalisation of large groups. He says you can nationalise an industry, but not a group. Even if you overcome legally, what is the economic position? What he says is very interest-"The economic case He says: against the break-up of groups is even stronger. The country lacks organisation even more than it lacks capital. This break-up of the few existing large organisations would entail the loss of the useful experience and skill that have been built up in and by these organisations." He also says—this is very important—"A complete embargo on the growth of the large groups would be suicidal

in the present context." I have no time, otherwise I would read more of this. He says "Risks are inherent up growth but there is a point beyond which it is unwise to take risks. One could think in terms of imposing severe restrictions on the growth of large groups if one were reasonably confident"-please mark the words-"that others, i.e. small and medium groups, independent and new industrialists, and the State, could set and expand a wide variety of large scale industries with a speed efficiency comparable with that expected of the large groups. There are no such grounds for such confidence." Afterall, we are not viewing it from the point of view of the public sector or the private sector, or from the point of view of Tatas or Birlas. We have to view this from the economic point of view. all, the economic policies and the Directive Principles are not rigid things. Industrialisation is a longdrawn process and we cannot by one stroke wipe out the things of yesterday. So, we come to 2nd and positive way of doing away with concentration. We should realise that it is not once for all process and it takes time. In this connection the Government will take some time. I would like to say Madam, that in the licensing system, the Government should be more careful to encourage small industries. They must reserve certain fields for the minor and medium groups where the big groups cannot come, see that credit is issued to them, see that the market is given to them and also arrange to provide foreign collaboration to them. The corporate sector also should be developed. As long as the State connot take it completely and small industries come in, we should allow the big houses. There is no monopoly in this country in the correct sense of the word and as long as concentration does not work to the common deteriment, we should allow it. We should not be guided by public or private sector. We should be guided by only what is judicious in the present con-

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text of things. What is socialism? It is wiping out every thing before other things are developed, just like the demand of the Hindi people that English should be removed before Hindi can come in. Can we do it? I am only giving you an example. So the private sector also should be there. It is a necessary evil, But do not wipe it out till the other things are developed. We have accepted its co-existence with the public sector. So with these things in view, I want the House to proceed. Thank you very much. I am sorry I have exceeded my limits.

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SHRI SURESH J. DESAI (Gujarat): Madam Deputy Chairman, very thankful to you for giving me this chance to speak. After the brilliant speech of my hon. friend, Shrimati Yashoda Reddy, I have not much to say about this matter. I will only say that Dr. Hazari's Report has to be considered from a dispasstonate and objective view-point. On the one hand we have to keep our objective clear in view. i.e. concentration prevention of οf economic power in the country. On the other hand, we have to steer clear of exaggerations which we have heard in this House yesterday such as that the economic policy of India is being dictated by Birlas. If that is so, it means that the whole of the Industries Ministry, the whole of the Planning Commission with its illustrious Chairman, the Prime Minister of India, and its Deputy Chairman, Mr. Asoka Mehta, a veteran socialist, are all under the influence of the Birlas. This is not a fact. And we have also to keep clear of exaggerations such as that Mr. Namboodiripad is a stooge of the Birlas or that the whole Keneedy Administration in America was under the influence of the Birlas. There is no limit to the exaggerations, irresponsible exaggerations, we have heard in this House the whole of yesterday. I refute these exaggerations and I say that we have to keep clear of them.

Now, Dr. Hazari's Report has to be considered from four angles: firstly, whether so many licences have been issued to this business house or not; secondly, whether these licences have resulted in a foreclosure or not; thirdly, whether there is excessive economic growth of this particular business house; and fourthly, the question of concentration of economic power and how to stop it.

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Now coming to the question of the number of licences issued to this business house, the Industries Minister said yesterday that he would enquire into whether there has been any discrimination in favour of any business house and whether there has been any foreclosure. So I will not go into it in detail. But one thing strikes me, Madam, and it is that when this matter came up nder a Calling-Attention Motion in the last session, certain figures were given about licences, about the investment component and about the import component also. Why have not any of the sponsors referred to those figures this time also? I think presumably after a more careful study of the Report, they have found them to be incorrect. And I may say, Madam, if you refer to para. 10.2 of Dr. Hazari's report, you will find that they are not licences but just 375 approvalshe says. Approvals can be for letters of intent also and a letter of intent is only a permission, to negotiate for capital issues, to negotiate for machinery, to negotiate for raw materials or to negotiate for foreign collaboration, if any. It is only a permission to negotiate and may or may not Dr. Hazari uses materialise. word very carefully as 375 approvals He has never mentioned 375 licences. And most of the Members do not know the difference between a letter of intent and a licence. That is why a misunderstanding is sought to be created, as if so many licences have been given to this particular business house. Now that is in reference to para. 10.2, but if we come to para 10.4 there, Dr. Hazari himself

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says that the number of licences was only 80 plus 51, that 80 applications went to the Capital Goods Committee and 51 did not go to the Capital Goods Committee because they had no import component. So it comes to a total of 131 in all out of those 375 applications approved. Now if you analyse para. 10.8 of the report, you come to a very absurd conclusion. Para. 108 of the report says that 240 of the approvals given have an import component of Rs. 159 crores. But applying the same rule of arithmetic which Dr. Hazari follows we come to the conclusion that 209 out of them have an import component of Rs. 168 crores; that is, a part is bigger than the whole. It is an absurd conclusion. This is nothing else but a jugglery of statistics. I can understand that most of the Members have neither time nor the aptitude to look into these statistics, and that is why a sort of misunderstanding has been tried to be created in this House that so many licences have been with such a huge import component and such a huge investment programme.

I come to the second point, Madam, to the question of foreclosure, whethere there has been any foreclosure or not. I understand that in these 91 years which have been under review by Dr. Hazari, more than 9,000 licences have been issued by the Govearnment of India. Now, if 9,000 licences have been issued, and even if you take the whole figure of 375even take the whole figure, not just the 131 I have mentioned—it comes to about 4 per cent only, and 4 per sent of licences issued to one firm cannot shut out, cannot pre-empt others from getting licences. It is such an obvious fact that I should not elaborate on this idea further.

Let us come to the third point, about the excessive growth of this particular business house take the whole picture in proper prospective. We have got a large public sector and there we have got an in-

and Licensing Policy vestment of Rs. 1900 crores and if you take the block capital, it will come to something like, at the present valuation, Rs. 3000 crores. question whether the public sector is efficiently run or not is a different matter but we are proud that the Government of India has been able to set up such a large public sector. It is an achievement of the Government of India and we are proud of it. Now, if you take only one unit of the public sector alone, if you take, say, the Hindustan Steel, the total block capital there is three times that of the Birlas, and twice that of the Tatas. It is this public sector that is dominating and rightly deminating the economy of the country today. So it is infantile, I should say, anyone to say that this business house or that business house has been dominating the economy of the country. It is the huge public sec or which has the basic industries, the vital industries, the key industries, a sector which is fast developing, that is controlling and rightly controlling the economy of the country, because it is the right of the Government to control the economy of the country Why this nervousness then that 'his or that particular business house is controlling the economy of the country? This nervousness is being experienced by people who are fifteen years behind time. They do not know what transformation has come about in this country. With the huge public sector now, where is the private sector? The private sector is dwindling as more and more expansion taking place in the public sector is rightly so and I fully support it. The only way in which we can stop concentration of economic power is in further expanding the public sector and making it more efficient. and automatically the importance of the nrivate sector will dwindle; and it will disappear in course of time Then let us compare the growth of this particular business house with the others. Mrs Yashoda Reddy has just now mentioned the figures about Tatas and all that; I need not go into

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them. I only want to say something about the Tatas. I am a humble share holder of a few Tata companies and I can just say this about two Tata companies, the TELCO and the TISCO. In these eight years their block capital has increased by Rs. 147 crores. I am a shareholder and I go through the reports of the different companies. The block capital of these two Tata companies has increased by as much as 147 crores

Then let us come to the question which has been often posed about the proliferation of this business house into various branches of industry. Hazari himself says in his book "The Corporate Private Sector" that purely on economic grounds it is advisable that the traditional industries should expand into some other industries **bec**ause the traditional industries like jute, cotton, tea and sugar have hecome less profitable now. people in these traditional industries take to and expand industries like cement, chemicals, engineering, rayon, paper, etc. It is purely on economic grounds that Dr. Hazari himself has endorsed the idea, and that is the pattern which is followed in all the Western countries also: those industries which become less profitable go into other industries. The industrial development in most of other countries nas taken place in that way. And there is also the question. Madam. often raised that this particular industrial house has spread into various States of the country, right from Kashmir to Kanyakumari. And to this I would say why it is so. It is the Chief Ministers. Congress and non-Congress, both, who have been inviting them. It is not that this business house has got the Chief Ministers in their pecket. It is the Chief Ministers who are running after them and pressing them to set up industries. It is the Chief Ministers, I should say, who are competing among themselves to have this business house into their Mr. Chandra Shekhar referred to Hindustan Alumnium yesterday. I know about Hindustan Aluminium. Bauxite ore for aluminium comes from Madhya Pradesh. Now Madhya

Pradesh Chief Minister says, 'Bauxite ore is in my State. So you should start the Rs. 20 crores factory in my State." The U.P. Chief Minister says: "I will give you cheap electric power from the Rihand dam. Come to my State" Again the Madhya Pradesh Chief Minister says: "I have got Pench Valley coal and I will set up thermal power statio s, and will give you cheaper electric power. Come to my State." Again the U.P. Chief Minister says: "I will give you electric power below cost price come to my State." So it is the Chief Ministers who are competing amongst themselves, giving this business house favourab'e terms, giving them facilities. (Interruptions) I do not telerate interrup tions because I do not interrupt any. So I do not want to be interrupted.

थी विमनक्तार सन्नातालजी चौर-**डिया** (मध्य प्रदेश) : अब उनकी किला जीत भिनें नो वे यों न ले।

SHRI CHANDRA SHEKHAR: Your name is registered.

SHRI SURESH J. DESAI: It is the Chief Ministers who are competing amongst themselves.

श्री विमलकुमार मन्नालालजी चौर-ात वहीं है ति गंधा डियाः 🗉 गय गगादा . प्रत्र जमना गये जनना-टास । आग जब यहां थे तो यहा का भारा बोलते थे प्रोरु अब वहा हैं तो वहां हो भागा बोल हे।

SHRI CHANDRA SHEKHAR: Your name is registered there, but I am speaking the same voice wherever I am. I have not changed that way.

SHRI SURESH J. DESAI: Please do not take my time. I have got very limited time. As I said, it is the Chief Ministers who are competing amongst themselves and giving this business house facilities. And why do they compete? It is because they want to develop their resources. They want to have expanding avenues of employment. They want to raise the standard of living of their people. Interim Report on [Shri Suresh J. Desai.]

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They want to do good to their people. That is why they invite them. Mr. Chandra Shekhar gave the example of Mysore Cement. The Mysore Government had a share in it. The International Finance Corporation had share in it. The Agency for International Developmet had a share in it. Mysore Cement had gone phut. The value of its share had gone down to Rs. 5 from Rs. 10. Then this business house was invited to take it up, and today the value of the share is Re. 12. Similarly, our Saurashtra Government we e having 42 per cent share in the Digvijay Woollen Mills, which also went phut and the share price had gone down from Rs. 10 to zero. It had a capital of Rs. 46 lakhs zero. It has a could of Rs. 46 lakhs So the share price went to zero. Now it was the Saurashtra Government which asked this business house to take it up. And during these nine years when they have been running the mill, Rs. 4 crores have been paid to the Government in income-tax, super-tax, corporation tax and excise duty. Also bonus has been paid to the workers, and dividend has been paid to the shareholle's and the price of it, from zero has gone up to Rs. 18. So it is the Chief Ministers who are inviting this business house. It is not only the Chief Ministers in I should say it is also India: foreign countries, Malaysia, Singapore, Burma, Nepal, Saudi Arabia, Cyprus, Kenya, Ethiopia, Nigeria, Greece. Sierre Leone, Morocco, Libya, Ireland, Yugoslavia, Ghana and some South American countries. All these countries have invited them.

श्री राजनः रायणः यानाः भारतवर्षे से निकल कर के बहदूसरी जगहभी चला नगा है।

SHRI SURESH J. DESAI: All these countries have invited them. Why have they invited this firm. They have invited this firm not because of any capital they might invest. No capital is allowed to be exported out of the country. The largest industrial complex in Africa was offered to them for nothing. They said: "Take it and

manage it. We do not want a pie." They are invited because of their expertise managerial talents and efficiency. And now I come to my last point and that is about concentration of economic power. Certainly we want to stop such concentration of economic power because we are aware that such concentration of economic power has social, policial and clonomic implications. As Members of Parliament, we are all aware of it. The Monopolies Inquiry Commission has also referred to the dangers of concentration of economic power. Certainly we are all aware of them and we want to stop the growth of such concentration. But the question before us and before the Government of India is whether in the limited sphere which we have allowed to private individuals. which we call the private sector, we want economic growth or we want social considerations to prevail. That is the dilemma before us. There are four agencies which can bring about economic growth and this is the case in any part of the world. They are firstly, the Government itself. They can sta t industries. Secondly, the small and medium entrepreneurs can assist this progress. Thirdly, there are the large entrepreneurs and fourthly, we can invite foreigners to participate in certain sectors. And we have as a matter of fact, invited some foreign firms as for instance in the case of oil refineries and the fertiliser plants. In these fields we have foreigners working with us. We have a large public sector in this country started by the Government and it is expanding and growing. Moreover, it has been the policy of the Government of to encourage the smaller entrepre-Dr. Hazari himself neurs. But his book that writes in spreading out policy this οf licences to a large number of small entrepreneurs has resulted in legacy of a large number of small sized uneconomic units with a huge wastage of foreign exchange. the Government should encourage these small and medium entrepreneurs and there are three ways of doing it. Firstly, the Government should give

them institutional finance. Secondly. there should be an assured market for the sale of their products. Thirdly, the Government should guarantee foreign collaboration agreements the smaller units because the large collaborators do not go to smaller entrepreneurs. Therefore the Government should give them this guarantee. In these three ways you encourage can the smaller medium entrepreneurs. So on the one hand we have to help these people and on the other, we have to make the public sector large efficient. Then automatically the importance  $\mathbf{of}$ these big business houses will dwindle. Till this is done. there is a dilemma before the Government. I do not blame the Gov rnment of India in any way. 'This has been the policy of the Government. To depend on the large business houses in only an expeditious measure.

I do not have time to quote from the Monopolies Commission's Report or from the other books that I have here. I have got here the Mahalanobis Report also. But I will not take up the time of the House by quoting from them. I shall conclude by saying that the Government of India is examining the whole question and they are bringing forward legislation based on the recommendations of the Monopolies Commission's Report and we shall certainly be happy to support that legislation.

Madam, I thank you for giving me this opportunity to make my observations on this motion.

THE DEPUTY CHAIRMAN: Shri D. L. Sen Gupta is the next speaker. But if you will allow Mr. Pande to speak now, you can follow him afterwards.

SHRI D. L. SEN GUPTA (West Bengal): Very well, Madam.

SHRI B. K. P. SINHA (Bihar): Madam, before Mr. Pande starts his speech I would like to bring one taing to your notice. I gave my name for speaking during this discussion on RSD—5.

the first day of this session of Parliament.

THE DEPUTY CHAIRMAN: I am not supposed to be aware of all that. I am not really aware, because this is done by the Whip and the Minister of Parliamentary Affairs. Here I have got a list of some 30 names. I am not concerned with what you gave or when you gave it.

श्री विमलकुमार मन्नालालजी चौर-ड़िया: यह काम बिड़ला जी हां नहीं करते यहां भी होता है कुछ ऊंचा नीचा ।

SHRI B. K. P. SINHA: I know you are not concerned, Madam, but please let me submit one thing. I am a Member of this Parliament and I gave my name one week before and I have been under the impression that I will get an opportunity to speak. What transpired behind the scene and what talks I had with the Presiding Officer, all that I am not going to disclose here.

THE DEPUTY CHAIRMAN: Which Presiding Officer?

SHRI B. K. P. SINHA: Not the present Presiding Officer, Madam. But I have a fear that some people have taken upon themselves the responsibility of conducting the affairs of this House and they have . . .

THE DEPUTY CHAIRMAN: That complaint has to be made somewhere else, not here now.

श्री विमलकुमार मञ्चालालजी चौर-ड़िया: यह सदन का मामला है। माननीय मदस्य ने एक सप्ताह पहले नाम दिया। समझ में नहीं श्राता, क्या माया है प्रभु की।

SHRI B. K. P. SINHA: This concerns Government and Parliament. I do not want Parliament to avoid its responsibility of going into this matter. Every Member has the right to speak, subject to the desire or the will of the Presiding Officer. We are told that some persons go and give certain names to suit themselves or their friends and those who gave their

Interim Report on [Shri B. K. P. Sinha]

names earlier are deprived of their chance of exercising their right speak.

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Another thing that I want to bring to your notice, Madam, is that it is stated that those who have amendments will get the chance and the time to speak. Let me tell you that henceforth I will give amendments to al' Government motions and thus exercise my right because if somebody gets the right by sending in critical amendments then I would also exercise this right.

I do not want to participate in this debate because I feel that things are not being conducted in a proper manner in this House.

THE DEPUTY CHAIRMAN: I want to say that Mr. Sinha has brought certain points to my notice which strictly speaking, I need not The parliamentary practice with. wherever parliamentary democracy is functioning is that the Chair's have to be caught by the hon. Minister. But we have departed from that and the Whip is giving a long list of names. I do not mind if the lists are reasonably long so everybody could be accommodated. But the list is ever so long. Here I want to bring to your notice that the Chair's eye may not be caught. That is also parliamentary practice. may stand up a hundred times from your seat and yet you may catch my eye.

SHRI C. D. PANDE: Most unfortunate.

THE DEPUTY CHAIRMAN: has been the practice in the House of Commons, which is the mother Unfortunately if this par'iaments. continue here and if endless come, then I shall follow my practice when I am in the Chair and say that the Member has to catch my eye if he is to speak.

Now Mr. Sen Gupta has agreed that Mr. Pande will speak first and then himself.

SHRI Z. A. AHMAD (Uttar Pra-Madam, I submit that Sinha should be given an opportunity.

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THE DEPUTY CHAIRMAN: Sinha should be given an opportunity to-day.

SHRI RAJNARAIN: On a point of

SHRI B. K. P. SINHA: Let make one thing clear, Madam. If you had said that I did not catch your eye, then I would not raise any objection. But if you say that there is a long list, then naturally I shall have to object and I sha'l always object.

SHRI RAJNARAIN: I have fundamental point of order.

THE DEPUTY CHAIRMAN: We have no time.

श्री राजनारायण : बहुत फंडामेंटल पाइन्ट ग्राफ ग्रार्डर उठ गया । महोदया, मैं ग्राप के द्वारा यह जीनना चाहता हूं कि काडिंग टुरूल इत सदन में जिस तरीके से श्री सिन्हाजो ने धनकी दी है कि स्रब ग्राइ दा मैं किटिकल हंगा ग्रीर सरकार के हर मोशन पर किटिकल हो कर ग्रपने श्रमेंड-मेंट मव करूंगाती मैं यह जानना चाहता हं कि क्या श्री सिन्हा जो इसके पहले अपनी पार्लियामेंद्रो डयटी को पूरा नहीं करते थे ग्रौर ग्राज वे समझे हैं कि उनकी पालिया-मेंटरी ड्यूटी क्या है।

THE DEPUTY CHAIRMAN: will do, that will do.

श्री राजनारयण : गवर्नमेंट का क्रिटिकल होन। सही है या न होना सही है।

THE DEPUTY CHAIRMAN: Order, order. There is no point of Yes, Mr. Pande.

SHRI C. D. PANDE: Madam Deputy Chairman, I feel that it is rather incongruous and anomalous that should be discussing this Interim Report of Dr. Hazari when the correct order of things should have been

that we should be discussing the Monopolies Commission's Report. The Report was received two years back and we have had before us the Mahalanobis Report also. We have not discussed or debated them or taken any steps on those Reports. Now this Interim Report leaks out in the Press and it is brought to the House by the Government on account of certain circumstances . . .

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT AND COMPANY FAIRS (SHRI K. V. RAGHUNATHA REDDY): The Report of the Monopolies Commission has ben discussed in this House.

SHRI C. D. PANDE: But no steps like this have been taken about that. There is a bigger ground covered and in a more authentic manner by the Monopolies Commission. This Report here covers only a part of the whole thing and that part is concentrated on a certain house. It is on'y a part and in the whole Report it is possible that other houses may be involved. Here there are some 75 concerns mention-But there may be other houses Do you involved. think that we should have for every business house one debate? It is no use. It is better if we discuss the Monopolies .Commission's Report and work according to the recommendations made. I really support and admire the line taken by the Government in this connection.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chairl.

But that line should have been taken with regard to the Monopolies Commission which is the main body, which is the more authentic body and which covers the largest number of companies which are under review.

Now, I will deal with licensing. Licensing is a legal process. governed by the Industries (Development and Regulation) Act. are certain business houses, many of them capable of doing things, capable of effectively utilising the licences.

and Licensing Policy They apply, and if everything is O.K. they get the licence. But there is a tortuous process involved in getting licences. First, an application for a licence goes to the Development Wing of the Planning Commission. it goes to the Technical Adviser to the Government of India and finally it goes to the Central Licensing Advisory Committee. And the Licensing Committee is an independent organisation which has not been presided over by Sir Ramaswami Mudaliar for a long time and there are so many rival interests in that Committee. So it is not possible for Birlas to control their rivals in that Committee. Therefore anything has to be done through the Planning Commission, through the Technical Directorate of the Government of India, through the Central Advisory Licensing Committee finally by the Ministry. What pains us is this. Day in and day out accusations are made. I do not care what you say about Mr. Birla. single Minister in this Government of India is spared by these people, by the Opposition parties. They not spared anybody. Do you think this is a happy thing for the country that you can go on accusing people without substantiating . .

श्री राजनारायण : कौन सी चीज सब्स-टैं सियेट नहीं हुई, कोई एसी बात है जो कि सत्य साबित नहीं हुई ।

SHRI C. D. PANDE: Then there are accusations against the entire bureaucracy. On the one hand we in this House stand for public sector but who is going to man that public sector if you condemn everybody in the bureaucracy? You want everything to go to the public sector and who is to manage those things? We have no other cadre in the country except this cadre whom you are condemning day in and day out that this man is corrupt, that that man's son is working there. It is really a very bad thing if you were to give the impression that there are no honest people in the country, the that bureaucracy is dishonest, that

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Ministers are dishonest and that the business houses are all criminals. Even Members of Parliament are supposed to be in the pay of this house or in the pay of that house. There are so many contending houses and those houses are fighting and it is quite possible if there are certain persons here. But then you have not spared public men you have not spared the bureaucracy, you have not spared any of the important Ministers of the Government and you have not spared any prominent businessman. If this is the impression created what happens when we go to the foreign countries? Our Government is committed to invite foreign collaboration. Is this good and decent thing? Your papers go to those countries and if someone wanted to come in collaboration here he will be told: "Where are you going? It is a den of dacoits and Every businessman in India looters. is dishonest, every Minister is honest, every public man is dishonest." This is not the way to serve the country; this is not national service. You are not doing any service either to the public sector or to the private sector or to your own national interests. It is absolutely shameful that people should go on talking of corruption here, corruption there, corruption everywhere, as if only Mr. Rajnarain and a few other persons are honest in this country and everybody else is dishonest. If it is your contention I welcome you to have epinion but all I say is, do not try to misrepresent things, do not smear the image of India which is watched by the whole world. course people know better and they would not rely on your statement. Anyhow, if you go on slinging mud, the mud sticks some time or other. But the main thing is, the Government should not pay any attention to these smearing campaigns either from that side or from this side against the bureaucracy or the business front. Of course, our friend, Mr. Bhupesh dupta, has a certain goal. He wants to discredit the entire democratic system and the private sector, this policy

of having both the public and private sector, is part of the process of democracy. And if he says that all these people are dishonest it hurts the entire concept of democracy and he welcomes it. But we do not know how to make a difference between the motives of . .

श्री राजनारायण : डेमोकसी मे जो डिसग्रानेस्ट गवर्नभेंट होती है वह हटा दी जाती है।

श्री सी० डी० पांडे . जब ग्रापकी मौका लगेगा तब ग्राप हटा दीजियेगा, लेकिन मैं कह मकता हू, I can tell you that there States where you have are many done that.

श्री राजनारायण . कैरों का मामला क्राप देखिये।

SHRI C. D. PANDE: And do you think that the industrial process will come to a stop there and they will take your advice? I will tell you that those people have got greater sense than you have got. They are inviting competent people from all sectors, and all business houses to come to their States. It was disputed by Bhupesh Gupta who said that Namboodiripad did not invite Birla. Of course, Mr. Birla was vited many years ago and he is there with a flourishing and a very novel business of producing what is called rayon in this country. Rayon used to be imported always.

BALACHANDRA MENON SHRI (Kerala): He is producing only pulp.

श्री राजनारायण: यह बिना समझ ही बोल रहे हैं

SHRI C. D. PANDE: You just allow him and he will set up a factory. So the Chief Ministers today are competing; they are inviting the big business houses not only Birlas but others, and asking them whether they will come to their States and establish industries. Mr. Bhupesh Gupta is not here now. Even Mr. Khruschev of the USSR once invited Mr. Birla to Russia and seriously proposed to him

if he would establish some industry which was not there in that country. That is the situation. He is highly respected. But here it has become a fashion to pull down every reputation whether in the Government or in the business world. This type of paign is a very bad thing for the country.

## (Interruptions)

Sir, this is not the way. He ridiculing. Sir, please ask Mr. Rajnarain not to mimic and not to make a buffoon of himself.

श्री राजनारायण: क्या हम्रा पाडेजी, क्या कह रहे है। इनको कहिये गर्म न हो। मैं ग्रापको पर्सनल एक्सप्लेनेशन चाहता हूं।

SHRI C. D. PANDE: No; you cannot do that. I will not allow it.

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): Mr. Rajnarain, let him finish. Please sit down, Mr. Pande, only two minutes more.

SHRI C. D PANDE: If my time is taken away like this, what can done?

THE VICE-CHAIRMAN: (SHRI AKBAR ALI KHAN): You should not allow yourself to be diverted.

SHRI C. D. PANDE: I will not go into the details of all the things that have been discussed in this yesterday. My hon. friend, Triloki Singh, referred to something about an industry in Mirzapur District, an aluminium factory. been said that the electricity supplied is the Birla Brothers аt to Of course I cheap rate. я very not in a position to above whether it is below cost or cost but I can say one thing. American firm in Hirakud electricity is supplied at a much cheaper rate by our Government. It is supplied Rs. 120 - per kwt. per year whereas Birlas pay Rs. 175 - per kwt. per year More than that; there are other projects in the country, Sherrawati and Koyna, where the charge for electric supply wi'l be almost two-thirds of these rates.

श्री राजन।रायण . पाडे जा. ट्ट जायेगा, उसको आप छोड़ दीजिये।

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SHRI C. D. PANDE: Therefore to say that electricity has been supplied to them below cost price or at throwaway price is not correct. There is one thing more. When the Rihand dam was ready there was not a sirgle consumer in view. The Railways whe were supposed to be the main consumers were not ready and they wanted four years time. And the transmission lines were not readv power to be taken to the eastern districts of U.P. The real question before the authorities then was what to do with the electriciy which they produced and for which they had no consumers. Birlas were given an assurance: "You put up your industry and we will give you power." And yet they were asked to pay more than the Hirakud rate. And they came in at a time when there was no consumer.

Therefore, to say that the whole district is starving, that the whole thing is a farce because the people are not given electricity is all wrong. I say Mr. Rajnarain, who comes from that district, should know the real The whole of U.P. did not have single big industry. This was the first time when he came there and it is the last time he will be there, I tell There has been a cluster business around Mirzapur, Rihand and Chopan. It is a big industrial centre and except for Kanpur it is a industrial area in U.P.

Thank you.

श्री राजनारायण : श्रीमन, मैं एक ग्राव-क्यक बात ग्रापकी खिदमत में पेण करना एक मिनट में। चाहता हं,

(SHRI VICE-CHAIRMAN AKBAR ALI KHAN): What is this " about?

यह प्रोंसी हिंग है श्री राजनारायण : 1-9-66 की

उपसभाध्यक्ष (श्री ग्रकबर ग्रली खान): ग्रब इसको खत्म हो जाने दीजिये।

श्री राजनार यण: . इ लिये भै कर रहा हू श्राप खनर दर हे नि यह 1-9 66 तारीख का है इस्त्र ने रामस्वामी ने 26 सगस्त, 1966 का कि 55 लिखी है।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Has it anything to do with the Hazari Report?

श्री राजनार यण: येता कल जब मैं इस रादन च जॉल रह था तब श्रामेरारजी बडे थे प्रार मेंन कहा राभस्वामो ने एक चिट्ठो लिखीह िनं उन्हों। डा० तेजा के बारे में कहा है ग्रार उत्हाने--श्रा मोरारजा ने---प्रधान मंत्रों जी को प्रेजित किया। मोरारजा ने यहां दी: ''ग्राई हैव ना नालेज आफ दिस''। तो मैं ग्रापके जरिय इत सदन को यह बतलाना चाहता ह कि 29 नयम्बर, 1961 को डा० ही । रामस्वामा ने एक चिट्ठा लिखी है जिसमें उन्होंने डा० तेजा के बारे में मोरारजी को बतलाया है । उस चिट्ठो की कापी उन्होंने 26 इ.गस्त, 1966 को डा० राम मनोहर लोहिया को भेजो जिसमें उन्होंने लिखा था :

"On Jayanti Shipping Company scandal you were the only one who presented the quintessence by asking whether the Government will arrest and prosecute Dr. Teja. Dr. Teja played series of confidence tricks on gullible peop'e like Nehru . . "

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You may just refer to it.

श्री राजनारायण : लास्ट में मै पढ़ देना हू :

"By way of background I send herewith a copy of a letter I wrote to Shri Morarji Desai who passed it on to Shri Nehru. Sd. D. Ramaswamy."

तो मैं ग्राप से यह ग्रजं करना चाहता हू कि मोरारजी भाई को, मै चाहता हू, ग्राप हिंदायत करें कि जो 29 नवम्बर, 1961 को रामस्वामी ने डा० तेजा के बारे में मोरारजी भाई को चिट्ठी लिख कर भेजी थी उम चिट्ठी को व खोजे, उम चिट्ठी की कापी टेबल पर रखें ग्रांर उस्ती ट्ठा में जो रामस्वामा ने डा० लाहिया का 26 ग्रगस्त 1966 में लिखा उसने िद्ध किया ह कि उन्होंने मारारजा ६साई को चिट्ठी लिखा है ग्रांर वह चिट्ठी उन्होंने नेहरू जी को भेजा।

ग्रब मैं एक सिनल एक्सप्लेनेशन दे रहा हुं ग्रापको . . .

उपसभाध्यक्ष (श्र. भ्र. वर भ्रली खन) : में सम्झ ग्या । I will ask the Minister concerned totake note of it and to pass it on to-Mr. Morarji Desai.

श्री राजनार तथाः श्रीमन् मै ग्रापको पर्सनल एदस लेनेशन यह दे रहा था कि श्री पांडे जी ने हमारे बारे में यहां पर एक तैश में ग्राकर कुछ कहा। मैं पांडे जी को कोई बच्चा नहीं समझता। मैं सदन के सदरयों की . . .

उपसभाष्यक्ष (श्रीः श्रव बर लली खान) : ग्रापने क्या कर्माया है ?

श्री राजनारायण: मैं केवल एक निवेदन करना चाहता हुं। जब पांडे जी खड़े होते हैं तो बिलकुल ग्रसंसदीय तरीके से ये भाषण करते हैं। श्रगर सही तरीके से इनके भाषण का सार देखा जाय तो सिवाय बिडला जी की दलाली के इन्होंने श्रौर कुछ अगर पाडे जी गरम होते नहीं किया। है तो मैं स्राइन्दा बताऊंगा। पांडे जी के वारे में बहुत सी चोजे जानताह । क्या यह सत्य नहीं है कि पांडे जी के रिश्तेदारों को वहां लगाया गया है स्रौर उसके डाइरेक्ट पे में है ? (Interruptions) इस तरह की गरमी न दिखाया करें, जरा यह पालिया-मेंन्टरी प्रोसस को ममझे । बिडला की कमाई खाखाकर इस सदन में गरम न हो।

कुमारी मनिबेन बल्लभभाई पटेल: (गुजरात): मै एक बात पूछना चाहती हू कि क्या कोई एक सदस्य के ऊपर कोई कानून, कोई नियम लागू नहीं होता है? यह ठीक बात है क्या?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Sometimes we have to tolerate Mr. Rajnarain.

SHRI RAJNARAIN: Sometimes we have to tolerate Mr. Pande.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Otherwise time will be wasted.

SHRI RAJNARAIN: This is the parliamentary practice.

SHRI D. L. SEN GUPTA: Mr. Vice-Chairman, I am sorry that an important matter like the Hazari Report is being allowed to be misdirected and miscarried. It is an unfortunate episode that if somebody starts with a Birla debate it also ends with Birlas. I think the Hazari Report something much more serious than that. Birla is an instance. That is not the conclusion. We have got to see from the Report how the Planning Commission and how the Government of India were violating the Directive Principles in relation to our national economy, how the cardinal directives in the Constitution of India have been violated, how our national economy was allowed to be concentrated in the hands of a particular group or family of industrialists. That is the and that is the danger. We have got to decide how that danger can obviated, how we can come out of the situation, how best we can turn the corner. My friends supporting obviously the case of Birlas there were suggesting how many men Birlas have employed. Had there been no Birla, there would have been a void in the country. I do not understand this. It is a vicious circle. Who knows that but for these Birlas, but for this corrupt and ill-advised policy of Government, the national economy would have prospered more? Here is a point in this Report which says that Birla gets licences not to carry them through, but to block the others. This is a serious charge. Birla has been allowed monopoly of a particular group of industries or a major share in an industry to the serious prejudice of our national growth, because the people feel diffident in entering

into the area of competition of Birlas, who have already the control. That is the difficulty. That is the canger.

Now, I would like to indicate from this Report itself and that will serve as a reply to my friend, one-time socialist, Mr. Suresh Desai. He says there are three types of business houses which require licences. Yes, Dr. Hazari knew that and he has indicated it in paragraph 10.2 of his Report:—

"The licensing Committee granted approval for 375 applications, of which investment data available for 240. These 240 applications involved an investment (in capital equipment) of Rs. 246 crores with an import component of Rs. 159 crores. If, on a rough and crude basis these investment data are boosted prorata for all the 375 applications approved, the total investment (in capital equipment) and its import component would be Rs. 384 crores and Rs. 248 crores, respectively."

Then comes para 10.3 and I see these things so far as this Chapter is concerned.

"The pace of Birla advance was moderate in 1957 and 1958, considering that it was the second largest group in size and already had the largest number of companies, more than 300. The build-up of momentum started in 1959 and the breakthrough came in 1960. There has been no looking back since then. Over these 91 years, the Birlas applied for 228 new articles, 267 substantial expansions and 443 new undertakings (all gross of some multiple counting) and received approvals for 102, 149 and 124 respectively."

All these things were known to Dr. Hazari. He knew it. But the point is not that. The point is, Birla has shown how our Government has failed in this vital aspect in granting indiscriminate licences to one firm, and has indicated how the Planning Commission should behave. I am referring to the recommendations and I believe that Dr. Hazari has played the host

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[Shri D. L. Sen Gupta] for the Planning Commission all right. Dr. Hazari was appointed in the Planning Commission in July 1966 to conduct a study of licensing under the Industries (Development and Regulation) Act. The study had two objectives -I am not reading that. What have been his recommendations? The recommendations are very very important. I shall read only 1, 2, 6, 9 and 10 and I shall indicate therefrom that he has given a caution to Planning Commission because of its sleeping attitude. It may not be connivance. I do not go so far as to say that all the Ministers are conniving, it might be or it might not be. There was a commonsense knowledge, should say, and people knew that Mr. Birla has in his pocket 60 or 70 M.Ps. It is very disgraceful. 1 know whether the number has increased or decreased. Now Mr. Birla has some Ministers in his pocket. It is disgraceful. Nobody is coming out with the whole truth. We are left guessing. We have no choice Birla or Tata or Dalmia or anybody. We want clean industry, we want a clean economy. How can that clean economy be made possible? Here are the recommendations:

- "1. The Planning Commission should not confine itself to the laying down of end-Plan targets but should also indicate which targets are compulsive and which are merely indicative. It should specify the major priority areas and suggest from time to time the broad policies on taxation, credit prices and allocation of foreign exchange required to fulfil the targets set for these areas.
- 2. Estimates for priority and interdependent areas should be worked out for various alternative levels of realisable or expected performance. The industial aggregations which find expression in the plan have to be continuously reconciled with developments at the level of individual firms or groups of interrelated projects.
- 6. Regional allocations, small industry enservations and noties re-

garding concentration of economic power should be built into the industrial plan and programmes, and not left to be determined on an ad hoc basis.

9. As compared with industrial planning, modification of the scope and mechanism of licensing is a relatively secondary matter."

Why Mr. Birla was given so many licences is a secondary matter. Planning is more important,

"10. Matching of priorities and relative profitability, of planning objectives and techniques with market criteria and tests, should be the main instruments of industrial planning and policy. Social chennelisation of investment cannot be achieved by reliance upon the one instrument alone, be it industrial licensing, taxation, market mechanism or any other."

My point therefore is this. What should be our attitude towards these industrial houses? I do not say that they must be scrapped. I only say that we should be conscious of their limitations, we should be conscious of the mischief they are capable of doing if they go on in the manner we are allowing them to go on. Why are the other industrial houses not developing? Why not there be 800 industrial houses even in the private sector? I know that the public sector undertake everything. So why not 500 industrial houses growing? Why the heavy concentration of wealth should be in one particular house? Some good friend in this House on behalf of the Birlas, I take it, was saying, "No, no, Tata has increased many times more." But how? There is no comparison between Tata and Birlas so far as Dr. Hazari is concerned. If Dr. Hazari has said about Tatas, our would have been the comments same.  $M_{\rm V}$ comment is not My point about Birla or Tata. the figures? where are Up to 1959 Birla had no dominant position. After 1959 he has suddenly jumped up. It means a boost. Who

Bırla has given this boost? Is the empire an ideal one? Certainly not. They are tax-dodgers. There is book "T.T.K. and Birla House" bу one Mr. Debajyoti Burman, and you will find there how these Birlas have defrauded this Government of India. You will find in it how they are cheating the railways. I am giving only one passage just to make my submission complete-the book is available in the market, of course it is not in the Library:

"It has been proved before the Sixth Industrial Tribunal, Bengal, that a Birla manufacturing concern maintains a number of apparently independent companies with the object of escaping liabilities. Mr. Sailesh Sengupta, Judge, Six Industrial Tribunal, in his judgment delivered on January 22, 1957 said: 'The case supported by the Union is that the Paper Distributors Ltd. and a bunch other companies were floated by the same group of persons to carry on the same type of business as agents of Orient Paper Mills Ltd was a paper manufacturing cern. To all appearances several companies were independent units but in fact they were all chips of the same block. They were so split up with the ulterior object of escaping liability for income and super tax and keeping the employyees under the heels of the Mal.ks. Nominally attached to one company, the employees were made to work for the other companies as The company strongly repudiated the union allegation that the Paper Distributors and the other panies were parts of the same concern kept in isolation out of fraudulent intentions. They were in fact independent and separate concerns. I have evidence before me that employees of one company were transferred to other companies. It hence clear that the transfers were made in the interests of the companies and not out of consideration for the er ' yees. Unless there was a common denominator or connecting link behind the facade of absolute independence no such transfers could be arranged.'

In this case, Mr. B. P. Khaitan, Solicitor for Birla concerns appeared on behalf of the Paper Distributors and Mr. D. L. Sen Gupta, Advocate, High Court, for the emplovees. The same old story of hiding vital books of accounts was repeated in this case as well. The Judge remarked, 'The Union called for the godown books amongst others. The company was directed by the Tribunal to produce books and documents which might be in their possession. The godown books were in possession but were not produced. The Tribunal is free to make the presumption that if they were produced, they would have been found to be unfavourable to the cmpany's case.'

A cash book written in Marwari script which none of the witnesses could read was produced but it was useless. The case of closure of paper business must hence be discredited. On the collapse of this plea, the company has no case at all."

Mr. Bhuwaika asked: when there are different companies, how could Dr. Hazari come to the conclusion that they are of Birlas? Though they are separate entities they can be Birla concerns because the controlling authorities are the Birlas. These are all subterfuges.

SHRI M. M. DHARIA: Sir, two days we have been discussing the Report of Dr. Hazari and also the Birla Empire is on fire. When we have been discussing this Report, I am really concerned that the admirers of the Birlas are under the feeling that it is being done by some responsible or irresponsible Members because of their bias against he Birlas. would like to make it very clear that the discussion is not out of any bias towards any individual or any group. There is no doubt that for the industrial adv -- ment of this country we [Shri M. M. Dharia]

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have accepted the principle of mixed economy and therefore that principle stands Along with the pubhe sector the private sector is bound to remain But at the same time we have also accepted some other principles. In this country of ours we have decided that a socialistic structure shall be our aim. It will be the democratic socialism that we want to establish in this country. And when we say that we want to establish democratic socialism, then naturally some curbs and restraints on the private sector are followed

Many have said many things. Some of the admirers like Mr. Chinai and ethers have said that for the industrial growth of this country, why one Birla, one hundred Birlas are necessary. There is the industrial growth of the country at one end and there is the socialistic objective of the country at the other end. If conflict takes place in between these two, Sir, I would like to submit that social objectives are more important for this country than industrial progress which is sought by my friends. I feel, when I speak of social objectives, that industries are a part social objectives. But industries cannot dominate our social objectives. and that is the real trouble When several comments come against Birlas, I can appreciate the irritation of the admirers of the Birlas for several reasons behind that. Without exposing those reasons, because everybody is aware of them, I would like to say that today there is a feeling in this country that this growth of the Birla Empire is not only not limited to industrial purposes, it has also crossed the limits and the bounds said that the Chief Ministers are competing amongst themselves-if Birlas are taking advantage of the position, what can we do? Sir, the Chief Ministers of States are competing in inviting Birlas Such a power has grown of the Birla Empire and that is nothing new about a monopoly We are against the build-up of all these monopolies in this country, against a power of this type which makes the Chief Ministers to compete amongst themselves The very reason why I have come forward against the admirers of Birlas is enough cause for me to see that this monopoly does not grow. The Chief Ministers compete with one another against the interests of the people What is the Chief Minister? The Chief Minister is not only an individual, he represents four or five crores of the people from h s State and he has to do it at the cost of the people When Bulas who quoted at Rs 280 paise per tonne get the contract from the Kerala Government at Rs 1 per tonne, at what cost it has happened? That is, Re. 180 would have gone to the people Kerala They had to forego it. It is because of their growing empire There is nobody else to look after that There is a feeling in this country and it is on this ground that I am here to oppose this monopoly. I am here to congratulate my friend Shri Chandra Shekhar, who took a very bold step and lead in this matter. He has brought matter before this House I am also proud of this House because House can appreciate to the feelings people at of the Members and the We know how these Birlas large have grown up In the year 1942, the total assets of the Birlas were crores even to the tune of Rs. 30 crossed Rs. 300 These Birlas have crores and all this is white money. I do not know about the black money Somebody may ask, "How do you that say it?" They may say this man is making an irresponsible allegation I have here the report about the election of Mr Morarka. In that parliamentary constituency, nearly 500 jeep cars and vehicles were (Interruptions) Let me have moving my say

Industrial Planning

and Licensina Policy

Why not? AN HON MEMBER

SHRI M M DHARIA Every day nearly Rs 1 lakh were spent on the vehicles and such other articles. As

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per my information, nearly Rs. 60 lakhs have been spent by the Birla group in that constituency. As per the election regulations, not more than Rs. 25,000 could be shown as expenses. Wherefrom did this amount come? It has come from blackmarketing by Birlas. Otherwise, they could not have spent this much amount.

Sir, these Birlas were in the company of Gandhiji. I am really sorry. If Ganshiji had been alive today, what he would have felt, I do not know One of the able represtntatives Birlas . . .

SHRI TRILOKI SINGH: (Uttar Pradesh): He was never in the company of Gandhiji. Let me you.

SHRI M. M. DHARIA: That is very good. I thank you very much. I thought the impression was otherwise in the whole of the country. I am thankful to Mr. Triloki Singh tor giving me this information. As per my information, he was in his company.

Anyway, Sir, the point is that one of the able representatives of Birlas had been to me after this Report was sought to be brought before this House. Of course, I had to give hum time: am a represensome Ι tative of the people. He came and was with me for one hour. He could not convince me on one single point. Before going, he asked me. Dharia, will you accept one fact about these Birlas? They are the patriotic industrialists in this country. Will you also accept that the Birlas are not at all now in need of industries? They do not want money. They have earned much. Why should they be in that way discussed in the House? Why should their name be defamed in the House?" I told him, "I ask you, gentleman. If you are so much conscious of that, if the Birlas are not in need of industries or in need of money, if the Birlas were definitely nearer to Gandhiji, do they at least remember the advice given

Gandhiji? The idea of Gandhiji was of trusteeship. Birlas who are not now in need of money or in need of industries, are they prepared to declare their whole proper.y or their whole industries as trusts? I am prepared to work on that trust and see tha in this country a new era is opened." But that gentleman had no reply. These are the Birlas.

was in Sir, two years back America. When I was there, I was fortunately in one holel where there was a conference of industrialists. And one Mr. Vogan happened to be at my table where I was having my meals. I just discussed with about India. I came to know that that gentleman had travelled in our country too. He said, "Mr. Dharia, we are proud that your country is going ahead." I asked him, "What about the industrialists? Whom do you appreciate?" He said, "We appreciate your Tatas and Mafatlals." I asked him, "What about our Birlas?" He said, "About Birlas? Mr. Dharia, I have travelled the whole of your country. May I say one thing in the language of your country?" I said. "Yes." And that gentleman said, "The Birlas are banias first and then industrialists. They are not a reliable people. I am not prepared to trust the Birlas." So that is the image of the Birlas outside.

Sir, in this country, the Tatas are also having their products; the Mafatlals are also having their products. About quality at least we can say: I am not entering into other as to how they have secured their licences. But so far as the quality is concerned, we can believe the Tatas and the Mafatlals. But so far as the quality of Birla products is concerned, what is that quality? What are these Ambassador cars? I have said once in this House that in the Ambassador car, except the horn every other part gives noise.

SHRI S. S. MARISWAMY (Madras): The horn also.

SHRI M. M. DHARIA: The horn does not give noise.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) 'Except the horn' he says.

SHRI M M DHARIA Of course. in this Birla Empire, I am now happy that at least those horns may not be giving noise But there are some horns somewhere including in this House which are making noise Anyway, it is how the Birlas manage. Sir, the point is Where do we want to go? What does this country intend to stand for? What is our pledge to the people or our obligation to the people Let us be absolutely clear this country we shall not allow these monopolies to grow We shall not allow a danger to be created to our democracy and socialism Today these growing monopolies of Birla are a danger to the democracy, to our socialism and that is the reason why we demand from the Government curbs against these monopolies We say that an enquiry should be held

Now what are the ways and means adopted by these concerns? The Hazari Report is not a complete report I am aware of that position But at the same time it is not an interim report also If I may refer to Mr Hazari's introduction to this Report, he says

"The aggregate statistical data on licensing relate to the calendar years 1959, 1960 1964. 1965 January-June 1966 The data on the Birla Group cover the period 1957-June 1966 The coverage of capital goods data is indicated in appropriate places The final report will include aggregate licensing data for 1961 to 1963 also, and the entire data will be analysed greater detail by industries, States and groups"

That is, whatever is contained in this report is not incomplete. It is absolutely complete and, besides, further more data is to be collected. The data which have been made available to the Hazari Committee today cannot be conclusive but it is indicative. And what does it indicate? How did these Birlas amass wealth? Mr. Suresh

Desai says that what they have secured are not licences but approvals. It is true that approvals are not licences. We know the difference between approval and a licence. No sooner you secure an approval you block the way for others. These people without making any investment block the road for new industrialists to enter into this field.

Sir, in this context I have to something about the ways and means adopted In Delhi, Sir, there three types of Embassies (1) Foreign Embassies, (2) Embassies of our States, and (3) the more powerful and effective embassies of the empires of these industrialists. They are having their contacts Even today I find them sitting in the Galleries These Embassies are most effective are having first class accommodation in hotels They are having rooms reserved in the Asoka and the Oberoi International Hotel In these hotels they entertain everybody with whom they are related and from whom they have to extract something They are having class contacts with the officers I am sorry to say that the ICS officers, who have no future after their retirement, are the best friends of such industrialists They get promotions They get more pay If they are getting Rs 4-5 thousand here per month, they get Rs 10,000 per month with these industrial concerns, and that too, without taxes General Kaul, who had to retire from Army, was appointed by Mr Teja on a monthly salary of Rs 20,000 If such a bright future is offered to these I.C.S Officers who control these empires, who control these executive rights, art bound to be in favour of capitalists (Time bell rings") Since I have no time at my disposal I may make my submission in very short I would like to say that the ways and means which are being adopted by these industrialists, have created the real danger to our democracy I am not against anybody being defeated But the ways and means adopted, an

amount of Rs. 50 lakhs of blackmarket money being used to defeat a particular individual is a matter of serious concern for me. This democracy is not going to allow this sort of thing. If these gheraos come about, and if there is anybody to be blamed for these aheraos, it is this functioning of these industrial houses that shall have to be blamed. In this context we shall have to look at all these problems. Therefore, on my amendment I have to make the following submissions. Firstly, the Monopolies Inquiry Commission report has been received by the Government in the month of October 1965. That report contains a draft legislation. From my point of view that draft legislation is not complete. It is evasive. So it should be properly drafted and a legislative measure should be immediately introduced by the Government by the end of this session. A Monopolies Commission on a permanent basis should be immediately appointed after that legislation is passed here to watch the monopolies.

My second submission is regarding the enquiry into all the affairs regarding the ways and means adopted by these industrialists, particularly by the Birlas. That data is available. Somebody might say that he is not the only thief. But instead of waiting for all the thieves to be apprehended, why not start prosecution against the one who has already been caught? The ways and means adopted should be enquired into so that the road is not blocked for other industrialists, to see that preferences are not given to such people who are having their contacts, to see that social objectives are properly implemented, to see that these monopolies do not grow, to see that there is a balanced regional development throughout the whole country, to see that our scions are not compelled to go to these industrialists at any cost. Now in their contract with the Birlas the Kerala Government had to say that labour legislations would not be made applicable to the employees. Is it not deterimental to the interests of the

poor employees? We shall not allow it to be done. And you say, "What can we do?" What does this Parliament stand for? It stands to tect the interests of the people, and anything going against the interest of the people shall not be tolerated by this Parliament.

To enquire into all these affairs a Committee is absolutely necessary. That committee should be a mittee of not only experts but some non-official Members of this Parliament should also be attached to it. This Committee should be asked to submit its report within three months after its appointment.

Sir, it was said that if Birlas were not here we could not advance industrially. It is not correct. It is not Birlas who are running the the industries. It is our workmen, our experts technicians, our in industries, a patriotic lot, who have to be taken into confidence. They will run these industries.

Then my third submission is . . .

VICE-CHAIRMAN (SHRI THE submis-AKBAR ALI KHAN): Last sion.

SHRI M. M. DHARIA: These are my submissions. On my amendment Then I will not speak. pending enquiry these Birla group of industries should not be given any further licences. I am happy that the hon. Minister has made the position very clear. I would congratulate him and the Minister of State also for taking this very reasonable attitude in the matter.

THE VICE-CHAIRMAN AKBAR ALI KHAN): Now you must finish.

SHRI M. M. DHARIA: I am finishing. Finally, I would request the hon. Minister that it is in this light that he should make a categorical statement in the House. Then alone this debate should come to a conclu-Sir, I have done. Thank you very much.

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SHRI BALACHANDRA MENON: Sir, we are now at the cross-reads. We are not sure how our country should advance. I am glad there are people, there are friends on both sides of the House who very seriously take up this issue, who want to what our social objective should be. There was the old resolution which definitely laid greater emphasis on the State sector. From Ram Rajya to democratic socialism we have slowly passed through various stages without a clear social objective. We have not been able to really build up economy on a sound basis, on an independent basis. Why is it that it possible? Because was not country when it got independence was not very clear about its social objectives. We were verv interested in the freedom of the country, but we did not know how we should take the country forward industrially. The result was the Tata and the Birla plan was already there. They had planned how they should develop this country in their own way. They tried their best to see that the Government's policy turned out be a policy which helped their own way of approach. This is what has happened. Now we talk about mixed economy. But actually what has happened? Thanks to Pandit Nehruwe must admit it and we are proud of it-we thought about heavy industries, we thought about these industries being developed in the sector and that they should take commanding position. But what has happened? During these years have been slowly going away from that. I know how in the case of fertilizers, we have given up our old stand, how in the case of oil we are giving up our stand, how some of the basic industries themselves are being handed over to the very people whom we are now attacking. This is what The policy has happened. Government is not very clear. They are not definite and this indefinite stand of theirs has helped all monopolists to grow as much and as quick as possible, with the result that the entire structure which was sought to

and Licensing Policy be built up, has now a most collapsed? The Industries Act laid down clearly how monopolies should be prevented. how medium and small-scale industries should be encouraged, how new entrepreneurs should come, development on a widespread should take place in different regions and how to boost up technology and economic improvements. Nothing has happened. Every promise has been given up. What do we see? Monopolies have been created. Big industrial houses have become monopolists. We speak so much about socialism. We have unashamedly gone and secured foreign collaboration for almost every industry, industries which we do not require collaboration, which can be set up nere without the help of anybody. 3,000-odd collaborations with foreign concerns. What for, I do not know. From lipstick to anything, from baby food to anything, we have gone to the extent of opening the gates for foreign capital and asking assistance. This is what has happened. We must seriously consider what the Government policies have done to the economy of the country. By your policies you have encouraged monopolies both foriegn and Indian. your wrong policies, you have allowed the imperialists' capital to come back. And it must be remembered that at no period in our history has there been so much of foreign capital investment in even small and traditional industries. For example, if you allow Lever Brothers to come in, you can certainly understand that Mysore soap or Kerala soap has no future. But this is what has happened. The monopolists are allowed to penetrate into every section. Even in the traditional industries they come in. Foreign capital also comes in and they come together. The result is the entire attempt of our small people to industrialise, every attempt of theirs, has been completely throttled such activities. The report is a very restrained one. The language is very carefully chosen and a good deal is left to our inference. Dr. Hazari has pointed out that it is not merely a question of

licensing but the wrong policy of the Government that has helped the monopolists to grow. What more is required than this? This document points out that the policies of the Government have been wrong. For example, take page 25 where he says: "I hold this view because most of the defects of licensing policy appear to arisen from planning deficiencies though administrative complications too, have made their contribution." This is the fact. The strategy industrialisation has not been properly worked out and all the steps that we have been taking are to blow up that strategy we set out in the Industrial Policy Resolution. result is we have got monopoly capital and this capital thrives at the expense of every backward section.

Now there has been a complaint that various State Governments are inviting the Birlas. The licence is not by the State given Government. Licensing is done here. For example, take Titanium steel in Kerala. Today it is to be taken up by the Birlas. But why not the State take it up? It is a very important project and the Birlas want to start this Rs. 30 crore project. This can very well be taken up by the Centre in the State sector. You won't do it. For long, from the British period up to now, we have betn the raw material reserve. Even now we continue to be in this unfortunate situation. Small industries, cashew industries, beedi industries and such other industries are there in Kerala. But you will not in any way lift your helping hand to set up new and advanced industries in This unfortunately is reesponsible for all these big industrialists there. Licences are given by pou and if they comt there with licences, don't say "Don't start your industries here." We require industries. what has happened? When Birla starts his Rayon's industry there, he will have only pulp there and tht yarn will be produced somewhere He does not want else to industrialise that place. New subsidiary industries cannot come up. It

should be the policy of the Government to see that regional disparity is avoided. That you do not do. And for us, we feel there has been no difference between the Birlas and the Government or the Britisher in this sense that we continue to be the most undeveloped area, in spite of the 'act that our people are hard-working, in spite of the fact that there are 1,200 people per sq. mile and there is great unemployment, in spite of the fact that our's is the most educated area with an intelligent labour force. the wrong policies of the Government which have helped the Birlas. You have sown the wind and so you are reaping the whirl-All this shadow-boxing now will not help you in any way. You have helped the growth of monopolies. You are responsible for it and reap the consequences. The capitalist has been allowed full frtedom. has develped into a monpolist.

شری اے - ایم - طاق (جموں اینڈ کشمیر): مستر وانس چیرمین - کل سے اس ایوان میں ہزاری ربورت کے بارے میں تمام ممبر حضرات تقریر کر رہے ھیں - جہاں تک ھزاری رپورت کا تعلق ہے میں اس کے دوسرے پہلو پر جو سیاسی پہلو ھے اپنے خیالات کا اظهار کرنا چاهتا میں - جہاں تک لائسنسيو کا تعلق هے بہت سے ممہروں نے ایدی واقفیت کی بدا پر معلومات کی بنا پر مجھ سے اچھی تقریریں اس مسلله در کی هیں - اس میں کوئی شک نہیں ھے کہ کسی انڈو قولید کلٹری کے لئے یہ نہایت ضروری ھے کہ ملک میں کافی ہوے ہوے ارخانے هور مشینین هور و دولت

SHRI LOKANATH MISRA (Orissa): On a point of order In the morning. the Chairman has ruled that he should speak from his seat. When he was asking a question, he was asked to out it from his seat Is it his seat or he sits somewhere else? I am sorry, Sir, he has to speak from his seat.

(SHRI THE VICE-CHAIRMAN AKBAR ALI KHAN): I think so.

SHRI A. M TARIQ Excuse me his time. I have got a lot of papers here.

SHRI LOKANATH MISRA: Under the Rules of Procedure, this is absolute necessity.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) I agree with you.

SHRI LOKANATH MISRA: Under the Rules of Procedure, thtre is only one procedure, that is, you have to speak from your own seat; you cannot speak from anywhere else

VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You speak from your seat

SHRI A M TARIQ. I have got a lot of papers here. Please excuse me for this time.

श्री राजनारायण: ाम श्रह कर दिया है तो वहीं से बोल रे दी जिये।

VICE-CHAIRMAN (SHRI AKBAR ALI KHAN). All right; next time you must speak from your seat.

شرى اے - ايم - طارق : ا قرةولية کلٹری نے لگے یہ ہے حد ضروری ہے کہ ملک میں کافی ہے ہوے کارخانے هون ۽ مشدنين هون ۽ ولت هو لهکری سرکار کا اور ادوان کا دھی یہ فرض هے کہ ولا دیکھے کہ جب وہی دولت ملک کے لئے عذاب دو جائے ، زهر هو جائے تو اس دولت کی روک

تام ہے حد ضروری ھے - جہاں تک بولا برادرس کی ہونیس کا تعلق هے اس ملک میں اور بھی بزنس هاؤسهز هیں جن کی دیکھ بھال اور روک دھام یے دن ضروری ھے لیگوں اُن بؤنس هالمسيخ كا هماري سياسي زندگي يو اتلا انر نہیں هے جننا بولا هاؤس کا هے -دیکھڈا بم ھے کہ اپنے کاروبار کے ساتھ سانه یه هاؤس کهیں اس ملک کی سیاسی زندگی پر هماری بلدی هوئی سوسانتی بر اثر انداز هونا دو نهین حدهدا هر - جذاب والا - آب كي اجازت سے میں اس ایول کی دوجه آج سے چالیس سال قبل کے ایک خط کی طرف جو اس وقت ایک بہت بڑے آدمی نے جو بولا کی دولت سے گھرا گئے بھے اپنے بیٹے کو لكها - باپ كا نام هے سوتى لعل نهرو اور بيق كا نام جواهر الل نهرو -

Industrial Planning

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"Communal hatred and heavy bilbing of the voters was the order of the day I am thoroughly disgusted and am now seriously thinking of retiring from political life. What is worrying me ' how to occupy my time I ar waiting for the Congress Session at Gauhati and keeping mum in the meanwhile. The Malaviya-Lala gang, aided by Bulas money, are making frantic effor's to capture the Congress"

This letter is dated December 1926. Now this is the political aspect of Birla House

اور ميں اس خط کی بدا در تمام مميران كي دوجة دالاوؤنگا - بغير اس کو سوچے کہ ہم کسی جماعت کے عیں دیکھنا یہ هے که همارے سامنے

ا بهت سے ایسے واقعات آئے ہمر جن مهن يه كها جاتا هر صاحب - يه ايسا هي ولا ايسا هي و ولا يه هي يه ولا هے - لیکن اگر هم خود ان باتوں کی اجازت دیتے هیں جیسا که مستر وائس چهرمین آپ کو یاد هوکا ایهی قيهم سال يهلے امريكن سيدت مربى اسی طرح کا ایک کیس هوا تها - ایک معمولی آدمی رابرت دیکر کا جو که للذن جانسن كا خاص آدمن تها ايك دد پیم بوائے ، (page-boy) نہا لیکن دولت کے کرپشن کی وجه سے دوللمذن کی امداد سے ، وہ اس سینت کا ایک نهایت بااثر آدسی هو گها -ھم نے اس ملک میں بھی ایسے بااثر أدمى ديكه هيل - ميل اس ايوان كي توجه ايك معمولي وأقعه كي طرف دلانا جاتا هي - ولا هے ايم -اه - متهالي كا كيس - ايم - او -متهائی بهی ایک آدمی نها اس ملک مين بلقت جواهر لال نهرو كا ايك معمولی ہی - اے - اور اس معمولی یی - آے - کی مان کے لگے بولا ھاؤس نے لاکھوں رویئے دئے ، ان کی سال کے لله ترست بنانے کے لئے - کیوں ? اس لئم که اس رقت اس کے هاته مين كافي طاقت تهي اور ولا اس طاقت سے ان هاؤسيز كو فائدة يهذها سکتا تھا۔ تین تین لاکھ روپئے کے مکن ۳۰ جلوری مارگ پر خرید کر دے دئے گئے ان کی ماں کو - جب که ان کی مال کا هماری سیاسه

ولدكي و هماني سماجي ولدكي و مين كوئى اثر نهين تها لهكن آبر وهي ایم - أر - متهائی پنجهلے ایک مهیلے سے ہول بوادرس سے انٹرویو جاءتا ہے جو نہیں مل رہا ہے۔ میں یہ سنجهتا هون که یه ایک خطرناک چیز هو رهی ہے عمارے ملک میں اس کی روک تھام کرنا ھم سب کا۔۔۔ ممهران پارلهمات-ا ایک فرض هے -ھم جس طور سے اپنے ملک کی سرحدوں کی حفاظت کرتے ہیں ۔ جس طرح سے هم يه چاهتے هيں كه اس ملک کے لئے اندرزنی امن ضروری ھے - انٹرنل سیکیوریٹی ضروری ھے تو هم نے یہ بھی دیکھا ہے جو لوگ ھدارے ملک کی سہاست سے ھمارے كلتجرء عماري تهذهب اور هماري اخلاق کو معصض اس دولت کے بل ہوتے پر خرید رہے میں تو ان کی بهی دیکه بهال پوری هونی چاههگیم ورنه یه ملک ایک ایسم آزار میس گرفتار هو جائيكا جس سے نكلفا مشكل ھے۔ میں کسی کا نام لیٹا نہیں لجاهها هون - كيا ية حقيقت نهين ھ که همارے ملک کے بہت سے بوے ہوے افسروں کی سیکھورہتی کے لئے ، ریٹائر ہونے سے پہلے ھی ان ھاوسھز میں جگه کریت کی جاتی ہے۔ اگر آج کی حکومت ایسے اعداد وشمار جمع کو لے تو آپ دیکھئے کتنے انکم تیکس کنشنر ریٹائر موتے سی سیدھے ہوا هاؤس پهلنچتے هيں - اب نوبت

[شری اے - ایم - طارق]

Motion re

Interim Report on

یہاں تک آئی ہے که هماری فرج کے ہوے ہوے جلول سیدھے ہولا ھاؤس میں جاتے ہیں یہ اس ملک کی سیاست کے لئے نہاوت خطرناک چھڑ ھے۔ اسکی روک تھام ہے ہد ضروری چھڑ هے - هم سمبران پارلیسلات یه دیکھیں که به سرکار پر حمله نهیں هے ، هم خود سرکار هیں ، هم اس ملک کے رهله واله ههن و باقاعده نبايادكي کرتے میں - اگر ہم می نہیں رہے تو سرکار بھی نہیں رہے گی - ملک بھی نهيس رهے کا - تو اس بات کو چهرو دينهيئے که يه کس پارٹي کي حکومت ھے و کس پارٹی کے لوگ اس ريوولهشون كو الأنه هيس - اصل مهماري کی روک تھام ہے حد ضروری ھے ورثه یه لوگ آپ کی سهاست پو قابض هو جالهلکه - جهددا ترنکا رهیکا ، شهر کے تھن مہلت ضرور رھھنگے لیکن اس ملهة کے پیجے اصلی شکل میں کیهی بولا هونگے ، کیهی تهایع هونگے ، كبهى كونك هونكي - آپ ان جهرون كو سده جائد ان كا علاج كيجائه -ان کا ملای ڈھونڈ نکالنے کا کام سرکار بنغوبی جانتی ہے ۔ ان انسیلسیز کے ہارے میں همارے پاس کانی اطلاعات ھھں ، ان کے بارے مھں کافی کھے کہا جا سکتا ہے لیکن بقیامی باس یه سوچلی هے۔۔همیں اس سے کوئی أنكار نهين هے كه هم اس مهن بولا جی کے تمام ہاؤسیز کی مدد کرنا

بهاهتے هيں اور دولت اس ملک مهن بليه ، كارخاله بلهن لهكن ساري دولت کا استعمال موارکا کے خلاف نهیں هونا چاههائے اس دولت کا استعمال زید - اے - احمد کے خلاف نهين مونا جاهيئم ، ذهها بهائي بتيل کے خلاف ٹہیں ہوتا چاہیئے - ہریعر چندر ماتھر کے خلاف نہیں ہونا چاهیئے ، اکر آبے هم نے یه بوداشت کیا کہ وہ دولت کسی کے خلاف استعمال هو رهی هے تو ولا سماج کے خلاف استعمال هوتی ہے اور هم سب جنہوں نے آزادی کے لئے ہو قسم کی مصهبتین اور تکلیفین برداشت کی ههن--زاده رهايم هويم مهي هم پريشان رههنگے اور انے ملک کی خدمات فهیں کو پائیلگے اس لئے اس بات کی پہھد ضرورت ہے کہ ہم ایٹی توجه اس طرف، کرین –

and Licensing Policy

سهن آپکی اجازت سے صرف در ملت کے لئے ملسلو صاحب کی توجه دو تین ہاتوں کی طرف دلانا چاھتا ہوں صرف وہی چھزیں نہیں تھیں چو بہت سے معبروں نے کہی ھیں ایک رول تاپس کا کیس بہت آتا ایمر جلسی کے زمانہ میں جب سوکار کو رول تاپس کی ضرورت پڑی اس کی ضرورت پڑی اس میں ہولا ھاوسیز کو بہت ہوا لائیسلس میں ہولا ھاوسیز کو بہت ہوا لائیسلس ملا اور جب رہ رول تاپس لگائے

ھے - کچھ سرکار کے ایسے لوگوں دی حوصله أفزائي كرنا جاهاتي بهارت رتن ا ن کو ملفا جاهئے جو سرکار کو جان کاری فراهم کرے - مصیبت تو یہ هے که ملتا ان کو هے جو سرکار کی دولت ير ناجائز قبضه قالتے میں - ناجائز استعمال کرتے ھیں -

مين آخر مين ملستر ماحب کے سامنے دو تین تجویزیں رکھنا چاهدا هون - جب تک یه معاملا سرکار کے زیر فور ہے تب تک ہولا هاؤس کو بلیک لست قرار دیا جائے - ایک بات تو یہ ہے -

دوسری بات یه هے که بولا هاؤس سے سرکار کہے کہ وہ دو دن کے اندر یہ اعلان کو دے کہ ان کے پاس کتنی دولت ہے اور ان کے نوکروں کے نام پر کتفا کاروبار ھے - بہار سیں چہوٹے چھوٹے کام چار چار لاکھ روپیڈے کے ھیں اور میسور میں اسی طرح کے انگرروں کے ہافوں کے چھوٹے چھوٹے کام ھیں پنجاب میں ہوے ہوے فارم تین تین اور چار چار لاکھہ کے میں جو ان کے نوکروں کے نام پر ھیں۔ آگر یہ ساری فہرست سرکار کے پاس نهیں آنی ہے تو وہ ان کو مزید کام ته ديي -

ایک ارو تجویز میری هے جو نهایت مداسب هے ویسے وہ سخت لکے کی مکر اس ماحول میں جس ماحول سے هم گذر رهے هيں جس ماهول میں هم پس رهے هیں ایک

ینا اس کے ہاوے میں از سرنو تتعقیقات کی جائے کہا وہ کیوا ایسا تها جو پهناي الأبق تها - اس سين کوئی شک نهین که هدرستان موثر کا جہاں تک سوال ھے وہاں سرکار نے چهاپا ةالا پورا كيس مكمل هم پچھلے کئی مہینوں سے لیکھے کوئی فيصله نهين هوتا هي - جب فيصله سرکار خود نهین کر سکتی هے تو یہ سرکار اہدے آفیسروں کے بارے مہن عوام میں ایک شک پیدا کرتی ہے اس شک کو دور کرنے کے لگے بہت فروری هے که ان کا فیصله کیا جائے -

روبی انھورنس کے بارے میں مھرے دوست چندر شهکهر نے بلکال کے چیف منستر صاحب کو خط لکها هے - ایک صاحب هیں بهت شریف آدمی مسلار ہی - کے - تھانو جو شیکر هولذر نوے جنہوں نے خود سرار سے کہا مجھے اجازت دیجئے مين آيكے ساملے واقعات ركون لیکن اس کے لئے ضروری ہے کہ جس ریاست کے آپ رہانے مالے ہوں وہاں -لا ایدوکیت جنول آپکو اجازت دے ۔ بنكال كا ايدوكيت جفرل اجازت نهيس ديدا - سينقرل كورنملت كو مداخلت کرنی جاهد اور یوچها جائے اس ایڈوکیسے جنرل سے کہ اگر ایک آدسی یہ کہتا ہے کہ میرے پاس ثبوت ہے اور - بن تابت کر سکتا هون که کنچه سرکاری قاولمف کی نخورد ایرد هوئی

[شری اے - ایم - طارق]
طرف تو پاکستان ہے چھوں ہے اور
امریکہ ہے اور پھر ھماری حکومت کے
اوپر اثر ڈالا جئے وراڈ بلک کے
ڈریعے - اس لئے میں پوچھنا جاھتا
ھوں اور مھرے پاس یہ اطلاح ہے -

Motion re

Interim Report on

I want the hon. Minister to give me a little hearing. I want the hon, Minister of State to listen to me for a minute. Is it not a fact that the Birlas had a licence for fertiliser factory in this country and yet they were trying to obtain another one? And they were told that nobody could have two such factories. Meanwhile, the World Bank Chairman, Mr. Woods who is personal friend of Shri G D Birla. made a recommendation and on the recommendations of Mr. Woods Government of India have asked the Birlas to apply for another licence?

میں یہ کہتا ہوں کہ اگر یہ حقیقت ہے تو اس ملک کے لگے یہ نہایت شرم ناک بات ہے۔ آپ بولا کو مگر امریکہ ہے دباؤ کے تحص آدھا بھی دیتے ہیں تو اس ملک کی جمہوریت کے لگے تیموکریسی کے لگے یہ ایک مذاق ہے – معجے ایک بیا جواب دینگے تو اس بارے میں بہے جواب دینگے ۔

ंश्वेः ए० एम तारिक (जम्मू ग्रीर काण्मीर) मिस्टर वाइस चैयरमैन, कल से इस एवान में हजारी रिपोर्ट के बारे में तमाम भेम्बर हजरात तकरार कर रहे हैं। जहां तक हजारी रिपोर्ट का ताल्लुक है, मैं इसके दूसरे पहलू पर जो सियासी पहलू है ग्रयने खयालात का इजहार करना चाहता हू। जा तक लाइसेसिज का ताल्लुक हैं वहून से मेम्बरों ने ग्रयनो वाकफियत की गिना पर, मालूमात की बिना पर मुझ से ग्रच्छी तकरीरें इस मसले पर को है।

इसमे कोई शक नहीं है कि किसी ग्रनडेवलप्ड कन्ट्री के लिए यह निहायस जरूरी है कि मुल्क में काफो बड़े बड़े कारखाने हो, मशीनें हो, दौलत हो

SHRI LOKANATH MISHRA (Orissa): On a point of order. In the morning, the Chairman has ruled that he should speak from his seat. When he was asking a question, he was asked to put it from his seat. Is it his seat or he sits somewhere else? I am sorry, Sir. he has to speak from his seat.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN); I think so

SHRI A. M. TARIQ: Excuse me this time. I have got a lot of papers here.

SHRI LOKANATH MISRA: Under the Rules of Procedure, this is an absolute necessity.

THE VICE-CHAIRMAN: (SHRI AKBAR ALI KHAN): I agree with you.

SHRI LOKANATH MISRA: Under the Rules of Procedure, there is only one procedure, that is, you have to speak from your own seat; you cannot speak from anywhere else.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You speak from your seat.

SHRI A. M. TARIQ: I have got a lot of papers here. Please excuse me for this time

श्री: **राज नारायण**ः जब शुरू पर दिया है, तो वही से बोलने दीजिये।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): All right; next time you must speak from your seat.

श्री ए० एन० तारिक . अनडेवल क कन्ट्रो के लिए यह बेहद जरूरी है कि मुल्क में काफा बड़े बड़े कारखाने हा, मर्शानें हो, दौलत हो, लेकिन सरकार का श्रीर ऐवान का भी यह फर्ज है कि वह देखे कि जब वहा दौलत मुल्क के लिए अदाब हो जाए, जहर हो जाए, तो उस दौलत की रोक थान बेहद जरूरी है।

<sup>† [ ]</sup> Hindi transliteration.

जहा तक विडला ब्राइस की बिजनिस का ताल्लुक है, इस मुल्क में ग्रौर भी बिजानिस हाऊ सिज हैं जिनकी देख भाल ग्रोर रोक थाम बेहर जरूर, है, लेकिन इन विजनिम हाऊ तिज का हमारा मियासी जिन्दगी पर इतना ग्रसर नहीं है जिनना बिडला हाउस देख रा यह है कि ग्रपने कारोबार के साथ साथ यह हाउस कही इप मुल्क की सियासो जिन्दगी पर, हमारा बनती सोसायटो पर ग्रहर ग्रन्दाज नहीं चाहता है । जनाबे वाली इजाजत से मै इस एवान को तवज्जो ग्राज से चालाप साल कबल के एक ८ त की तरफ, जो उस वक्त एक बड़े ग्रादमो ने, जो बिड़ला की दौलत से घबरा गए थे ग्रपने बेटे को लिखा --बाप का नाम है मोतो लाल नेहरू ग्रोर बेटे का नाम जवाहर लाल नेहरू :--

bribing of the voters was the order of the day. I am thoroughly disgusted and now seriously thinking of retiring from political life. What is worrying me is how to occupy my time. I am waiting fof the Congress Session at Gauhati and keeping mum in the meanwhile. The Malaviya-Lala gang, aided by Birlas' money, are making frantic efforts to capture the Congress."

This letter is dated December 2, 1926. Now this is the political aspect of Birla House.

ग्रीर मैं इसी खत की बिना पर तमाम मैंम्बरान की तवज्जो दिलाऊंगा । बगैर इसको सोचे कि हम किस जमायत के हैं देखना यह है कि हमारे सामने बहुत से ऐसे वाक्यात ग्राए है, जिनमें यह कहा जाता है साहब यह ऐ ा है, वह ऐवा है, वह एवा है, वह यह है, यह वह है । लेकिन ग्रगर हम खुद इन बातों की इजाजत देते हों जैसा कि मिस्टर वाइस चेयरमैन ग्रापको याद होगा ग्रभी डेढ़ साल पहले ग्रमेरिकन सिनेट में इसी तरह का एक केस हुग्रा था, एक मामूली ग्रादमी राबर्ट बेकर का जो कि लन्दन जांस का खास ग्रादमी था, एक पेज बुग्राय था, लेकिन दौलत के करण्णन

की वजह से, दौलतमन्द की इमदाद से वह इस सेनिट का एक निहायत बा-ग्रसर ग्रादमी हो गया । हमने इस मल्क में भी ऐसे वा-ग्रसर म्रादमी देखे हैं। मैं इस एवान की तवज्जो एक मामुली वाक्या की तरफ दिलाना चाहता हं। वह है एम० ग्रो० मथाई का केस। एम० स्रो० मथाई भी एक स्रादमी था इस मुल्क में पंडित जवाहर लाल नेहरू का एक मामुली पी० ए० श्रीर इस मामुली पी० ए० की मां के लिए बिड़ला हाउस ने लाखों रुपये दिए, उनकी मां के लिये ट्रस्ट बनाने के लिये--क्यों ? इसलिये कि उस वक्त इसके हाथ में काफी ताकत थी ग्रीर वह इस ताकत से इन हाउसिज को फायदा पहुंचा सकता था। तीन तीन लाख रुपये के मकान 30 जनवरी मार्ग पर खरीद कर देदिए गये उनकी मां को। जबिक उनकी मां का हमारी सियासी जिन्दगी, हमारी समाजी जिन्दगी मे कोई श्रसर नहीं था । लेकिन ग्राज वही एम० श्रो० मथाई पिछले एक महीने से बिड़ला ब्रादर्स से इन्टर व्यु चाहता है, जो नही मिल रहा है। मैं यह समझता हुं कि यह एक खतरनाक चीज हो रही है हमारे मुल्क में, उसकी रोकथाम करना हम सबका. मैम्बरान पार्लियामेंट का फर्ज है। हम जिस तरह से ग्रपने मुल्क की सरहदों की हिफाजित करते हैं, जिस तरह से हम यह चाहते हैं कि इस लिए ग्रन्दरूनी ग्रमन जरूरी है, इन्टर्नल सिक्योरिटी जरूरी है तो हमने यह देखा है कि जो लोग हमारे मुल्क की सियासत से हमारे कल्चर, हमारी तहजीब ग्रौर हमारे इखलाक को महज इसी दोलत के बल-बुते पर खरीद रहे है, तो उनकी भीदेख भाल पूरी होनी चाहिए वरना यह मल्क एक ऐसे ब्राजार में गिरफ्तार हो जाएगा, जिससे निकलना मुश्किल है। मैं किसी का नाम लेना नहीं चाहता हु। क्या यह हकीकत नहीं है कि हमारे मुल्क के बहुत से बड़े बड़े ग्रफसर की सिक्योरिटी के लिए रिटायर होने से पहले हो उन हाऊ सिज में जगह कीएट की जाती है। ग्रगर ग्राज की हकूमत ऐसे ग्रादाद व [श्री ए० एम० तारिक]

शुमार जमा कर ले, तो स्राप देखिए कितने इन्कम टेक्स किमश्नर रिटायर होते हो सोधे बिड्ला हाऊम पहचते है। ग्रब नोबत यहा तक आई है कि हमारी फौज के बड़े बड़े जनरल सोधे बिडला हाऊन मे जाते है। यह इप मुल्क की सियासत के लिए निहायत खनरनाक चोजा है। इसकी रोकथाम बेहद जरूरो चीज है। हम मेम्बरान पालियामेट यह देखे कि यह सरकार पर हमला नहीं है, हम खुद सरकार है, हम इत मुल्ह के रहने वाले हैं, बाकायदा नुमाइन्दगी करते हैं, प्रगर हम ही नही रहेतो सरकार भो नही रहेगी । मुल्क भा नहीं रहेगा। तो इप बात को छोड दीजिए कि यह किस पार्टी को हक्मत है। किम पार्टी के लोग इस रेज्लुशन को लाये हैं। ग्रसल बोमारी की रोक थाम बेहद जरूरी है वरना यह बोग ग्रापको सियासत परका बिज हो जाएगे। झडा तिरगा रहेगा, शेर के तीन मुह जरूर रहेगे। लेकिन इस मुह केपीछे ग्रसलो शकल मे कभी बिडला होगे, कभी थापड हागे, कभी गोयन होगे। श्राप इन चहरो को समझ जाइये, इनका इलाज कीजिए। इनका इलाज इ द निकालने का काम सरकार बख्बी जानती है, इन लाइसेसिज के बारे में हमारे पास काफी इनलाग्रान है, उनके क्छ कहा जा मकता लेकिन बुनियादी बात यह सोचनो है कि हमे इससे कोई इकार नही है कि हम इसमे बिडला जो के तमाम हाऊसिज की मदद करना चाहते है ग्रौर दौलत इस मलक में बने, कारखाने बने , लेकिन नारो दौलत का इस्तेमाल भुरारका के खिलाफ नही होना चाहिए, इस दोलत का इस्तेमाल जेड० ए० अहमद के खिलाफ नहीं होना चाहिए, डाह्याभाई पटेल के खिलाफ नहीं होना चाहिए, हरिश्चन्द्र माथुर के खिलाफ नही होना चाहिए, ग्रगर ग्राज हम ने यह बरदाश्त किया या वह दीलत किसी के जिलाक हो माल हो रही है, तो वरु समाज के इस्ते तर हो।। है स्रोर हम सब, जिन्होने

ग्राजादो के लिए हर किस्म को मुसीबते ग्रीर तकलोकें बरदाश्त की है—जिन्दा रहते हुए भी हम परेशान रहेंगे ग्रीर ग्रपने मुल्क की खिदमात नहीं कर पारेगे, इसलिए इस बात की बेहद जरूरत है कि हम ग्रपनी तवज्जो इस तरफ करें।

मैं ब्रापकी इजाजात से निर्फ दो निनट के लिये मिनिस्टर साहब की तवज्जो दो तान बातो को तरफ दिलाना चाहता हु। मिर्फ वहो चोजे नही बहुत से मेम्बरो ने कही है। एक वूल टाप्स का केस बहुत ग्राता है । चायना के हमले मे पैदा हुई एमरजेसी के जमाने मे जब सरकार को वुल टाप्स को जरूरत पड़ो, इस मे बिडना हाऊ सिज को बहुत बडा लाइसे प मिला और जब वह बूल टाप्स लगाए गए उनसे ऊन बना, उन से कपडा बना, इसके बारे मे भ्रजसरेनी तहकाकात क जाए, क्या वह कपडाऐसाथा,जोपहननेलायक था ? इसमे कोई शक नहीं कि हिन्दुस्तान मोटर का जहा तक सवाल हे, वहा सरकार ने छापा डाला, पूरा केस मुकम्मल है पिछले कई महोनो से लेकिन कोई फीपला नही होताहे। जब फेन्लासरकार खुद नहीं कर सकती है, तो यह नरकार अपने आफिसरो के बारे मे स्रावाम मे एक शक पैदा करती है, इस शकको दूर करने के लिए जरूरो है कि उनका फैसला किया जाए।

ह्वी इन्सारेस के बारे में मेरे दोस्त चन्द्र-शेखर ने बगान के चाफ मिनिस्टर साहब को खन निखा है। एक साहब हैं बहुन शरीफ ग्रादमी मिस्टर बी० के० थानो, जो शेयर होल्डर थे, जिन्होंने खुद सरकार से कहा मुझे इजाजत दीजिए, मैं ग्रापके सामने वाक्यात रखू। लेकिन इसके निए जरूरी है कि जिस रियासत के ग्राप रहने वाले हो, वहा का एड-वोकेट जनरून ग्रापको इजाजत दे—बगान का एडवोंकेट जनरून इजाजत नहीं देता। सेन्ट्रल गवर्नमेट को मदाखलत करनी चाहिए ग्रोर पूछा जाए उस एडवोंकेट जनरून से कि ग्रगर एक ग्रादमी यह कहना है कि मेरे पास सब्त है और मै साबित कर सकता हुं कि कुछ सरकारी दौलत की खदं बदं हुई है, कुछ सरकार के ऐसे लोगों का हीसला श्रफजाई करना चाहिए, भारत रत्न उनको मिलना चाहिए, जो सरकार को जानकारी फराहम करे। मुसीबत तो यह है कि मिलता उनको है, जो सरकार की दौलत पर नाजाइज कब्जा डालते हैं, नाजाइज इस्तेमाल करते हैं।

Motion re

Interim Report on

मैं ग्राखिर में मिनिस्टर साहब के सामने दोतीन तजवीजें रखना चाहता है। जब तक यह मामला सरकार के जरेगीर है तब तक बिडला हाऊस को ब्लैक लिस्ट करार दिया जाए। एक बात तो यह है।

दूसरी बात यह है कि बिड्ला हाऊस से मरकार कहे कि वह दो दिन के ग्रन्दर यह एलान कर दे कि उनके पास कितनी दौलत है ग्रौर उनके नौकरों के नाम पर कितना कारोबार है। बिहार में छोटे छोटे काम चार-चार लाख रुपये के हैं और मैसूर में इसी तरह अगुरों के बागों के छोटे छोटे काम हैं, पंजाब में बड़े बड़े फार्म तीन-तीन ग्रौर चार-चार लाख के है, जो उनके नौकरों के नाम पर हैं। ग्रगर यह सारी फरिहस्त सरकार के पास नही ब्राती है, तो वह उनको मजीद काम न दें।

एक और तजवीज मेरी है, जो निहायत मनासिब है वैसे वह सख्त लगेगी मगर इस माहोल में जिस माहोल से हम गुजर रहे हैं जिस माहोल से हम पिस रहे है एक तरफ तो पाकिस्तान है, चीन है ग्रीर ग्रमेरिका है भीर फिर हमारी हुकुमक के ऊपर असर

डाला जाए वर्ल्ड बैंक के जरिए। इसलिए मैं पूछना चाहता हूं स्रोर मेरे पास यह इत-लाह है:

I want the hon. Minister to give me a little hearing. I want the hon. Minister of State to listen to me for a minute. Is it not a fact that the Birlas had a licence for fertiliser factory in this country and yet they were trying to obtain another one? And they were told that nobody could have two such factories. Meanwhile, the World Bank Chairman, Mr. Woods who is a personal friend of Shri G. D. Birla, made a recommendation and on the recommendation of Mr. Woods the Government of India have asked the Birlas to apply for another licence?

मैं यह कहता हूं कि अगर यह हकी कत है, तो इस मल्क के लिए यह निहायत शर्मनाक बात है । ग्राप बिडला को 10 लाइसेंस श्रपनी मर्जी से दे दीजिए। मगर श्रमेरिका के दबाव के तहत ग्राधा भी देते हैं, तो इस मुलक की जम्हरियत के लिए, डेमोक्रेसी के लिए, यह एक मजाक है। मुझे उम्मीद है कि कल जब मिनिस्टर साहब ग्रपना जवाब देंगे तो इस बारे में भी जवाब देंगे।

SHRI T. N. SINGH (Uttar Pradesh): Mr. Vice-Chairman, Sir, we have had quite a long debate and I have listened to many of the speeches with great attention. I would like the House to understand the implications mixed economy and the licensing system that we have adopted and then come to a final conclusion in the light of that. I feel that it has been held in certain quarters that the concepts of mixed economy and this licensing system are bound to lead to the result that we see today. I remember sometime in 1960 sitting at a meeting of the

[Shri T. N. Singh]

National Development Council. Shri Jawaharlalji was in the chair, when Pandit Nehru expressed grave concern at the fact that the rich were getting richer and comparatively the poor were getting poorer. Now this is what is worrying me today. We have not to worry so much about this or that individual. I am not concerned with that. I think that the Administration should take care of it and I know it will take care of it. But what is worrying me today is that these things that are happening today should have happened. Now, India has taken great strides in the industrial sector. We have marched ahead in many sectors of industry. There is no doubt about that. But the rich are getting richer and the poor, comparatively are growing poorer. There is a lot of erosion in the wages earned by the poor people. The agricultural labourer today, I am sorry to say, is worse off than before. This is a serious situation and there must be something wrong somewhere which we should consider, understand and see what can be done to remedy the position.

Sir, I had occasion, for a brief period of some fifteen or sixteen months, to look after the affairs of the Industries Ministry and being a great believer in diffusion of ownership and dispersal of ownership, I tried to see what could be done to ensure that there is no concentration of economic power in a few hands. What is the difficulty? If one tried to look at the licensing procedure and the process of dealing with the various applications, one would see that it so happens that there are certain applications which do not fulfil the conditions and requirements laid down by the rules and that these conditions are being fulfilled only by a few applicants from a few firms. Naturally these few firms get the licences. That is how things happen.

If you do not give licences to those firms what happens? The industries do not get started and the Government and this House get worried. Then it is suggested that since the private sector is not coming, we should ask the

public sector to do the job. And the public sector comes and takes up the job. Then what happens? Naturally being new to the line, it makes mistakes and then this House, every section of the House I am sorry to say. pillories the public sector. The only remedy to my mind, to this concentration of wealth in a few hands is to have less rigidity in our plans. We have applications from the private sector, but they can be limited I may give you one instance. It was noticed towards the end of the Third Plan, or may be towards the middle of that Plan, that we had not developed adequate steel casting capacity. That was to be done in the private sector. There were not many people in that line and it had not come up. There was no provision in the public sector to stant this industry. What was to be done? We called a meeting of all the steel casters and of the various applicants and asked them, "What are you going to do to expedite this thing?" It has the to be expedited because without steel castings it is not possible to carry on and we will have to import them and that means great pressure on foreign exchange. Therefore we called them sought their assistance. But they did not come up. They will come those industries which only in give them good profits. That is inherent in the private sector. They are attracted only to industries which make profits. That is no fault They go only to industries theirs. where there are profits. They are not attracted to industries which though they have higher priority, do not have the profits they expect. This is one case which came in my experience. Nobody came up to make these steel castings. When I asked, "What about the public sector?" Promptly somebody said, "There is no provision in the Plan and so you cannot have it in the public sector." Then how do you prevent this concentration?

Industrial Planning

and Licensina Policy

This House, I must say, in its desire to pillory the Government or the Minister has condemned the public sector. I have been a sorry witness, looking helplessly at the manner in which the public sector has been run down. There is no hope for the public sector today. Such is the situation. I would appeal to all Members and say let us be a little more foregiving. Let us be a lit'le more considerate to the public sector, After all, this is a new line, a new experiment, a way of life this country is adopting It was Shri Jawaharlalji who showed us this new way, the way of the mixed economy. We are creating the public sector which should be holding a dominant position in our economy and yet we are allowing the private sector to grow. Still everyone in this House has run down the public sector. Where is the hope? I will not be surprised and here I give this warning that . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Not all, Mr. Singh.

SHRI T. N. SINGH: I know there are a few noble exceptions, including you, Sir. But I have witnessed this kind of thing going on and we think that yet we can rescue the economic process which is inevitably leading towards the dominance of the private sector. I give this warning that the day is not far off when all of us, even the great advocates of the public sector, will join together and say that the public sector has failed and we will say: "Transfer them to the private sector." That is where we seem to be going. I am saying this with real sorrow and sadness. I feel that the only saviour of this country where there millions of people who are living on the verge of great poverty, people who can hardly get two meals a day, is diffusion of economic power. This country cannot tolerate cencentration of economic power in a few hands. Sooner or later there is going to be a cataclysmic revolution, I am merely giving this warning. I have no hatred against anybody, no prejudices against any people, be it Birlas or anybody. This is a very small point according to me. What is more important is, we should know where we are going and where we want to go. And if for some reason we are not going  $_{\rm IR}$  the direction that  $w_e$  want to go, it  $_{\rm IS}$  high time that we sat up and thought as  $t_0$  what we should do to proceed towards our goal.

Take for instance this licensing business. You say so much is allotted for the private sector. Applications are invited and they come up and in that melee of people who are running for licences only those get licences who have got larger resources. I remember in the Planning Commission as a Member I had the misfortune to be asked to face a delegation of the Federation of Indian Chambers of Commerce who accused me of standing in their wav of getting licences and I had to explain to them why licences were not forthcoming, why we wanted dispersal. Why should a few people alone get the But there was the licences. hard fact. We had given licences to a large number of people, very small men and they could not implement the licences. Their plants were not coming up. Luckily for me I had the answer ready with me. I could also produce a number of cases where the bigger business houses-I am not talking of any individuals-had licences in their pockets lying unimplemented for eight or nine years. Is it not a fact even today? I ask the Minister. Even today there are licences lying in the pockets of a few people for the last eight or nine years. And what has been the result? When the Third Plan was to commence by that time all the licences for almost all the targeted capacities had been issued except in some sectors and yet there was pressure for more licences. Today when there is a little slump, a little recession, everybody blames the Government. Why? In those days remember the FICCI delegations came to me pressing for expeditious issue All these days people of licences. belonging to the industry have been pressing for quick issue of licences. And when licences are issued and they do not set up industries the Government again is blamed for the recession that has occurred. You cannot have it both ways. How are the licen-

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is—You ces given? First condition must have foreign collaboration. And every foreign collaboration must proceed on the basis of progressive manufacture and progressive manufacutre means 80 to 90 per cent imported components in the beginning with only 10 to 20 per cent indigenous and gradually you go up with the indigenous content. We say in five years we should have hundred per cent indigenous content. Can any licence stand scrutiny on that ground now? Nobody has been able to keep to the schedule. And then there is pressure on foreign exchange resources. Everyone wants imports on maintenance account. We are today borrowing hundreds erores, for maintenance imports purposes, for the purpose of running our factories. That is the position. And yet licences must be expedited. We cannot run our factories beause we have not got the foreign exchange and yet we must go on licensing and adding to that burden. If somebody had the impertinence like me to point out these things he is thought to be standing in the way of industrial progress. I am saying all this with a sad heart; I feel very strongly about this.

I feel there is no way out for this self-reliance. country except business of progressive manufacture, this high import content, this rush for collaboration, is not going to lead us to our economic salvation. We must rely on ourselves. That has been my theme all these years. And what a glorious spectacle we had when Pakcountry? These istan invaded this very industrialists came to me and said that they would have their manufactures on the basis of hundred per cent indigenous content. And what happened after three or four Everyone started pressing months? for imports. And today we are borrowing from the World Bank for even maintenance purposes. We are almost bankrupt. Is it not true that for running our factories we have to borrow? So it is time that we sat

up and reveiwed the whole position. Therefore I welcome this discussion but let us not be misled into going into individual cases. I am no advocate of any particular business house. I have my own well known views. time of Jawaharlal Nehru almost everyone of us was a socialist but today I do not see many. At the time of the Pakistan invasion everyone was a great patriot saying that they will manufacture without imports today there is nobody who says he can manufacture without imports. And if somebody talks of self reliance he is supposed to be out of his mind. That is the position now. So I would suggest that there is no way out except self reliance. If this craze for industrialisation goes on as it is-and in that everybody is guilty-if this craze for attacking the public sector day in and day out goes on there is no way out. It is no use complaining, have got to revise our attitude. It is all right that we shall get publicity; in the newspapers and our names will be in the headlines saying that so and so has attacked so and so but it is not going to solve our problems. (Time bell rings) I am a disciplined man, Mr. Vice-Chairman and I will not take more of your time. I am grateful to you that you have given me this opportunity. But I want to say this. We have got to have a look on many of our problems. have come to a pass when we cannot have our industries unless foreign aid comes to us and we cannot start any new industries unless we receive some foreign collaboration. That is what has happened. There is no use blaming the Licensing Committee. Licensing Committee was issuing the licences or letters of intent as part of its duty. We had what is called a Foreign Agreements Committee. It is new Committee. That Foreign Agreemen's Committee had the right to approve the agreements with foreign concerns. Not only that; it had the right to approve the right of a foreign concern to come to an agreement with somebody here. So

they went about searching for somebody here as partners so that the licence could be got but at that time I remember-it is no use blaming the Government now-every section of the House was saying that we were behind our Second and Third Plan schedules and that we must go ahead with industrialisation

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We have talked here today about the provinces vying with each other. What can the poor provinces do? They have their own problems. come from a very poor part of Uttar Pradesh, the Eastern U.P., and I know what poverly is. If I were to go to Bombay or Calcutta I see these big palaces and the huge factories belching out smoke with the average wage of the worker being Rs. 150 to Rs. 200 in these factories. I come and see things in Delhi, these big palaces and then I go to my own State. I want something like these in my own State. What is wrong in that? Then, the States compete with each other and the private sector gets the advantage. The thing that is wrong actually is in our attitude of mind. We must We have forgotten change that, Gandhiji. We have forgotten Swadeshi. We are only relying on foreign aid and foreign collaboration. If all this goes on, we cannot progress.

I say it is possible to rely on ourselves today without any further notice. We can do it. I appeal to all the sections of the House today. think I am old enough to make that appeal. Time is not there for much of the mud slinging that is going on We cannot today in the country. afford to abuse each other. We are hard pressed for time. Things have to be done quickly. There are all kinds problems. There are enemies hovering around us. There is also the shadow of a third world war in the firmament. Can we afford to time in little pleasures of abuses of each other? Whom does it benefit? Have we ever thought about it? Is it not benefiting the enemies of the country? Therefore, at this hour of crisis in the country I appeal to all sections of the House that let us remember that there is a paramount interest that has to be protected and I assure all the sections of the House that the Congress is second to none . . .

SHRI BHUPESH GUPTA (West Bengal): Are we to put vermillion on the head of Birla or members of the Birla House?

SHRI T N. SINGH: Please, I have not disturbed you. Everyone that the case of the poor people should be fully heard and they should be protected. They have got the first priority in all our things. Narayan is the real Narayan. have to pay obeisance to him and 1 want all of us to join together in this noble task. I say the sands of time are running out and there is not much time left to set our house in Thank you.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I appreciate your appeal.

SHRI BHUPESH GUPTA: Cry of an oppressed soul.

SHRI M. S. OBERO! (Bihar): Mr. Vice-Chairman, with your permission, I rise to speak on the Hazari Report and I want to make a few observations before I make my comments. I must compliment Dr. Hazari for the trouble he has taken and for the way in which he has minutely gone into the statistics and other details. While going through the terms of reference, the main object of appointing Dr. Hazari, I find, is to streamline the licensing system and to point out the shortcomings in relation to the Industrial Policy. That is the main feature which I find in the terms of reference, but in his Report he has given complete details of the licences granted to all the big and small industrialists like the Birlas. Tatas, Martin-Burn, Walchand, Bango, Thapar and International Combines, etc. The Report [Shri M. S. Oberoi]

before us is an interim one, which was submitted in early August 1966 and was followed in mid-September by a supplementary note. The hon. Minister for Industrial Development has informed the House that the full report will be in our hands in the next six months' time. I am sorry that the Government was to yield to the pressure of some Members of this side and that side of the House to place this interim Report before the House. If the complete report comes in the next few months, it would be more exhaustive and we could have been given much more details than possibly this interim Report contains.

#### (Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No interruptions please.

SHRI M. S. OBEROI: I do not manufacture. I only do service.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): They want to take your time.

SHRI M. S. OBEROI: I get very little time. It is very seldom that I speak and I hope the Chair will show me a little more leniency in this respect.

I have listened very carefully to both sides of the House and I am more than surprised that hardly there have been any comments or suggestions on the improvement of the existing licensing system, which was the main object of Dr. Hazari's study. whole force has been used against Birla undertakings. I will be all the time with Shri Bhupesh Gupta and my other friends if this Report had something to do with allegations of malpractices against the Birla undertakings or misuse of the industrial licences. If there is a case of evasion, hoarding essential materials and corruption, I will be on my legs for hours to fight strongly, as in our society we cannot allow such abuses to continue unabated and this must be stopped

SHRI NIREN GHOSH: Why do you say 'if'? Are you not aware of it?

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SHRI M. S. OBEROI: There is no such allegation in this Report as far as this is concerned.

SHRI NIREN GHOSH: Everybody knows it.

THE VICE-CHAIRMAN (\$HRI AKBAR ALI KHAN): No interruptions please.

SHRI M. S. OBEROI: To ask for and receive licences is not a present nor a crime. All that Dr. Hazari has done is that he has given a comparative study of all the licences issued to all the undertakings in India. At no stage he has pointed out that any preferential treatment was granted to the Birla group. In his findings on page 7 of his Report, he remarks:—

"While Tatas have hardly been inactive, considering their top position and while Martin-Burn made no application whatsoever in 1959 and 1964 to June 1966 and was barely active in 1960, the pride of place is occupied by Birlas which merit special attention."

These are the remarks of Dr. Hazari and I cannot conceal them. In other words, Dr. Hazari has complimented Birlas on the initiative they have shown in increasing the country's industrial development.

Mr. Chinai has also made a reference to the Estimates Committee. Let us see what the Estimates Committee has to say about the Birla affair. They will be dealing with all the aspects of the matter. If there is need for any enquiry, I will be with Mr. Bhupesh Gupta saying that the enquiry must be instituted. It has also been pointed out that there is a well-represented Committee appointed, which goes through these licences and we have not seen any adverse reports from that Committee either. Let as be very clear as to the existing economic position of the country, which is at a low ebb. The only saving is

to develop industries, agriculture, improve our exports and cut down our imports and thus improve our foreign exchange position. In this both the public and the private sectors have to play their part.

Take the public sector. The actuals for the year 1955-56 show that the Government investments in running commercial concerns were Rs. 434.12 crores. The net profit works out to 3.8 per cent, while the yield by way of dividends to Government is only 0.19 per cent. This investment has been made out of the total public debt of over Rs. 16,000 crores on which Government is paying interest at about 6 per cent. This is the result of the investment of the Government undertakings.

Now, we are left with the private sector. The Report itself has revealed that a tremendous development has taken place in the private sector. The results are very assuring. Now it is only the private sector which can counter-balance the shortcomings of the public sector. The big industrialists have not grown overnight. Birlas' and Tatas' growth has been over a period of 200 years.

AN HON. MEMBER: Maybe 100 years.

SHRI M. S. OBEROI: The objecon is that they grow too fast and too big, and that has happened only since independence, as before the Independence no opportunity was available during the British time. I say, let them grow big and produce, and the policy of the Government of India is well known; let them grow big and then nationalise. I think Shri Bhupesh Gupta should note this. If they go on expanding, at least this will not retard production. Why wait for new people to learn and eliminate those who have already learnt? This will in no way ruling of the hur, the ideologies party.

I have to answer Shri Bhupesh Gupta's tall objection to amassing wealth and its distribution. He has no objection to the wealth but his objection is to the inequitable distri-

bution. My answer to him and other friends of his thinkig is that over 80 per cent of the investment in Tata and Birla group of concerns is small investors who get good yield and return on their investment. These organisations find employment millions and their employees are better paid than the public sector employees. Today there are more gheraos in West Bengal in the sector than in the private sector. So the distribution of wealth is there. If the objection is that Birlas and Tatas have big houses to live and big cars to ride, well so have the Ministers. Why shed tears over non-existing calamities? Thank you.

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SHRI B. K. P. SINHA: Mr. Vice-Chairman. I am extremely obliged to you for giving me this chance. The obligation is greater because I never expected that I would be called upon to speak.

Mr. Vice-Chairman, this debate has not taken an unexpected turn. have ignored the wood for a tall cedar. the green cedar of Birlas, which has monopolised our attention Dr. Hazari's report is in my opinion a fair report. a report behind which there is a great amount of labour. But let us not forget that Mr. Hazari has painted on a limited canvas and on that canvas the Birlas occupy a very very small place, and if they are mentioned, they are mentioned in an illustrative capacity and not otherwise. The few things which are said about could with justification be said about other big houses also. There are four statements in the report about Birlas. Firstly, there has been a progressive decrease in the import content of the Birla projects; secondly, though during the last three or four years there has been economic recession, Birlas have not been inhibited. I do not think these two statements are critical of the Birlas. The only statement which is critical of Birlas is that they forclose certain areas in the industrial sphere. The hon, Minister has already announced corrective measures in this respect.

AN HON. MEMBER: No, no.

SHRI B. K. P. SINHA: Even then I feel this is a matter which needs some greater consideration because it should not be open or left to any industrial enterprise to foreclose, preempt, and thereafter sit idle and block the economic growth of the country. largest amount of criticism has been concentrated on the concentration of wealth and economic power. Now concentration of wealth, as has been rightly pointed out by one of speakers who spoke sometime back, is a necessary feature of capital list development. Mr. Vice-Chairman, to bargain for a society in which private property is the predominant form of ownership and at the same time expect that there shall be no concentration of economic power and wealth, that there shall be no growth of monopolies, is in my opinion to try to live in a swamp and then to expect that the house shall be free of mosquitoes. Mr. Vice-Chairman, we have been proclaiming for the last twenty years that our economy is a mixed economy. The name may be new, but the reality is old. India even in the British times had a mixed economy. Railways were a nationalised undertaking. Telephones and telegraph were a nationalised undertaking. The big Ordinance factories were nationalised undertakings. We have added to them a few more steel fertiliser and industries of that type which require a huge amount of capital which private enterprise cannot afford. But the fact remains that our economy today is predominantly a private property economy a free centerprise economy. Then we have tried. while taining the economic apparatus of private property and free enterprise, by some measures to disperse wealth. I am surprised when some Members take the view that this dispersal of wealth is socialism. I am more surprised when Mr. Bhupesh Gupta falls a prey to this delusion. Wealth is dispersed in primitive society, in many societes in the hill areas of India even today. That does not mean that that society is a socialist society. The

French economy, the Japanese economy, between the period of the two Wars was really an economy based on small industries, small enterprises, small property owners. (Interruption.) That is my view. But that did not make their economies socialist economies. Therefore, the reality today is that our economy is predominantly an economy based on private property. The vast agricultural sector is based on private property. The whole sphere of trade is based on. private property and a predominant portion of the industrial sector is based on private ownership. But concentration and monopoly is something which goes with this system. Capitalism or free enterprise in its initial stages is marked by small properties owend by numerous individuals. But as the free enterprise system develops, smaller fishes are swallowed by bigger fishes. This is the lesson which we learnt from that brilliant analysis of capitalism by Lenin: "Imperialism, the last stage of Capitalism." His diagnosis and his prognosis in that book are valid even today.

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SHRI ARJUN ARORA: Now Lohia is . . .

SHRI B. K. P. SINHA: And experience of the last half a century confirms what Lenin stated in that great book, though it is of a small size. We have had a Monopolies Inquiry Commission; we have had the Swaminathan Report. Now we have the Hazari Report. And in all these Reports it is clearly indicated that in spite of all our desire, in spite of our law, there has been a development of free enterprise in India also on the same lines on which it developed in other countries. People refer to the Industries (Development and Regulation) Act and in the context of that Act, they want to judge what been taking place in this country. I am afraid, what has happened is not personal unusual. Rather my own view is that when the Industries (Development and Regulation) Act prescribed that there should be no concentration of wealth and no growth of

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iy, the Act itself and those monopol responsible for it behaved in who arey that the courtiers of King the waybehaved. They thought they Canute sep away the waves of econocould keancement, that the waves of mic advic growth could be subdued economiald be kept under control at and coumand of somebody.

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have already said that concentra-In of wealth or monopoly is an intiontable part of capitalism. That has even the experience of the United States of America. Eighty years ago, the United States passed an Trust Law. Their Federal Trade Commission was charged with the duty of controlling or prohibiting the growth of trusts and monopolies. They were not satisfied with that. The Senate appointed a Sub-Committee on Antitrust and Monopoly. And what has been their experience? That experience is recorded in a book by Senator Estes Kefauver, which was published in 1965. The book is titled "In few hands-Monopolypower in America." After sifting and sorting the material, the Senator who was at the head of the Committee comes to the conclusion:

"The core of the economic problem facing us today is the concentration of power in a few hands."

That is the usual feature of capitalism when it develops. There are figures given in that book.

SHRI BHUPESH GUPTA: Tell us whether you like it or not.

SHRI B. K. P. SINHA: I am coming to that.

Now, the same has been the experience of this country. Seventy five groups control 1,536 companies with assets over Rs. 26 thousand million, that is Rs. 2,600 crores. Several figures are given.

SHRI BHUPESH GUPTA: You are now confusing the figures.

SHRI B. K. P. SINHA: I am not confusing the figures.

SHRI BABUBHAI M. CHINAI (Maharashtra): Do not confuse him.

SHRI B. K. P. SINHA: Twenty-six thousand million. Since the hon. Member tells me that I am confusing . . .

SHRI BHUPESH GUPTA: Twenty-six thousand crores?

SHRI B. K. P. SINHA: Twenty-six thousand million.

SHRI BHUPESH GUPTA: Now you are right.

SHRI B. K. P. SINHA: Million, I said, not crores.

SHRI BHUPESH GUPTA: Earlier you said.

SHRI B. K. P. SINHA: No, no. Rs. 2,600 crores I said. If the hon. Member feels that my figures are not right, then I will refer him to "International Affairs" one of the most authoritative economic and polical journals produced by Soviet Society. The latest issue contains these figures. I have taken these from its latest issue. Therefore, you need not challenge them.

SHRI BHUPESH GUPTA: I do not consult the Japanese Telephone Directory to get you.

SHRI B. K. P. SINHA: Now, Madam Deputy Chairman, that is the situation, that is the economic reality. We are operating in a system of free enterprise. In this situation, concentration of wealth, concentration of power, is inevitable. The question is being put: What is my solution? I suggest two solutions. World economy national economy are at a stage in which it is not possible for any backward country to develop on the basis of free enterprise. That has been the experience of numerous countries which have become free during the last 20 or 25 or 30 years. Apart from the experience of history, there are sound and valid economic reasons behind it. Today world economy is one. One economy impinges on [Shri B. K. P. Sinha]

another economy. And when one economy impinges on another economy, naturally the higher economies have a devastating effect on the weaker economies. And that is why during the last 20 years, it is only the countries which have fully controlled their economy, which have fully developed their economic apparatus and economic system on a socialist basis it is only those countries that have been able to register an economic advance. Other countries which have tried to build up on the traditional pattern have failed. Therefore, today there are two alternatives, as I said before. One we move swiftly and with great determination towards a new economic order which only gives hope for future advancement. Second but then this is something which will not please my friends there, if because of certain compelling factors, we do not have either the will or the desire or the courage to make a drastic change in the system, then for heaven's sake do not take measures, do not move in a direction, which will throw inside the present economic apparatus certain elements to which the present economic apparatus or economic system would not react properly but would react in an adverse manner. As I have already said, every economic system has its own laws of birth, laws of development, its laws of decay and its laws of existence. Every economic certain system reacts favourably to actions, certain norms, certain modalities and certain impulses. But a system gets paralysed if the impulses that are introduced in that system are not appropriate or suitable. Therefore, this is my note of caution to this House and to the members Government . . . (Interruptions) I have already said that

SHRI NIREN GHOSH: Why not change the economic order? Have the courage to do that.

SHRI B. K. P. SINHA: This is my note of caution to the Government. If you are not in a position to make

a swift change in the econolcy for heaven's sake do not mic order, that have been suggested heake steps the last two days because tere during will not improve matters. hese steps concerned with the Birlas i am not Birlas are not persons, Birl. To me my opinion, an abstraction a as are, in stration reperesenting a certinal an aborder. You may cut the headain social but the social order, like rol of Birlas can throw out thousands orkthabeej You can destroy one Birla but Birlas will be many others. I may take there place or even Mr. Bhupesh Gupta their

SHRI NIREN GHOSH; Let him tai. courage to break one Birla. Other e Birlas will be taken care of.

SHRI B. K. P. SINHA: Therefore, my suggestion is that till we do not take determined steps to establish a new social order, we should not try to throw off the present economic system, we should not take such a step as would introduce in the present economic system germs of paralysis. That is all I have to say.

SHRIMATI LALITHA (RAJAGO-PALAN): Madam Deputy Chairman, at the outset before I say anything about the Hazari Report I may say that I heard the speeches from all sides of this House. Different shades of opinion have been expressed. In certain cases they have said that this report is of no importance and that the main concern is about the industrial policy. But I think Prof. Hazari, who has been a professor of industrial economy, had been asked by the Planning Commission to submit a report which we are discussing, discussing what has been submitted in the context of that report and it would be unfair on our part to make someother comments. should give due respect to his report and discuss about it.

Another Member said that the data was not reliable and that it was inadequate and all that. I would like to draw attention to the introduction portion of the Report where it is said:—

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"... The Industry and Minerals Divisions of the Planning-Commission kindly placed at my disall the files available with there relating to the Licensing Committee and the Capital Goods Committee and inter-government correspondence on industrial policy. These are the only sources of statistical data analysed in this report."

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I want to emphasise this point that the data were not unreliable or in-.quate في **ad** 

Again, Mr. Suresh Desai said that those who do not know what the letter of intent is and who do not have an aptitude for business have been discussing this matter. Of course, he cannot expect everybody to be a business expert like him. But as far as the report is concerned, as far as we have found out from the report, we have also the authority to say something . about it.

In the report we find that there is concentration of wealth and smaller industries are affected by it. He makes his recommendations about the remedies.

(Interruption by Shri Suresh J. Desai)

THE DEPUTY CHAIRMAN: No interruption, please. Let there be only parliamentary interruption.

SHRIMATI LALITHA (RAJAGO-PALAN): I am proud and happy that the ruling party Members have brought forward this Hazari Report for a discussion in this House and we, the Members of the ruling party, have now an opportunity to prove value we attach to the socialistic pattern of society and so it has been made feasible for us to show to the Opposition parties that we are going in that direction. I congratulate the Government for giving it a serious consideration and for adopting the follow-up measures with regard to that.

SHRI BHUPESH GUPTA: Pattern to be seen in Mr. Babubhai Chinai.

SHRIMATI LALITHA (RAJAGO-PALAN): Madam, Congress, for deca-635 RS-7

des, has been the symbol of socialsm. Pandit Jawaharlal Nehru stood socialism. Shri Kamaraj, Shrimati Indira Gandhi are following up that policy. In fact, I would like to mention to this House that in the Bhubaneswar Session of the Indian National Congress . . .

(Interruption by Shri Bhupesh Gupta) THE DEPUTY CHAIRMAN: Order, order.

SHRIMATI LALITHA (RAJAGO-PALAN): I do not want any interruption, Madam. In fact, I would like to point out to this House that in the Bhubaneswar Session of the Indian National Congress, Shri Kamaraj, the Congress President gave birth to the idea of socialistic pattern of society. In that session grave concern about concentration expressed wealth in that Resolution. The followup may have been a little delayed. But I am confident that our Government and our party will prove to the Opposition that they would achieve this end and the credit will go to the ruling party and not to the Opposition.

I have also to congratulate Dr. Hazari for coming out with this interim report with the data and other materials supplied to him. I also congratulate the Minister of Industry for announcing today that further licences will not be issued to the Birla group of industries.

Coming to the Hazari Report, in my with many of opinion it deals the findings of the Monopolies Commission Report like the concentration of wealth and industrial licensing etc. It has also indicated that all is not well with the Planning Commission because it does not keep an effective eye on the execution of licences given to industries in the context of the welfare of the society and the nation.

Madam, it is incorrect to say that the Report attacks only the industrial licensing policy of the Government of India as the report very clearly indi-

Lalitha Shrimati (Rajagopalan)] cates that the main beneficiary of this policy have been the Birla group of industries. With limited material and data, Dr. Hazari's assessment may not be cent. per cent. correct but it is bound to be at least 50 per cent. Correct. He has pointed out that the Birla group of companies were favoured though some of them were not up to the mark; or even they were below par.

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Coming to the licensing policy, I think he has very clearly stated that the three categories of lists are therefree list, merit list and rejection There is no hard and fast rule list. because the free list does not go by the licensing policy at all, and for the merit list adequate data are not provided for the Licensing Committee to decide about it.

About the rejection list he says that some of the rejection cases are decided on the file at higher level but the decision is not available to the Licensing Committee. Further he adds that the distinction between these types of licences, including the one for substantial expansion of new undertakings, is not always very clear in He goes on to the available data. say that "larger investment proposals Licensing do not come before the Committee". It very clearly shows that the defect lies in the Licensing Committee and he has made certain recommendations regarding it.

Coming to the principal shortcomings of industrial planning, he clearly points out:

overall "There have been no policy guidelines . . . which indicate the capacity and output to be achieved at the end of each five year period."

#### Then he says:

"Just because a project is, or can be made, emenable to available of foreign exchange should not qualify it for approval."

This is indirectly hinting at Birla who has control over finances.

He further observes:

"In attempting to cover almost the whole range of large scale inclustrial development licensing ine vitably imporloses sight of the relative tance, of different projects and/or products."

He goes on to say that the basic change and scope in drawing up inclustrial programme in the Planning Commission should be thoroughly overh auled. Industries which can save foreign exchange of priority nature which can produce byproducts or industrical wastes should be considered on meria. He recommends allocations to be reviewed every two years in the light of actual development. Here I would like to know from the hon. Minister whether the Birla group of companies, which have been functioning all this time and which have engulfed the entire industrial structure of India, has any of these industrial companies been reviewed in the light of this recommendation given by the Hazari Committee?

In his speech yesterday Mr. Babubhai Chinai said, "For God's sake allow them to continue". We are not in any way against the continuance of larger group of industries. larger group of industries should be there but, as the Hazari Committee points out, they should be there within their limits so that the smaller groups also thrives. This is his main point.

On page 24 in para 22.5 Dr. Hazari says:-

"As a matter of policy, the Planning Commission and Government should declare that certain traditional industrial activities shall be closed in future to the specified ten or fifteen largest business groups and their associates. This would imply that the large groups already established in these activities shall not be permitted to expand in these areas."

He does not say that it should closed completely. Therefore, Mr. Babubhai Chinai need not be afraid that the larger industries will thrive.

[श्री टी॰ पांडे]

से अधिक उद्योग करने का अवसर मिले।
मैं यह चाहता हूं कि इसकी जांच होनी चाहिये।
आपकी राय से, एक सज्जन की राय से,
एक एक्सपर्ट की राय से मैं सहमत नहीं
हूं, मैं एक्सपर्ट को देख करके घबड़ा जाता
हूं; क्योंकि मैंने अपने यहां देखा है कि जो
खेती के काम का एक्सपर्ट है, वह टोपी पहन
कर, हैट और सूट पहन कर आते हैं, वह
कभी भी खेती के काम को जानते नहीं हैं,
इसलिये मैं चाहता हूं कि संसद के सदस्यों की,
दोनों सदनों की, एक ऐसी समिति सगठित
की जाय जो इसको जांच करें।

दूसरी बात मैं यह चाहता हं कि केवल

बिडला ग्रुप ग्राफ इंडस्टीज की ही नहीं बल्क अन्य श्रौद्योगिक संस्थानों की भी जाच की जाय भ्रौर जांच करने के बाद जो विवरण हो, वह सभा पटल पर रखा जाय। थैक य। SHRI RAM NIWAS MIRDHA. (Rajasthan): Madam Deupty Chairman, I am grateful to you for permitting me to intervene in this debate and to say something on this very important subject which is under discussion today. We have been discussing a lot of things in connection with this Report and one gets the impression that the main concern of the Report was what is called the Birla episode or the Birla empire that has been built up. As a matter of fact, the Report has as its main concern the study of the licensing procedure of the Government and the Birlas have been selected as an example so that the whole operation may become understandable and the methods followed in such cases could be clearly Therefore, any impresunderstood. sion that the Birlas have been discriminated against or that there is any prejudice against the Birlas, I think, is not well founded. The Birla group was selected for study for very valid and academic reasons. The Report itself says that out of the three groups, namely, Tatas, Martin Burns Birlas, the first groups made almost no applications during the period of

this study. The Birla group was selected because of the large number of applications that it had made and because the various processes which had to be gone through in giving licences to industries could best be illustrated by a study of the Birla group. Therefore it is not out any pre-judice, as I said, but becathise of very valid reasons that this group was selected and there has been a thoro rugh study of the whole thing. The cor aclusions are said to be interim, b sut on the whole, I do not think that the v could be improved upon and so far as they go, they are complete and they throw enough light on the whole procedure that is followed in this matter.

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Madam, this is not the first that a study of this nature was conducted though I feel that this study was long overdue. It was necessary for the Government to review from time to time the various procedures and the various implications of this administration in this very important field. Therefore, I feel that this Hazari investigation had not come a day too soon. As a matter of fact, these facts are in a way very elementary and these should have been collected in the normal course of the administration by the Department concerned, facts as to who were getting the licences and in what direction licences were going, what type of industries were applied for and whether any particular group was pre-empting a larger share of them than was proper and so on. As a matter of fact, those facts should have been before the Licensing Committee itself in view of what is contained in the Industrial Policy Resolution as well as in the Industries (Development and Regulation) Act. Our country has a definite industrial policy tracing right from the Constitution of India to the Industrial Policy Resolution and the implications of the Industries (Development and Regulation) Act, as well as the Plans that have been adopted by this House. All these things gave the application context in which each should have been judged and my

श्री राजनारायण: शिकार नहीं है, फायदा उठाने वाला है।

भी टो॰ पांडे: यह स्रापकी राय है।
मैं सो मेंट कारपोरेशन में कुछ दिनो तक डाइरेक्टरथा। उसमें मैंने देखा कि जब सीमेंट कारपोरेशन ने लाइसेंस चाहे—यह पिकतक सेक्टर बाड़ो है—तो उसे यह पता लगा कि उन क्यानों के लिये लाइसेंस पहले से हो दिये जुने हैं, लेकिन काम शुरू नही किया ग्या है। जो लाइसेंस देने हैं, वे स्रपराधी हैं, उनको दड मिलना चाहिये, जो लाइसेंस लेते हैं, उनका या बिड़ला का कोई स्रपराध नहीं है। वे तो स्रपना फायदा चाहते हैं।

श्री राजनारायण: लेने वाला श्रीर देने वाला दोनों दोषी है।

श्री टीं पांडे : यह सही है कि बिड़ला कन्सर्न को लाइ पेंस देने में नियमों की जितनी पूर्ति होंनो चाहिये, वह नहीं की गई है। मैं यह चाहता हूं कि जिन सरकारी कर्मचारियों ने यह नीति श्रपनाई, उनको दण्ड दिया जाय। एक बात मैं कहना चाहता हूं। बाबू तिलोकी सिह जी यहा पर मौजूद नहीं है।

**श्री राजनारायण**ः कहिये हम लोग है ।

श्री टी० पांडें: लेकिन उनके साथ उस वक्त के हैं, श्रव के नहीं हैं।

श्री राजनारायण: ग्रव भो हमारे साथ है।

श्री टो॰ पांडे : कहना यह चाहता हूं कि सन 1922 ई॰ में मै उत्तर प्रदेश काग्रेस कमेटो का सेकेटरी था। उन्होंने यह तथ्य बतलाया है कि कौन सी शुगर कमेटी थी, जिसके चेयरमैन श्री ग्रार॰ के॰ बिड्ला थे ग्रीर श्री गोविन्द बल्लभ पन्त की गवर्नमेंट थी ग्रीर उनको उन्होंने चीनी रिलीज कर दी ग्रीर इतना रुपया चन्दा ने लिया। यह तथ्य-पूर्ण नहीं है। स्थिति यह थी कि चीनी का कट्टोल था ग्रीर चीनी का नियंत्रण भारत सर-

कार करती हैं, चीनी का उत्पादन ग्रधिक या, भारत सरकार ने समूचे देश में चीनी को रिलीज किया ग्रोपेन मार्केट में श्रौर उन्तर प्रदेश में भी किया। इसमें श्री गोविन्द बल्लभ पन्त का या कांग्रेम सरकार का कोई दोष नहीं है।

श्री राजनारायण: लेकिन वह चन्दा कांग्रेन पार्टी को मिला था, केवल उत्तर प्रदेश को नहीं।

श्री दीं पांडं : सकल पद्मारथ यहि जग माही, करम होन नर पावत नाही, तो मैं क्या करू । ऊंच निवास नाच करतूतो, देखि । सकहि पराय विभूति, तो मै क्या करू, मेरा तो कोई अपराध नहीं है ।

## श्री राजनारायण :

जा शठ दंड करौ निहं तोरा।
भ्रष्ट होय श्रुत मारग मोरा।।
रंरे दे दुष्ट ठाड़ किन होही।
निर्भय चलसिन जानिस मोही।।

श्री टी० पांडे: दूसरी बात मैं यह कहना चाहता हूं कि 20 वर्ष के श्रन्दर भारत सरकार की कृषि की जो नीति है, उसकी उपेक्षा की गई है श्रोर श्रोद्योगिक नीति को श्रोत्साहन दिया गया है श्रीर श्रीद्योगिक समाज बनता चला जा रहा है, यह बात सही है।

इपिलये भेरा सुझाव है। दो सुझाव भेरे हैं। केवल बिड़ला को दोप देना और एक ग्रुप को सामने रख कर के वाद-प्रतिवाद करना, यह मैं कोई बहुत ग्रच्छा नहीं समझता हू, मैं इपको समय को बर्बादो समझता हूं, चाहे बिड़ला ग्रुप हो, चाहे डालमिया ग्रुप हो, या कनोडिया ग्रुप हो या टाटा ग्रुप हो . . .

श्री राजनारायण: या शान्ति प्रसाद जैन हों।

श्री टी॰ पांडे : या शान्ति प्रसाद जैन हों या श्री राजनारायएा सिंह हों, जो भी ग्रौद्योगिक कार्यों को कर रहे हैं, वे इस बात की चेष्टा में हैं कि उनको ग्रधिक

# [श्रो निरजन सिंह]

Motion re Interim Report on

इडस्ट्रीज को बढाम्रो भौर भाज भी यह सही है, जापान क्यो बढ़ रहा है। के बढ़ने का का रण है कि वहा काटेज इडस्टीज को बहुत प्रोत्साहन दिया गया है। एक कम्पनी को लाइसेस देते हैं भ्रौर उसी कम्पनी को स्रोर लाइसेस देकर उसे प्रासपर करना चाहते है। स्राप उसको की इडस्ट्रीज न दीजिए । हजारी ने बहुत सी रिकमेडशन्स की है। उनका भी एक भ्राउटलुक है, जो वर्ल्ड इकानामिस्ट का है। उन्होने यह कहा कि एक लाइसेस दो । एक लाइसेस किस बात का दो इडस्ट्री मे ? कम्पिटीशन हम क्यों न करने दे। बिड़ला एक जगह है, डालिमया एक जगह है, गोयनका एक जगह श्रगर 4-5 श्राएगे तो डेवलपमेंट ज्यादा अच्छा होगा और आपकी इडीजीनस इडस्ट्री बढेगी । तभी त रक्की सकती है । कोलेबोरेशन मे सारे पार्ट विदेशों से ग्रा जाते है ग्रौर ग्राप कहते हैं कि हम इडस्ट्री कर रहे हैं। लोगों के ऊपर टैक्स बढ़ाते जा रहे है। जनता के उपर महगाई होती जा रही है -- यह कोई इडस्ट्री नही होती । स्रापको यह देखना पडेगा कि यहा की इडस्ट्री कितनी बढ रही ग्रौर उसके लिए ग्रापको दूसरे के ऊपर डिपेड न करना पडे। श्राप उसकारिव्य नहीं करते, तो आप इडस्ट्री को डेवलप नहीं कर सकते, इस देश को ग्रपने पैरो पर खडा नहीं कर सकते। जब तक ग्रपने पैरो पर खडा नहीं कर सकते, तब तक ग्राप समझ लीजिए कि वर्ल्ड मारकेट में ग्रागे बढ जाएगे यह ग्रसम्भव है (सनय की घंटी) दस मिनट हो गए, कोई बात नहीं मेरी बात पुरी हो गई। **ग्राप सेल्फ** सफीशेन्ट हो । जब तक सेल्फ सफीशेन्ट नही होंगे तब तक स्राग बहना ग्रसम्भव है।

ग्रापके सामने चाइना की चीजे है, बहा की खबरे भी नहीं मिलती है। लेकिन हमने यह देखा है, रिपोर्ट पढने को मिलती है कि चाइना मे भी कम्युनिस्ट कन्ट्रियों ने

जो सामान दिया वह इतना रिलायेबिल नही था ग्रौर जब उनको ग्रपने पैरों पर खड़े होने का मौका मिला, तब उन्होंने डेवलप किया है। भ्राज भ्रापने रूरकेला मे जर्मनी से कोलाबोरेशन किया है, दुर्गापर मे इंग्लैंड से कोलाबोरेशन किया है, वहाँ कितना प्राफिट हुआ है ? 5 परसेट प्राफिट नही कर पा रहे हैं, तो क्या होगा ? मेरा यह कहना है कि ग्रापको सारी शालिसी को रिव्यु करना पडेगा। हमारी पढिलक सेक्टर ग्रौर प्राइवेट सेक्टर की इड<sup>ी्</sup>स्ट्री कैसे अपने पाव पर खड़ी हो, यह सोचनां पड़ेगा । जब तक यह नही करेगे तब तक हमारा डेवलपमेट ठीक से सकता ।

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THE DEPUTY CHAIRMAN: Mr. Tarkeshwar Pande; you said you would just need five minutes.

श्री टी॰ पांडे (उत्तर प्रदेश): माननीय उपसभापति महोदया . . .

श्री राजनारायण ये तो दो मिनट में बोल सकते है, सूत्र में बोलते है।

श्री टी॰ पांडे . सूत्र मे बोलता ह, भाड़ भाषा मे नहीं बोलता हूं। यहां जो डा॰ हजारी की रिपोर्ट है, उसका विश्लेषण हो रहा है । मैं सिर्फ 3-4 बाते निवेदन करना चाहता हु। राजनारायण जो सुन ले, भारत सरकार को जो स्रोद्योगिक स्रौर स्राधिक नीति है, वह प्रतिगामी है ग्रौर प्रेरणा रहित है। उसका परिणाम यह हो रहा है कि स्रमोर स्रमोर हो रहा है और गरीब गरीब हो रहा है। उद्योग चन्द परिवारों के हाथों में नियत्नित होता चला जा रहा है। यह बात सही है, जिसके हाथ मे ग्राधिक संचालन होता है, वही राज-नीतिक, सामाजिक ग्रीर सास्कृतिक जीवन का सचालन करते है। इसमे व्यवस्था का दोष है, बिड्ला का दोष नहीं है, बिडला तो राज-नोतिक सघर्ष का शिकार है।

तीसरी बात मैं अपने अनुभव की...

महोदया, मै स्रापको पब्लिक सेक्टर का एक फ़ेदाहरण देना चाहता हु । पब्लिक सेक्टर मे जितना यह सरकार फेवेरिटिज्म कर रही है और उनको सहलियते दे रही है, उसके सम्बन्ध से में एक पेपर मिल का उदाहरण देना चाहता हु। मध्य प्रदेश में एक पेपर मिल पिंदर सेवटर में है। उसके लिये उन्होने यह कंसे शन दिया कि उन्होने 6 रु० टन के बज्राय 12 रु० टन बास की कीमत की। अब जब उन्होने बास की कीमत 12 रु० न्कर दी तो बिड़ला कम्पनी जो 7 ६० टन ले रही थी. उसको एक मौका मिल गया ग्रौर 12 रु टन में वह भी लेने लगे। जब पब्लिक सेक्टर में ग्रापने 12 हु० किये, तो उनके लिये ग्राप 13 रुपये कर देते । इस सम्बन्ध मे यदि मै कुछ कहुं, तो उस तरफ बंठे लोगों को बरा लगेगा । लेकिन भ्राप देखिये कि हम्रा क्या । एलेक्शन के लिये यह कांट्रोवर्सी चल रही थी कि बिड़ला से हम को कितना रुपया है । उसके लिये इलेक्शन लाख रुपया में लिया । 9 लाख रुपए जब इलेक्शन में लोगे तब क्या होने वाला है, वही होने वाला है, जो भ्राज भ्राप कह रहे हैं। मेरा कहना यह है कि यह भ्राज की चीज नहीं है, बहुत समय से चली ग्रा रही है। डालिमया ने 62 के इलेक्शन मे पैसे दिए थे, बाद मे 47 में सोचा कि बिना हमारे इलेक्शन नही जीतेगे, जब उन्होंने बात करनी शरू की,तो इन्क्वायरी बिठा दी। ग्रब बिडला का मौका ग्राया है। मोती लाल जी के समय की बात है, 1926 में टाटा ने तीन लाख रुपए इलेक्शन के लिए दिए थे, वह गुड बुक्स में था, बिड़ला गुड बुक्स मे नही था । जब तक ग्राप इन पुरानी पर-म्पराग्रों को नही तोडेगे, तब तक ग्रापके बड़े, बड़े भाषणों से कुछ नही होता। के इलेक्शन मे टाटा ने कहा था कि मैने स्वतव पार्टी को भी दिया है स्रौर कांग्रेस को भी दिया है। जिस वक्त वह ग्रकेले स्वतंत्र पार्टी को दे देगा वह भी उसी कैटेगरी में श्राजायणा। मेरा कहना है कि इन

सारी कन्ट्रोवर्सी के लिए कुछ बेसिक चीजें तय करनी पडेगी, जैसे भ्राप कहा पर कौन सी चीज करना चाहते हैं, कौन सी इडस्ट्री की जरूरत है स्रोर कौन सी चीज को प्राइवेट सेक्टर मे लेना चाहते हो। मेरा न तो बिड़ला से सम्बन्ध है, न टाटा श्रीर न गोयनका से ही सम्बन्ध है। मैं कहना चाहता हूं कि सारे ऐक्शन के लिए जिम्मेदारी गवर्नमेट के ऊपर है । बिडला के ऊपर इन्क्वायरी हो, ग्रगर बिड़ला का एक भी केस है गवर्न-मेंट के पास । एक ने कहा बिडला वालें उनको भी देते है, दूसरी पार्टियों को भी देते इसमें प्रसन्नता यह है कि अपनी नाक कटती है, तो दूसरे की नाक कटने में खुशी होती है। हमारे नेशन का इतना करेक्टर गिर जाय कि जिसको उसके ऊपर चेक करने का राइट है, वह उसको चेक न करना चाहे। यदि दस रुपए ग्रापको मिलते है, तो एक म्राध किसी को मिल जाता है। मै नही जानता कोई म्रादमी या व्यापारी ऐसा है, जो मुफ्त मे देता है, जिस तरफ प्राफिट होगा, उस तरफ पैसा देगे, वहां पैसा लगाएंगे जहा प्राफिट तुमने अनाज लिया, दूसरे को भूसामिला । भ्राप कहते है कि वह भी खराब है। हम कहते है कि जो लेता है अपनी जगह वह भ्रौर भ्राप भ्रपनी जगह बेईमान है । यदि किसी ने एक रुपया खाया है वह भी गिर गया है ग्रौर जिसने सौ रुपया खाया है, वह भी गिर गया है। इस मडिल मे सेकेटरी हो, मिनिस्टर हो-सबकी इन्क्वायरी होनी चाहिए । तक यह बेसिक चीज नहीं करते-इस तरह से एक भ्रादमी को कभी मार दिया, कभी दूसरे को मार दिया--यह ठीक नही हो सकता। ग्रगर ग्राप इस देश के डेवलमेंट को बढ़ाना चाहते है, इस देश की भ्रामदनी को बढ़ाना चाहते है, तो ग्रापको ग्रपनी नीति बदलनी होगी।

गाधी जी ने भी कहा था कि काटेज

Industrial Planning

and Licensing Policy

Interim Report on [Shrimati Lalitha (Rajagopalan)]

others. It is Birlas to-day. Tomorrow it may be that the Birlas, Tatas and Jains combined, may dictate terms to the Government regarding the industrial policy of the Government. I do not say that the Birlas have not contributed to the welfare of the country. But at the same time, their personal gain out weighs the national gain.

THE DEPUTY CHAIRMAN: I may inform the House that the House will sit up to 6 P.M. and we shall try to accommodate as many members as possible.

श्री निरंजन सिंह (मध्य प्रदेश): उपसभा-पति महोदया, सबसे पहले तो मैं इस सम्बन्ध में इतना हो कहंगा कि जो रिपोर्ट है वह रिपोर्ट नई नहीं है सौर भी कई रिपोर्ट सा चकी हैं। जब गवर्नमेंट लोगों का मन केवल डाइवर्ट करना चाहती है, तब वह एक कमेटी एप्वाइन्ट कर देती है स्रौर रिपोर्ट मांगती है। उसके बाद में गवर्नमेंट क्या करना चाहती है, क्या करेगी, इसकी कभी भी न तो कोई रूप रेखा श्राती है श्रौर न उसको कार्य रूप में परिणत किया जाता है। दो दिन हमारे इसमें लगे हैं ग्रौर हम यह जानते हैं कि कितना भी कम कहें, यह सरकार उसके ऊपर ध्यान देने वाली नहीं है। ग्राज ग्रौर कल मैंने सुना कि कांग्रेस के सदस्य भी बहुत ज्यादा कटु श्रालीचना कर रहे हैं, पर उनकी कटू म्रालोचना म्राखिर में ठंडी पड़ जाने वाली है। इसीलिये मैं यह कहता हूं कि यह जो टर्म्स ग्राफ रिफरेंस दिया है, इसको अगर ठीक तरह से पढ़ा जाय, ठोक तरह से समझा जाय, तो यही जात होगा कि सारी इंडस्ट्रियल पालिसी के ऊपर यह है और इसीलिये हम यह जानना चाहते है कि यह जो बीस साल में इस सरकार ने काम किया है, वह किस बेसिस पर किया है। मिक्स्ड इकोनामी को यह बहुत भ्रच्छा कहते हैं । लेकिन मिक्स्ड इकोनामी में अच्छे

कैरेक्टर की जरूरत होती है। रेजिमेंटेड इकोनामी में तो ग्राप डंडे के बल से काम करवा सकते हैं, लेकिन मिक्स्ड इकोनामी में ऐसा नही हो सकता है। जहां पर श्रीपके पास कोई डिमार्केशन नहीं है, जहां पहेर ग्रापकी कोई क्लियर लाइन नहीं होग्री, पर कोई काम ठीक तरह से नहीं हो सकता है। ग्रापने ग्रपनी पालिसी रिपोर्ट में हमेशा यह बताया है कि हम की इंडस्ट्रीज़ को पिंब्लक सेक्टर में लेंगे और दूसरी इंडस्ट्रीज को प्रेराइवेट सेक्टर ने देंगे । ग्रापकी को इंडस्ट्रोज कौन् सी है, क्या ग्रापने की इंडस्ट्रीज की कोई लिस्ट्र बनाई है और की इंडस्ट्रीज़ के सम्बन्ध में ग्राप क्या करना चाहते हैं, उनको किस तरह से श्राप डेवलप करेंगे ? इस सम्बन्ध में गवर्नमेंट की कोई रूपरेखा नहीं है। तो जब तक विलयर ग्रंडरस्टैंडिंग नही होंगी तब तक ग्रापकी मिक्स्ड इकोनामी इस देश में सफल नहीं होगी। ग्राज कुछ सदस्यों ने कहा कि पब्लिक सेक्टर में इडस्टीज धीरे-धीरे जाने वाली है; क्योंकि स्रापका खुद माइन्ड क्लियर नहीं है, दूसरों की ग्राप सूनना नहीं चाहते ग्रौर जो एक्सपर्टस हैं, उनकी भी ग्राप कुछ सुनना नहीं चाहते हैं। इतना ही नहीं कुछ मेम्बरों ने यह कहा कि जिन कंटीज में रेजीमेंटेड इकोनामी है, वही बढ सके हैं। मैं ग्रापसे कहंगा कि स्राप चाइना की रेजीमेंटेड इकोनामी देख लीजिए। यदि म्रापने केवल उन म्रादिमयों को रखा जो कि मैनेजमेंट में रहेंगे श्रीर उनमें श्रीर इंजीनियरों में झगड़े रहेंगे,तो श्रापकी रेजीमेंटेड इकोनामी सफलीभृत नहीं होगी । इसलिये उन्होंने ग्रपनी पालिसी चेंज की ग्रीर ग्राज कम से कम वहां यह नहीं है। ग्रापका जो पेड ग्रादमो है, उसको वहां पर ग्रगर बिठला दिया जाय ग्रीर वह मैनेजर बन कर के गवर्नमेंट की इच्छा के ग्रनुसार काम करे, तो गवर्नमेंट की इच्छा के भ्रनुसार काम करने वाला मैनेजर कभो भी सफतीभत नहीं हो सकता है, इसलिये जहां तक लाइसेंसिंग की बात है, हमें पब्लिक सेक्टर ग्रौर प्राइवेट सेक्टर का रिलेशन कुछ बदलना पड़ेगा।

[Shrimati Lalitha (Rajagopalan)]

Then he has also stated: "It should also be stated at the same time that the large groups would be welcome in areas of new technology and where there are economic possibilities of larger exports." So there is avenue for foreign market also for these industriess. Larger industries also can come in. So the industrialists need not be frightened that they would be rooted out completely.

Scome of the recommendations that he has made are very good. resport should be studied concurrently with the Monopolies Commission Report and the Government should come out with a decision about the industrial licensing system and the financial institutions. In this connection, I would like to say that Congress Working Committee Resolution about social control of banks is vague and confusing. I hope the Government will follow this up and evolve a policy regarding the financial institutions. I hope also that the Government is aware that 71 per cent of the deposits made by the public are controlled by the private banks and that 14 banks control 85 per cent of the total deposits and the big five control nearly 58 per cent of the total public deposits. This should be borne in mind. The Birlas have the control of the banks and the foreign exchange. What more do they need to obtain licences? The Government should take a serious note of this matter and it is better for them to come out with a policy decision regarding the control of financial institutions.

The Birlas are not only raiding the industrial structure of the country, but they have penetrated into the political arena also. I have not a shadow of doubt about this. In the last general elections, they spent money like anything. They made their officers resign their jobs and apply for tickets and when they failed to get the Congress ticket, they helped the Opposition and the independents also to fight the Congress candidates to oust them.

श्री विमलकुमार मन्नालामजी चौर-ड़िया: इसालिये बुरालगा है। यह पोलिटिकल ब्लैकमेल है।

श्रीमती लिलता राजगीपालन : : नहीं यह फैक्ट है।

श्री विमलकुमार मन्नालालजी चौर-ड़िया: यह फैनट है कि जब तक वे कांग्रेस के साथ थे तब तक ग्रच्छे थे।

श्री चन्द्र सेंखर: अब श्राप के साथ चले गये है, इतना श्रापने मान लिया है।

श्री विमलकुमार मन्नालालजी चौर-ड़िया: वे ग्रपनी ताकत पर लड़ रहे हैं, हमारे भरोसे नहीं हैं।

SHRI BHUPESH GUPTA: In Calcutta, the Birlas were helping entirely the Congress.

SHRI CHANDRA SHEKHAR: What about Jan Sangh and your party?

श्री विलमकुमार मन्नालालजी चौर-ड़िया: वह जो दूध देने वाली गाय थी, उसकी जब लात लग गई तो ग्राप बुरा मान गये।

SHRIMATI LALITHA (RAJAGO-PALAN): In matters of public importance, the Government should take a quick policy decision. Now the trend is the people are not willing to listen to your explanations or excuses. Even the party itself is not willing to listen to excuses. So the Government should give serious consideration to this matter. The Hazari Report is an eye-opener to the Government only regarding the defects of Industrial Licensing system and about the financial institutions. but about the domain of Birlas in the map of India. To-day it may be Birlas. We are now talking about the Birlas only because the Interim Report contains information mainly about the Birlas. But the Final Report may contain information about Tatas, Jains and

regret, Madam, is that all these Resolutions and all these policy considerations werte ignored when implementing them and this is the crux of the whole Preport. It does not matter whether 13he Birlas got a disproportionately large number of licencesit may ha ve significance of its ownbut that it has been high lighted should retally warn us as to how such wrong teandencies can develop if proper cher'k is not exercised on the matter at the policy formation level. So we I have to consider how to avoid sort of thing happening in the fut ture and for that we are grateful to the hon. Minister of Industries for his announcement that he would order a thorough probe into the whole thing. I think the probe should embrace not only the licensing procedure—that is a very minor aspect of the whole thing-but the other aspects have to gone into including the credit policy of the financing institutions that the Government of India have the Company Law Adestablished. the various terms ministration, and that private organisations have to fulfil when they approach the authorities for the licences and so on. And there should be a complete and thorough probe to see how and why the clearcut policies of the Government were not implemented in practice and how this type of aberrations were made possible. I will just give an example which will illustrate how without giving considerations to the various issues involved licences were issued in a sector which in no way can be said to be a priority sector and which developed because of probably, indifference—if nothing worse-on the part of the persons who guide such matters. It is the case of the rayon industry. Everyone knows that this is a capital-intensive industry with very little or almost no employment potential and even for its day-to-day running needs foreign exchange because its raw materials have got to be imported. Therefore, it is not a type of industry which should have priority. We should enquire us to why this private industry was given the liences while others were denied and

that is how we can discover how these things happen. The growth of this industry has been encouraged by various means, by putting a series of restrictions on the expansion of the textile units in the belief that we will not be able to grow enough cotton in the country. A number of new rayon units were allowed in addition to allowing the expansion of old ones. Some of the units were included in the Plan though we do not see them in even the core of the Plan. is why we want to know when the thing was not in the core of the Plan, when it was not even in the priority sector, why this was permitted, why all these licences were given for having rayon factories. Rayon is just one example. This can be shown to exist in almost all other sectors. Why is it that luxury industries like refrigeration, air conditioning and things like that have overshot the Plan targets whereas higher priority sectors like transport and power wnich are really basic to the development of the country, have always had shortfalls? There must be something basically wrong in our planning when such things are occurring and it is exactly in that direction that I want to draw the attention of the Government. I say, please have a probe into all these things so that we may see where things have gone wrong, why they have gone wrong and what remedy is available to us, so that we may the reasons for this state of know affairs. Dr. Hazari has given certain suggestions as to how these things could be improved. Personally I think Dr. Hazari is not a radical revolutionary. Today many people who are swearing by his name may later have to rethink about their own opinion about him. When the full Report comes he might suggest many things which may not be acceptable to them. I will just quote from his earlier work to show what sort of views he holds on certain things. He says:

"A complete embargo on the growth of large groups would be suicidal in the present context.... Their existing undertakings can ex-

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pand at a cost lower than that of new undertakings without requiring a proportionate expansion in overheads and without involving all the difficulties of starting from scratch. There is no justification for allowing the managerial, financial and output capacity of the large groups to go waste."

This is Dr. Hazari whom all along we have been quoting here. Even in this Report there are certain observations about which we will have to think very seriously before accepting them and before asking the Government to implement them. The whole thing revolves round as to what type of set-up we want in this country so far as industries are concerned. We say ours is a mixed economy; some people go further and say that we have some sort of a socialism or at least we are approximating to some sort of a socialism. I think this is a completely wrong description of the We, in this country, by situation. State action, by deliberate policy on the part of the Government, are strengthening the private sector to an unheard of extent. What we have is not even a mixed economy; what we have is capitalism on a silver platter. The whole planning apparatus has been so geared as to strengthen the private sector leaving free such industries to the public sector which the private sector in any case will never touch. All profitable lines like the consumer goods industries have been pre-empted by them, have been reserved for them and that is how the whole thing is working. capitalist system of economic organisation has some good points; for example, the market mechanism leads to competition and in certain circumstances it can reduce the per item cost of production and lead to other improvements in the technology of production. These things have been admitted even by Communist economies and they are also practising this market economy to a certain extent but we in this country do not have

a market economy at all. The private sector has a protected market; there is no competition worth the mame and all imports from outside are closed through restrictions, tariffs and things like that. It is a very protected and sheltered market and capacity that has been sarpctioned is much less than the total requirements of the country. Suppose we need a hundred thousand tonnes of a certain thing and 20.000 tonnes are already available, we sanction only almother 60,000 and there is thus always a gap between the demand and the samply, that has been sanctioned. We are planning not for plenty but for perpetuating scarcities of these things the result that the private sector is completely left alone free to raise the price, to play havoc with the consumers, to give substandard goods and to enjoy all the protection of the sheltered market and we are -left without even little benefits that we can get from the operation of the market economy. There are certain sectors which have free; there should be free licensing in certain consumer goods. We should compute the requirements of the nation and give free licences to the whole extent and even a little more. If some people are prepared to come in that field they should be allowed to do so that we can at least some benefit from this private enterprise system which, so to say, we have admitted into this country.

Now, Madam, a suggestion has come that all these things are connected with finance. It is very true and a suggestion has been put forward—it has been mentioned in of the speeches here-that unless the financial control by the private sector over the banks is removed this sort of thing cannot be stopped. To some extent that very much true but before we can talk about the nationalisation banking we should have a look the existing state banks, the existing financial institutions, and the they operate. I have to say that very much remains to be done to

improve their working. Mere State or mere State ownership would not lead to any results. Take, for example, the Reserve Bank of India and the State Bank of India. These two banks are completely controlled and owned by the Government. They have been nationalised all right but in the operation of these banks they always favour the private sector. The co-operative sector is ignored; the small entrepreraieurs are ignored and most of the money goes into private channels. The wishole thing is geard to prop up the pr∠ivate sector in our national economy. I do not grudge it but we do it we should do it with our eyes If that is the Government open. policy let them come and say so, but it cannot be that we talk of nationalisation of the financial institutions in practice go on conferring favours, so to say, on a silver platter, to the same set of persons who dominate the private sector to run their own industries. These nationainstitutions disburse according to their pleasure helping the private sector economy with the funds and with the added prestige of their being nationalised institutions. Take even organisations like the LIC for example. They say that they are now working for the interests of the policy-holders. Well, the interest of the policy-holder is that the national economy should be strengthened which can only be done on the basis of socialist development. whatever they say, whatever investments they make-the Finance Corporations, the Industrial Development Corporation; I do not know but there are a host of organisations that come up almost every alternate year-they are all just there to prop up the private sector in our economy their policies are so framed that the small entrepreneurs as well as the co-operative sector are TheLand completely starved. Mortgage Banks and the Co-operative Banks go to the LIC iust for a pittance of a few crores of rupees for the whole country but it refuses to accommodate them even to such an

extent. Such instances can be multiplied. So what I would like to urge on the Government is, at least they should first see and improve the working of these nationalised institutions, of these Government institutions which we have already got. The Board of Directors is complete'y dominated by the private sector. There is no difference between the Board of Governors of Reserve Bank and the State Bank and the Board of Directors of any other scheduled bank in the private sector. So the Government should know what directions they should give to their financial institutions and those directions should be clear-cut so that there is no confusion. It is only then, that we talk about nationalisation of because mere ownership of the banks would not be of much avail. There should be some social direction in the operation of these banks; they should not be operated as in the old days. as if no change has taken place. The State Bank is operating in the same way in which any private scheduled bank is operating. They were given certain limited responsibilities for the promotion of the co-operative movement, for the small entrepreneurs and things like that, but they have completely failed to even that. Why is it so? Has the Government ever asked its Directors who sit on the Board of Directors as their representatives? Have those people ever thought of reporting back to the Government as to how they have been functioning? So what really matters is that the Government and its officers should have a clear concept of what is expected of them. These Birla licences as mentioned in the Hazari Report, would probably not have been given if the given clear-cut Government had directions to the licensing authorities. One thing is however clear that nothing illegal has happened in the granting of these licences. There is no mention in the Hazari Report that any provisions of Law have been contravened. The necessary procedures have all been gone through.

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They are all responsible people and they have scrutinised the applications carefully and they have sanctioned them with their eyes open. No fraud has been played-if anything of this nature can be a fraud. What has been lacking, according to me, is a complete people in lack of directions from responsible places as to what is and what is the detailed way in which our policy should be implemented.

Therefore, in concluding my speech, I once again thank our hon. Minister for his announcement that a committee would be appointed to examine the whole thing. I would suggest that the committee, which is to be appointed, should cover comprehensive field of things. Mere licensing would be just tinkering with the problem. It would not be any solution to all this. The whole gamut of our industrial life, the way our financial institutions are working, the Government subscribes underwrites and in every possible way props up this system of private economy, has to be gone into and the rationale examined and it should be considered in the context of our declared policy decisions. I am referring to the Congress resolutions. I am referring to the Constitution of India, to an Act passed by House, by Parliament, to the Plans have been approved accepted as national goals of economic development to our Industrial Policy Resolution, about which there have been no differences. These are the basic facts, these are basic principles on which our economic policy should rest and it is the duty of the Government and I think it would be a grave dereliction of duty, even a contempt of the House, if these things are not properly implemented. So, very detailed instructions should be issued, so that no one, no one in authority can get away with the impression that what he is doing is completely all right. The hon. Minister said yesterday, while making his introductory remarks, that the method of licensing is that an application comes fand if the targeted capacity has not been reached, it is granted. Very simple. But whether there are other applicants who are equally good, whether a group has pre-empted a number of licences to itself, whether tits past performance is good or not, how does this group fit into the total deoncept of the economic development of the country and the lines in which the wants to proceed—theese apparently are not gone into. So, the fault lies in our lack of clarity of thought. We ought to know what is expected of industrial licensing. Industrial licensing is a for channelpotent weapon resources of the the scarce country into desired channels. What the desired channels is very apparent from our industrial policy, which is a national policy. Instead of that this Report shows how anatomy of perversion can forward, how aberrations can creep the implementation and into instrument of channelling the sources into desirable ends has resulted in funnelling all our sources into channels which we now regard as undesirable. I wonder why we should feel surprised if all these things are happening. Personally am not surprised at all. This sort of has been going on all these years. The way big industrialists are raising big industries is known everyone. Only the factual data had not been collected and collated in this way and presented to us before. The way Birlas have been going about and struting about is no secret to anyone. Therefore, the whole purpose of the which is being set new committee, up, should be to conduct a deep probe the whole concept of our economic development, where licensing fits into our national goals so far as industrial planning is concerned, what place we want to assign to the private sector, etc. We always try to run down the private sector. In our state of economy, the private sector is also a part of our national

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economic set up. They should have a distinct and definite place. should know to what extent they could go. If they transgress that, they should be hauled up and brought to book. On the one hand, if you allow the private sector and on the other hand, if you put strings around it, we would fall between two stools. We will neither get the benefits of the tree enterprise system nor the benefit's of a planned and regimented economy. We will have the worst of both the worlds. We talk of the mixed economy and we want the best of both the worlds. We want to awoid~ the shortcomings of the two economic systems and want them to join together in our national development. So, we want to have a very clear concept of the direction in which we want to take the country and the Government should completely inform itself on these things.

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This debate has served a very useful purpose. It has high-lighted certain things which were very necessary. It has high-lighted the dangers of concentration of wealth and economic power, which undoubtedly exists in this country. It has alerted us to a menace which, if allowed to grow, would become much worse. We are just on the threshold of vast economic development. Birlas' concentration is nothing compared to what can happen in the future when we want to double our industrial production in every Five Year Plan. The whole thing is how much of the future development should go to the private sector and the rest to the other sectors.

There have been talks about monopoly. The word 'monopoly' is used in different contexts. Mention was made about the monopolies in America and the anti-trust legislation there and things like that. What we regard as completely legitimate in the Indian context are illegal even in the context of a free enterprise economy like America. For example, fixing of common rates of interest by the banks would come under restof trade. if it is done in raint

America and it is something which they would completely abhor. Fixation of interest rates fixing of prices between the various manufacturers, such things are completely legal and common in our country. No one thinks about these. This is the real monopoly and not a few individuals have got certain economic powers. So, when we talk of monopoly we should know what it means. In America, which is a free enterprise country, even they are going to check these malpractices, so that the consumer might profit, so that the nation might profit. As I said, when we are on the threshold of a accelerated programme vast and of industrial development, this is the time when we must think about basic problems and find solutions for them.

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With these few words, I thank you very much for permitting me to speak in this important debate and I hope the committee, which the Government is going to form, will give some solutions and some guidelines for all the problems that we are facing.

Thank you.

SHRI N. SRI RAMA REDDY (My-Madam Deputy Chairman, I sore): am very conscious that we are just discussing here the Hazari Report. Now, for the purpose of this, it may be considered under the following heads:-

- (i) What are the number of applications made during the period under consideration?
- (ii) Number of licences granted;
- (iii) Capital investment involved;
- (iv) Foreign exchange components; and
- (v) Areas or States in which these industries have been developed.

During the period of nine and a ha'f years, for which these things have been considered, it is said that Birlas particularly submitted 938 applications. There is in this what is known as multiple-counting also. Dr. Hazari

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hus taken into consideration multiplecounting, which means they have been repeated. There may be many applications of the same party. It means, in all directions there were 938 These have been classified into three types of applications. There are what are known as applications for new articles. It means the equipment remains the same and the factory remains the same. Only the manufacture is different. They are going into a new market. There is another category cal'ed substantial expansion. The same kind of factory and everything else is the same, but it is expansion. It may contain also some import components and extra ment, etc. Then, there are new undertakings. Dr. Hazari himself has divided all these applications for licences from Birla into three classes. Now, for new articles there have been 228 applications, of which only 102 have been sanctioned by the Licensing Committee. For substantial expansion there have been 267 applications and 149 applications have been sanctioned. There have been applications 443 new undertakings of which have been sanctioned. So, it is worthwhile for this House to take into consideration what is the significance of each one of these applications made and sanctioned. Now, for the manufacture of a new article, if a licence has been applied for, probably in the wisdom of the Licensing Committee they thought that for the country's economic development and rapid, accelerated growth of the industry this was necessary. So, 102 applieations have been sanctioned for new articles. Similarly, substantial expansion is another thing. By expansion the country's economy was going to be helped. Does it mean to say that we must hamper the national development by not sanctioning the expansions? Should we take it as a very serious thing at all? I do not know. This expansion is a due process of growth which has been allowed. It is nothing very extraordinary. It is not showing any undue favour. If anybody says that undue favour has

been shown to Birlas, I would agree with him. Further in the words of the distinguished Professor, in para. 11:5 he says:

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"The distinction between three types of licences, new articles, substantial expansion new and undertaking, is not always clear in the available papers. Errors of recording and taking down of data are somewhat common in this area."

That means to say that the data on which he has depended are not correct. He is not quite sure of the data that he has collected, or it was not available, I do not know. But this is what he says. It may be there are more applications for new things, there are more applications for expansion. All that is not clear. So we cannot depend upon his own figures because he makes an observation of the kind that I have just now quoted.

#### Again in para 11.11 he says:

"The data have no reference to follow-up action after consideration of proposals by the Licensing Committee and/or the Capital Committee. To the extent licences do not fructify ultimately or there is a time lag between sanction and actual investment, or a difference between estimated cost and actual cost, there would be a wide gap between investment intentions and fulfilment."

If a licence has been sanctioned, it has not been followed up. There are no records with the Government or with anybody. There is no follow-up as to how many of them fructified and how many did not fructify. Even this aspect of the question has not been gone into and we have been asked to pronounce a judgment on such imperfect data as the ones presented by the Hazari report.

Now, 375 licence applications have been sanctioned in all even according to the report. The capital equipment is also estimated. But in the estimate of capital equipment the Professor takes recourse to guesses, in

his own words—it is not my word:

"It is on a rough and crude basis these investment data are boosted pro rata for all the 375 applications approved, the total investment and its import component would be P., 384 crores and Rs. 248 crores respectively."

In his own statement on a pro rata basis he has calculated. He has put before the country that the total investment of these licences grantd was Rs 384 crores. Is this Parliament going lo depend on such imperfect data and promounce an opinion about the mvestments, extraordinary investments Cn in extraordinary number licences to the Birla group of industries? I suppose we shall not be so hasty as to pronounce a judgment on the imperfect data. According to the author himself the whole data are imperfect, and he takes the cases on a pro rata basis and works out-whether it is for want of trouble to be taken or for want of statistics I do not know, but it is there in his own words. ٠,٠٠٠

Did licensing Birlas block the entry of other entrepreneurs-what is called foreclosure? Has it been there or has it not been there? That also has not been made clear. The learned author "Whether and if so to what extent this performance actually blocks the entry of the other existing or potential entrepreneurs and thereby shuts out competition is an open question which cannot be answered straightway on the basis of the data on hand." Even on the question of foreclosure he says it is an open question. He could not come to any conclusion. Speeches are made here to show as if the entire country has been shut out. This again should leave this House in doubt whether or not there were other competitors to Birlas in the licences applied for or approved. This House, therefore, is not in a position to draw conclusions one way or the other. On the other hand the benefit of doubt should be given to the whole question. It may as well have been a case of no competitors in the

field, and approval of licences became inevitable.

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Madam, yesterday Mr. Bhupesh Gupta made it look to the House that in 1959 the number of applications made by Birlas formed 5.5 per cent of the total and the number of applications approved were 47 per cent, so that Birlas seemed to have got almost the entire applications approved No, the interpretation of the statistics seems to be different. Out of the approved applications, 4.7 per cent Birlas got away with. That means to say. out of the 9000 odd applications that have been approved, theirs were 4.7 per cent involving investment of capital of Rs. 10.5 crores and import component of Rs. 14.1 crores in 1959. Subsequently in 1960 of course the same is the story. The investments have also improved and the import component: have a'so improved. Therefore, it should not be made to look as if the entire licences have been sanctioned only in favour of the Birlas.

You THE DEPUTY CHAIRMAN: must wind up now.

SHRI N. SRI RAMA REDDY: I am concluding, Madam. I am quite conscious of the time you have given me. What is the purpose of reopening the subject of licenses issued to the Birla of industries? There group numerous Ministries and others at the subordinate level in the Government who consider the entire licensing system. After all who has done this job? Our own Government. Whom are they condemning now? We are only trying to condemn Government. Especially to my friends of the Congress Party I would point out that if we have done anything wrong, certainly we shall take the responsibility. It is a question of condemning our own Government.

SHRI CHANDRA SHEKHAR: That is wrong. We are condemning the Birlas and other people.

SHRI N. SRI RAMA REDDY: There are well laid-down policies of t⁴e Government and also the Directive

[Shri N. Sri Rama Reddy] Principles of the Constitution which are within the knowledge of the lecensing authority. This prevention of concentration of wealth is certainly a very important thing.

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In conclusion I would like to point out that this subject requires a very deep study. This House should not form an opinion on the basis of the imperfect study made by Dr. Hazari. I congratulate the Minister because he has promised that the whole question will be examined by the Cabinet Committee. Certainly the country will have absolute confidence in you Sir. If the Cabinet Committee considers it and comes forward with practical proposals as to how the future economy of the country has to be built up, they should be accepted. Sir, you have been very particular to say that it is also intended to set up an enquiry to ascertain whether in the issue of the past licences there has been any discrimination in favour of the bigger groups of industries consistent with the need to ensure rapid industrial development. I am very happy that you have used these words 'consistent with the rapid development'. Therefore, by all means you will have the good wishes of the country in this.

This Com-SHRI RAJNARAIN: mittee means Birla Committee.

SHRI A. D. MANI (Madhya Pra-Madam, the debate on desh): Hazari's Report has been developed into a gherao at the House of Birlas.

(Interruptions)

THE DEPUTY CHAIRMAN: Order, order.

श्री राजनारायण : माननीय जर्ब कोई हिन्दस्तानी भ्रंग्रेजों की तरह मंह बनाकर श्रंग्रेजी बोलने लगता है तब हमें मुख समझ नहीं पड़ता।

SHRI A. D. MANI: It is undoubtedly true that much of the statistical material which is given by Dr. Hazari in his Report relating to the House of Birlas . . .

SHRI RAJNARAIN: Madam, is not in his seat.

THE DEPUTY CHAIRMAN: I have permitted him. Let him come before the mike.

. shows in-SHRI A. D. MANI: creasing concentration of economic power in the House of Birlias. But in all these matters, we must have proper focus in mind. At the present time, capital formation .

SHRI RAJNARAIN: Are you supporting him?

SHRI A. D. MANI: . . is more or less non-existent I m not supporting him, I am supporting common? sense.

SHRI RAJNARAIN: Which you have not got. It is very rare.

SHRI A. D. MANI: Madam, as a result of very heavy corporate taxation and personal taxation . .

SHRI NIREN GHOSH: It is as a result of heavy concentration.

(Interruptions)

THE DEPUTY CHAIRMAN: Mr. Mani, pelase come one step forward. Now, you should be able to speak into the mike, louder than those who speak.

SHRI A. D. MANI: As a result of the heavy corporate taxation and personal taxation which has eroded into the savings of the common man, there has hardly been any capital formation in the country. I am not suggesting that we should give support to the House of Birlas but we should not do anything which will frighten away capital formation. My hon. friend, Mr. Sri Rama Reddy, who is not pointed out а of statistical inaccuracies in regard to the analysis made by Dr. Hazari about the Birla applications. What he says might be true; it may not be 700, it may be 400. But a large number of licences have gone over to the House of Birlas and it is for the Committee which the hon. Minister is going to

appoint to find out how these things given to the House of Birlas, a were : were hercial probe. (Interruptions) I communication before me a lot of material on have the other companies also. Andrew the of Martin Burn and Balmer Law rie Yule, years are were ton companies in years ago were top companies in some y But now they have gone down India. pottom of the scale. The House at the clas has come up. And this is a of Bi has has come up. And this is a matter for consternation to all of us matter was we do not want any concentration. biation of economic power in the hands tr any one house. But I do not see how we can avoid concentration at some stage or other. And in this connection, I would like to draw attention of the House to the observations made by Dr. Hazari in his book "The Corporate Private Sector'. says and I want to quote it briefly-

"A complete embargo on growth of the large groups would be suicidal in the present context. Their investment programmes are integral to the overall development effort, and are complementary to the public sector programme. The existing undertakings can expand at a cost lower than that of new undertakings, without requiring a proportionate expansion in overheads and without involving all the difficulties of starting from scratch There is no justification for allowing the managerial, financial output capacity of the large groups to go to waste. Moreover, the public sector programme itself would be endangered if the units which are part of large groups are not allowed to expand."

These are his conclusions.  $\mathbf{Dr}$ Hazari himself has said that there is some advantage in the concentration of economic power. How changed . .

श्री राजनारायण : मुनि माखिरी वागाी दोती है वर मत्य पानी जाती है।

quoting what he has written in his book,

, SHRI A. D. MANI; But I am also

Our capital formation has been so poor that we cannot think in terms of monopolies at this stage. polies would come into existence perhaps when this country is highl**y** industrialised and we reach the stage of industrialisation of the USA, Japan and the U.K. Uniliver is a great concentration of economic power in the United Kingdom, and this has been the subject of a series of economic inquiries. But we have not reached that stage yet. The vast potential of the home market . . .

SHRI NIREN GHOSH: Mr. Mani, will you tel' us whether monopolies exist in India or not? Let us know where you stand.

SHRI A. D. MANI: There is tendency towards monopoly. I concede that point. And perhaps . . .

SHRI NIREN GHOSH: Only a tendency?

SHRI A. D. MANI: . . . if steps are not taken, monopolies of the kind which have emerged in the USA and the UK might come into existence in India also. But I do not believe that we should start a witch hunt of the big business just because they happen to be big. If Birlas are not in the field, if Tatas are not in the field, if Sahu Jains are not in the field, their absence is going to be made up by somebody else who will come forward, apply for licences and build up new industries. Unfortunately, economic power has been concentrated into these three Houses. And it speaks much for the inefficiency of the Income-tax Department that so much money has been allowed to accumulate in the hands of Birlas. I am told that Mr. Birla himself does not pay any incometax at all. How one House could have amassed such a large fortune speaks for the vigilance of our Income-tax Department. But then the remedy should be to see that the Income-tax Department is brightened up collections are made more vigorously. We should not start on a witch-hunt of big business just because they bap. pen to be big, but try to see that the licences are spread on a under scale

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because what is going to happen is. if the licences are not spread over on a wide scale, the smaller entrepreneurs are not going to come forward. They do not have that managerial and entrepreneurial ability which Hazari says in his book 'The Corporate Private Sector' the big business houses have. I therefore feel that we should maintain a sense of balance. I feel that the licensing system has led to many abuses and has perhaps led to the creation of many private fortunes of Government servants. Reference has been made in the debate to some ICS officers being engaged by the House of Birlas. And my hon. friend, Mr. Tariff, mentioned, I believe, an Income-tax  ${f officer}$ being taken up by the House of Birlas. 1 do not know whether I am right in quoting him because I had listening to so many speeches in the But it is true that many of debate. our officials are in close touch big business with these houses and in spite of a Vigilance Cell in the Ministry of Home Affairs, a large number of Government servants, after retirement, migrate to big business houses and strengthen their managerial ability by the inside knowledge of what goes on in the Government. Madam, I do not know how we can prevent Government servants from seeking private employment after retirement. After all, the pensions that we give to Governmtnt servants are so meagre and the real value has been so much eroded by the rising cost of living that a Government servant also has got to live. But whether he should go to the House of Birlas is a different matter. Personally any official who has had commercial dealings should not be permitted to have employment in any commercial house after retirement. He can work in a college, he can work in a charitable institution.

श्री राज नारायण : एक मंत्री का बेटा।

SHRI A. D. MANI: He beck Minister. He can become a Momes a **Tember** of the Rajya Sabha. But he car

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THE DEPUTY CHAIRMA He will not get any pension.

SHRI A. D. MANI: But I Rs. 400 plus facilities plus r travel and all that. It works allway Rs 900.

Madam, I feel that the Home M. istry should scrutinise the records all those persons who have soue of employment in the private sector. after retirement. It is not with view to seeing that they are landed in jail but to study the trends among Government Officials so that we can evolve procedures which can prevent administrative talents misusing the position that they enjoyed in Government by entering into business houses.

Madam, I want to make an observation about the recommendation made by Dr. Hazari that certain industries should not be given more than one licence if they reach a certain stage. I do not know whether that would be tenable in law if it is challenged before the Supreme Court. I hope they would win the suit because after the recent amendment of the Constitution, the Seventeenth Amendment, Fundamental Rights are very important. It is not fair to limit the fundamental right of any person by saying that not more than so many applications should granted to a concern because of the concentration of economic power.

Madam, I would also like to refer to the question of monopoly to which a reference has been made in the The idea debate bymany speakers. of monopoly differs from country to country, In the United States a company having a capital of \$600,000 is regarded a small business. It means a company worth about Rs. 50 lakhs in the United States is considered a small business. Whereas in

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e are accustomed to say that India wen having more Rs. 5-6 lakhs a concer to big business. I belongs it is not possible Therefore, for our Madam, to industrialise itself unless country its ideas of monopolies. I it revise ke to mention to this House would li legard to the paper industry, that in r had experience of a large we have of persons applying for number and not pursuing the project licences they did not have the capital because up a good paper plant in the to putry. The Minister of Industries coun d admit that he has had to inwould many industrialists to take up dune paper industry. But unfortunately, they have not been able to find the capital for this purpose. Therefore, since iron, steel and fertilisers are the main needs of the country, it is impossible to avoid big business. I am sorry to say that in spite of the widespread disapproval on this side of this House we cannot avoid concentration of wealth in measure. It should not become dangerous measure.

Madam, I agree to the setting up of the Committee which is going to be established.

भी शीलभद्र याजी (बिहार): मान-नीया डिप्टी चयरभेंन, महोदया, कल हजारी रिपोर्ट पर बहस हो रही है श्रीर बहस के दीमयान यह पता चल गया कि इस हाउस में जो सदस्यगण है उनका क्या ख्याल, उनका क्या दिष्टिकोण है ग्रीर वह क्या हैं, उनका ग्रमली स्वरूप चाहे वह इधर के बैठने वाले हों या उधर के बैठने वाले हों पता चल गया। कम से कम इसके लिये मैं साथी चन्द्र शेखर जी श्रीर भागव जी को धन्यावाद करता हं कि उन्होने इसका मौका दिया और अपनी पार्टी को भी धन्यावाद करता हुं श्रीर इसलिये करता हूं कि वह लोग जो कि साह सर्विस पार्टी के सदस्य हैं, श्री राजनारायण, जिसको कि एस० एस० पी० कहा जाता है, उन्होने स्रो० बी० ई० म्रार्डरली ग्राफ दि बिडला इम्पायर काग्रेम को कहा।

श्री राजनारायण : माननीय, ग्रान ए प्वाइंट ग्राफ ग्राईर, ग्रान ए ग्राफ ग्रार्डर

कई माननीय सदस्य : ग्रपनी पर बैठिये. वहां से बोलिये।

श्री राजनारायण : इस हाउस में यह प्रथा चला दी गई है इसलिये यहां से बोला। श्राप कहे तो मैं जा सकता हं, श्रापने उनको एलाम्रो किया था इसलिये मैं यहां खडा में अपनी जगह पर आ सकता है। मैं तो कायदा का पालन कराने के लिये गया था ताकि हम सब उसका पालन करें।

मेरा निवेदन यह है कि क्या सदन का कोई सदस्य किसी पार्टी के नाम को डिसटार्ट कर सकता है ग्रौर ग्रगर संयक्त सोसलिस्ट पार्टी के नाम को श्री शीलभद्र जी ग्रपने शील को भंग कर के डिसटार्ट करते है तो मैं कहुंगा कि कांग्रेस पार्टी का मतलब है करप्ट पार्टी, कांग्रेस पार्टी का मतलब बिडला पार्टी श्रौर शीलभद्र याजी ग्रपने शील को भंग कराने वाले व्यक्ति।

श्री शीलभद्र याजी : मैंने इसलिये कहा कि उस रोज जब बहस हो रही थी तब इस सदन में श्री राजनारायण जी ने कांग्रेस को स्रो० बी० ई० कहा था जो स्रसलियत में ठीक नहीं।

THE DEPUTY CHAIRMAN: Yajee, you have got very time.

श्री शीलभद्र याजी : लेकिन हां, उस बात को कहना है, सफाई देनो है ग्रौर वह यह है कि उन्होंने हमारे कांग्रेस का नाम रखा ग्रो० बी० ई०, ग्रार्डरली ग्राफ बिरला इम्पायर।

श्री राजनारायण : है ही।

श्री शीलभद्र याजी : तो हमने जवाब दिया कि एस० एस० पी० यानी साह सर्विस पार्टी । क्यों जवाब दिया, इसलिये कि वीवियन

श्री शीलभद्र याजी

बोस कमिशन की रिपोर्ट पर जब बहस हो रही थी तो 750 एम0 पीज0 है लेकिन उनमें से एक सदस्य भी रोने पीटने वाला साह जैन को नही मिला श्रोर लोहिया साहब को एक लाख रुपया लेना था वह ले कर साइन करवा कर लोक सभा को अर्जी दी ।

Motion re

**श्री राजनार(यण** : झुठ है ।

श्री शीलभद्र याजी : मै कहता हं कि साह सर्विस पार्टी के सदस्य ने रुपये लेकर अर्जी पर हस्ताक्षर किया।

श्री राजनारायण : शालभर याजी झुठ बोल रहे है।

श्री शीलभद्र याजी : मैं एकदम सही सही बोल रहा हु। श्राप बैठ जाइये, मझे 10 मिनट में सब कहना है।

**श्री राजनारायण** : साह जैन का कोई विरोध करता है तो राजनारायण ही करतां है जब कि काग्रेस मे ऐसे लोग है . . .

श्री शीलभद्र याजी : मैं कहता हू यह संयुक्त समाजवादो पार्टी साह सर्विस पार्टी है।

श्री राजनारायण : माननीया, उतर प्रदेश के मुख्य मंत्री श्री सम्पूर्णतन्द का जो लड़का था उम लड़के को एक हजार रुपया साह जैन ने दिया। यह गलतबयानी करते है ग्रोर कहते है कि काग्रेम के सदस्य है। तमाम माह जैन के पैंमे पर पल रहे है।

श्री शीलभद्र याजी : जरा स्निये भाई, मैं इमलिये कह रहा था कि हमारी पार्टीको कहा गया। हम ग्राठ सदस्य जो कांग्रेन पार्टी के है उन्होने ही यह बताने के लिये कि बिड़ला में क्या पीप मवाद भरा हुम्रा है इपका मोशन दिया, यह हमने दिया श्रीर उनकी यह हिमाकत हो कि वह ऐसा कहें कि स्रो० बी० ईं। जो बिडल के **खिलाफ** में है, जो उसकी खराबी है

उसको बताने के लिये हम श्राठ व सदस्यो ने मोशन दिया स्रोर उर कोई साह सर्विस पाटी का स्रादम हमने उनी हमको ग्रो0 बी0 ई0 कहे ता जवाब दिया । वोवियन बास क वक्त मे क्या क्या बात हुई स्रोर क्या बात होती है, वहा से इन्सपिरेशन मिलता है . . .

श्री राजनारायण . साहू जैन की बिङ्ला को भी, ग्रपने को भी खा जाने को तै भी,

श्री शोलभद्र याजी . मै यह कह रहा हूं कि ग्राज जो सहा स्वरूप, ग्राज जो नक्शा देखने को मिल रहा है उससे पता चल गया कि कितने नामधारी सोशलिस्ट है, गाली तो हमें बकते है लेकिन सही मानों में पूजोवाद को मान रे है। जो हमारे साथी भूपेश गुप्ता जी है स्रौर साथा राजनारायण जी है, मै उनको भी साथी कहता हूं, वह सोशलिज्म की बोलते तो हैं, हो सकता है कि इनके लोडर पथभ्रष्ट हो गये है लेकिन यह ग्रच्छे ग्रादमो है, इनिलये मै इम हा कहता हू कि ग्राप वोवियन बोस कमिशन के टाइ। का जो कमिशन चाहते है वह ठोक नहीं, उस पर 36 लाख रुपया गवर्नमेंट श्राफ इंडिया का खर्च हुस्रा . . .

श्रीराजनारायण . मै तो हाउस की कमेटो को बात कहता हू।

श्री शीलभद्र याजी : उसको छः वर्ष लगे लेकिन नतीजा क्या निकला । जैसे ही वीवियन बोस किमशन की रिपोर्ट हुई वैसे हो यदि मिनिस्टर ने एक्शन लेना चाहा तो उधर बैठने वाले लाख 50 हजार हपय ले कर के श्रोटो॰टो॰ ऋष्णमाचारा का विरोध करना शुरू कर दिया। तो एना खतरा मुझको है स्रोर मैं स्नागाह किये देना हूं कि विवियन बोम कमिशन के टाइप के किश्शन के फेर में मत पडिये। स्रापकी जो नीति ह उस पर चलिये। हम समाजवाद की बान करते हैं, हमने बिड्ला की कट ग्रालोचना का है, हमने

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शान्ति प्रसाद को ग्रालोचना की है, क्योंकि पूजीवाद तो बड़ी गली चाज है, बरी चीज है। श्रीर जाब तक इम देश में पजीवाद रहेगा हनारी भरकार के कुछ लोगो का भ्रष्ट करेगा. वर्मचा किया का भ्रष्ट करेगा, प्रशासन को भ्रष्ट करेगा, सब का करेगा । इसका कारण यह है कि भ्रष्टाचार की जो जननी है वह यह पूर्जीवाद है। यह जब तक हिन्द्स्तान मे रहेगा श्रोर वह जो सरकार की गगा जमना की मीत जिसको मिक्स्ड इकानामी कहते हे चल रही है, वही सारी खराफात की जड़े हैं,। हजारो हजारे रिपोर्ट ग्रोर विवियन बोस ं कमेटी की रिपोर्ट बनती रहेगी लेकिन उसके रहते वह भ्रष्टाचार खत्म होने वाला नहीं है। यदि सचमच हमारी सरकार समाजवाद के रास्ते पर चलना चाहती है तो दूसरा रास्ता अपनाना होगा । हमारे कुछ साथियों ने कहा, बिडला ने यह किया वह किया, स्राजादी को लडाई का हवाला किया है। सभो जगह जब आजादी की लडाई होती है तो पूजीपति लोग भदद कर सकते है, ग्रौर सब मदद करते है। लेकिन बिडला जी ग्रोर डालमिया जी इसलिये करते थे कि लका गायर का कपड़ा नहीं स्रायेगा तो हमारा कपडा बिकेगा इधर भी दान करते थे उभर भी दान करते थे, वार फन्ट मे भी चरा देने थे। यह कोई देशभाना नहीं है। बिडला जा का गुणगान हुग्रा, डालिमया जो का गुणगान हुया। ता पुजोपतियो ने इधर कुछ चटाया वहा कुछ अटाया स्रोर प्रपना काम चलाया, इसलिये नहो दिया कि देशभिकत थी। पुजोवाद को खत्म करने को जिस रफ्तार से सरकार चल रही है उसको मैं मानता ह बहुत सुस्त है, लेकिन मही मानी में यही सरकार समाजवाद लायेगो । सही मानो मे सोशलिश्ट ग्राप विरोधी दल के लोग नही है इसलिये कहत है ि परवार ने अभी तक 20 वर्ष मे सोशलिज्म क्या नही किया । लेकिन सरकार चलती कैसे है कछवा गति से। हमारो सरकार विश्वास करती है 'स्लो एन्ड स्टडी विन्स द रेस' मे । गाग प्रादम के जमाने की जो यह कहावत थी वह आज एक ग़लत

नीति है। ग्राज जरूरत इस बात की है कि हम अपनी सरकार को कोसे कि हमारी सरकार की नीति की वजह से, चाहे बिडला के प्रति हो, किसी के लिये हो, उनकी पालिसी की वजह से मोनोपोलिस्ट लोग बढ भी रहे है। पजीवाद बढ रहा है, ठीक है. श्राकडा देख ले। हमारे सुरेश देसाई बहत बड़े सोशलिस्ट है, पहले सोशलिस्ट थे, उन्होने दिखला कर साबित करने की कोशिश की कि पब्लिक सेक्टर में यह हो रहा है वह हो रहा है मालम पडता था बिडलाशाही घट रही है, जैनशाही घट रही है। सब लोग कन्पयज्ड है, हमारे साथी जो बैठे है चन्द्रशेखर जी वे भी कन्पयज्ड हो गये । इस मायावी पूजीवाद का हाथ सब को करप्ट करता हैं, हमको करता है, सब को करता है। जब भी कोई बात हो गई विवियन बोम का दे दिया जाता हैं। सही की मौजदा नीति, जो मिक्सड इकानामी की नीति है, जो प्रो कैपिटलिस्ट नीति है, इस नीति को परिात्याग करना पडगा ग्रौर इस नीति का जब तक परित्याग नहीं होगा, इस तरह की हजारे कमेटी रिपोर्ट होती रहे उनसे कोई नतीजा निकलने वाला नही है। श्रौर मल चीज यह है इसके लिये मै साथी चन्द्रशेखर जी को ग्रौर भागव जी को ग्रोर अपने आप को धन्यवाद देता ह आपका नही देता ह कि स्रापने मौका दिया, हा स्रापको भी बोलने का, गुबार निकालने का मौका मिला, सरकार के ऊपर गुवार निकालने का मौका मिला और सही मानी मे जा हमारे डवलप्मेन्ट मिनिस्टर है समाजवादी है श्रौर हम मब लोग है लेकिन ग्राज उसके लिये जरूरत इस बात सब जो पुरानी की है कि यह है उसको छोड ग्रन्यथा कभी करण्शन बद नहीं होगा, किसी भी गवर्नमेन्ट से वह नहीं हो सकता है जब तक सारे पुजीवाद पर क्ठाराघात नही होगा। एक बिडला नही कितने बिडला है हिन्दुस्तान मे। तो जब तक इस पजीवाद को जड़ से नहीं काटा जायेगा

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and Licensing Policy

Motion re Interim Report on

[श्री शीलभद्र याजी] तब तक न भ्रष्टाचार बद होगा, न समाजवाद होगा । यदि समाजवाद नही होगा तो ठीक है, हमारे चिनाई साहब मानते हैं कि 100 बिड्ला हैं हिन्द्स्तान में, लेकिन उन बिङ्लाग्रों से काम नही चलेगा। के नेता कहते है, पालियामेंट भी कहती है, कांग्रेस भी कहती है लेकिन उस नीति की रफ़्तार को तेज करना पड़ेगा और जब तेज करेंगे तभी लांछन भी नहीं सूनना पड़ेगा लेकिन ग्राप जल्दी भी करेंगे तो भी लांछन सुनने पडेंगे भीर लांछन सुनते सुनते हम इतने वाटरप्रफ हो गये कि उसमें घबड़ाने की बात नहीं है। लेकिन सही मानी में समाजवाद लाने की दिशा में, आपको खतरा दूसरी बात का है ग्रीर वह खतरा है कि जो ग्राप ग्रपोजीशन में बैठे हैं ग्राप भी नहीं बैठने यायेंगे, हम भी नहीं बैठने पायेंगे, दूसरी जगह आपकी जगह होगी स्रीर दूसरी जगह जेल क्रोगा। जनता जनार्दन से रिएक्शन होगा। श्रापने देखा गाय के नाम पर 8 लाख श्रादमी श्रा गए थे। तो राइट रिएक्शन बढेगा। गलती सं कम्युनिस्ट, सोसलिस्ट, एस० एस० पी० सब मिलकर च च का मुख्बा बना, सब ग्राइडियालाजी को ग्रापने ताक में रख कर जहन्तम में जाने का रास्ता लिया वह हिन्दस्तान में नमना बन सकता है। इस लिये सब लोग, सांशलिज्म पसन्द जो लोग है, खासकर काग्रस सरकार उनकी जो मिक्सड इकानामी की नीति है, जब तक उसका परित्याग नहीं होगा तब तक बिड्ला शाही बढ़ेगी, कान्सन्देशन ग्राफ वेल्थ चलेगा, साह जैन शाही चलेगी, सब शाही चलेगी। जनता की गरीबी नहीं जायेगी, बेकारी नही जायेगी ग्रीर ग्रसंतोष होगा ग्रीर हिन्द्स्तान का इससे नकसान होगा । इसलिये हमारी सरकार को चेतावनी है कि इस बहम मे उनको सबक लेन चाहिये।

SHRI ARJUN ARORA: Madam Chairman, the Planning Deputy Commission has done well in appointing Dr. Hazari to produce this re-

Such an enquiry was long overdue. I must mention in this House that a left-wing weekly Delhi, Mainstream was the first to publish parts of this report and it was the publication of extracts from this report in the Mainstream which created conditions in which the report had to be laid on the Table of the House. I, of course, thank the Minister for respond-Industries of the this suggestion ing to Congress Member of Parliament, Mr. Chandra Shekhar, that the report be laid on the Table of the House. The report has made many things . so clear that this sort of mistake cannot be repeated in the future. And whatever may have happened in the past as far as licensing is concerned, no new empires will come into being. In this respect, this report is a historical document in spite of certain minor inaccuracies and minor insignificant contradictions which Members have chosen to some magnify.

Licensing is one of the most crucial instruments of regulation of industries which was evolved after the Industrial Policy Resolution of 1956. Licensing was meant to serve a social purpose in accordance with the In-Policy Resolution. dustrial Hazari Report indicates serious faults in the manner in which licensing was done. It has made it obvious that the procedure which was adopted was such that it led to the defeat of the main objective and the social purpose which the licensing was supposed to serve has not been served. As a matter of fact, something contrary to that social purpose has developed. The report has made it obvious that the Birlas have expanded beyond proportion. Other monopolies have also grown while the economy of the country has been stagnant and the standard of living of the people has not improved. In this connection, it is pertinent to refer to the Preamble of the Constitution and certain Directive Principles which led to the acceptance of the socialist pattern of society by the Parliament in 1954.

Interim Report on
[The Vice-Chairman (Shri Akbar Ali

Motion re

KHAN) in the Chair.] The report has pointed out that not donly the Industrial Policy Resolution has been violated and ignored by those responsible for licensing, but the Directive Principles of the Constitution, and the Resolution regarding the socialistic pattern of society, accepted by Parliament 1954, have also been ignored. The personnal growth of the Birlas and the growth of their industrial empire is not the enrichment of the country. The advocates of the Birlas empire, 31 ome of whom could be compared to the devil's advocate, yesterday and today tried to argue that Birlas have done wonders which have led to the enrichment of the country. In this connection, the most significant was the speech of Mr. Babubhai Chinai who, unfortunately, happens to be a member of my party. The speech was a brazen-faced if not unashamed, admission of the profit motive.

SHRI BABUBHAI M. CHINAI: Russia has also accepted profit motive.

SHRI ARJUN ARORA: It was the brazen-faced acceptance of the principles of capitalist growth which reacted on the people. Mr. Babubai Chinai and others of his way of thinking should know that this country and the Parliament have rejected those policies which he advocates. He should go back to 1954, to the 1954 Resolution of the Parliament of India, which Mr. Babubhai Chinai of the Federation of Indian Chambers of Commerce and Industry, and many of his type have not been able to get reversed.

SHRI BABUBHAI M. CHINAI: I have been in parliament since 1957 and I know . . .

SHRI ARJUN ARORA \* \* \* \*

SHRI BABUBHAI M. CHINAI: Sir, I take strong objection to such remarks.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Arjum Arora, you should not be personal in making remarks.

Industrial Plannina

and Licensina Policy

#### (Interruptions.)

SHRI ARJUN ARORA: I am not yielding to interruptions.

SHRI P. N. SAPRU: He will have to withdraw it

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Sapru, you please sit down.

SHRI P. N. SAPRU: The words "in an unscrupulous manner" should be withdrawn.

#### (Interruptions.)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I think the word 'unscrupulons' is unparliamentary.

SHRI BHUPESH GUPTA: No. no.

SHRI NIREN GHOSH: No.

SHRI RAJNARAIN: No.

SHRI P. K. KUMARAN (Andhra Pradesh): No.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, order; please sit down.

SHRI BHUPESH GUPTA: Why did you say so, Sir? We would like to understand from you.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Dr. Sapru, please sit down. If you allow me, I shall say a few words. Mr. Bhupesh Gupta, please sit down. My own view is that it was said with reference to a Member of this House. In that connection I consider the word 'unscrupulous' unparliamentary.

SHRI ARJUN ARORA: No, no.

SHRI BABUBHAI M. CHINAI: On a point of order, Sir. The hon. Member, while making his observations, said something about me, that I have made money . . .

<sup>\*\*\*\*</sup>Expunged as ordered by the Chair.

SHRI ARJUN ARORA: No, no.

SHRI BABUBHAI M. CHINAI: The record will show what he actually said. I object to his remarks against me, Sir.

SHRI CHANDRA SHEKHAR: May I make a submission, Sir? If I have heard correctly, Mr. Arjun Arora said Mr. Babubhai Chinai \* \* \* \* If Mr. Arjun Arora has said that Mr. Babubhai Chinai has earned money by unscrupulous means, it is unparliamentary, but if Mr. Arjun Arora says that he knows nothing but the way to earn money unscrupulously, it is not unparliamentary, because I assert that the capitalist way of earning money is an unscrupulous way, and a member who knows that way knows nothing but the way to earn money by unscrupulous means.

SHRIMATI YASHODA REDDY: Mr. Vice-Chairman, Sir, apart from . . .

श्री राजनारायण: श्रीमन्, मेरा एक मैं ग्राप से श्रार्डर है प्वाइट ग्राफ के साथ ग्रर्ज करना चाहता हं श्रीर सभी संसदीय परम्परा की जानकारी के साथ कहना चाहता हूं कि कोई भी सम्मानित सदस्य इस सदन का यह कहने का कतई हक रखता है भ्रौर यह संसदीय प्रणाली के अनु-सार है कि कोई भी सदस्य ग्रनुचित तरीके से, श्रसाध्य तरीके से धन कमाता है। ऐसा कहने में कोई गलती नहीं है, कोई असंसदीय बात नहीं है, ग्रनपार्लियामेंटरी भी नही है। श्री मर्जुन मरोड़ा ने बिलकुल सही बात कही है श्रीर उन्हें बोलने दिया जाना चाहिये। श्री बाबुभाई चिनाई ने जो प्वाइंट ग्राफ म्रार्डर उठाया है वह बिलकुल निराधार है. बेसलैस है, उसे ग्राप कतई स्वीकृति न दें।

SHRIMATI YASHODA REDDY: Mr. Vice-Chairman, Sir, apart from the point of order raised, and its ultimate outcome, may I say this? Mr. Arjun Arora or any Member of this House is entitled to have his or her own way of thinking but, either directly or by implication, if any Member of Parliament is suggested to have done something unscrupulous, or if any one gives the impression, the appearance that some hon. Member is doing something unscrupulous, you know by your experience in the past, Sig. . . .

SHRI ARJUN ARORA: Sir,

SHRIMATI YASHODA RELDDY: Let me finish.

THE VICE-CHAIRMAN (SH RI AKBAR ALI KHAN): She has nort finished.

SHRIMATI YASHODA REDDY: I have nothing against you, Mr. Arjun Arora. Sir, what I am saying is on grounds of ordinary decency. Rules and procedures apart—he may or may not agree with me—it has been the convention of the House, on grounds of ordinary decency, that you cannot name a particular Member and say such things against him, and I think the remark made by Mr. Arjun Arora should be withdrawn.

SHRI ARJUN ARORA: I should also be heard on the point of order.

SHRI M. N. KAUL (Nominated): May I suggest that when you have declared this expression unparliamentary, it may be withdrawn by the hon Member?

SHRI BHUPESH GUPTA: No. no.

SHRIMATI YASHODA REDDY: You must give your ruling on this.

SHRI ARJUN ARORA: The record will show.

SHRIMATI YASHODA REDDY: Let the record be read.

SHRI ARJUN ARORA: It may be read after I have made my submissions to you, Sir. The lady is getting very impatient. I have only said that Mr. Babubhai Chinai knows the unscrupulous way of making money. I have not said that he has made money unscrupulously; I do not

<sup>\*</sup>Expunged as ordered by the Chair.

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[Shri Ariun Arora] know if he has made money that Anyway Sir, the record may be consulted

SHRI BHUPESH GUPTA: The records are there and you can verify what exactly Mr. Arjun Arora said. He has repeated it again, I mean what he said and now we have to believe hip has because the words fell from his lips. I submit that it is not unparliam entary. He only said that Mr. Babu' ohai Chinai knows the unscrupulways of the big business houses. (Interruptions.) Just one minute.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have heard vou.

SHRI BHUPESH GUPTA: No. you have not. If you see the Monopolies Commission's Report you will find there that they have mentioned these 75 families and among them Shri babubhai Chinai's name is mentioned, I take it. They refer to so many crores of paid-up capital and the number of companies and their assets. fore, the Monopolies Commission has made certain observations point to the fact that the honourable members of these 75 families are very well conversant with the unscrupulous ways of how the big business houses are built up. And since Shri Chinai belongs to that holy crowd therefore Shri Ariun Arora was entitled in the course of the debate to remind Mr. Chinai that he knew the unscruplous ways. What was wrong in it?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I will further study the records and then come to my decision.

SHRI BABUBHAI M. CHAINAI: No, no, Sir.

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): You may sit down.

AN HON. MEMBER: the Obey Chair.

SHRI P. N. SAPRU: With due respect to the House, hon. Members should not abuse each other and whether any Member is justified in describing a respected Member of this House as a person who knows the art of making unscrupulous money is a question on which you should give your decision.

SHRI ARJUN ARORA: Can Shri P. N. Sapru, an old Member of this House, challenge your ruling, You have said that you will give your ruling after studying the record. Can he challenge it?

SHRI RAJNARAIN: On a point of order. Sir. श्रापकी रूलिंग के बाद श्रभी सदन की कोई कार्यवाही ग्रागे नहीं चली है. इसलिये श्रीर प्वाइंट ग्राफ ग्राईर उठ नहीं सकता (Interruption:) ग्रापकी रूलिग के बाद सदन की कोई कार्यवाही आगे नहीं बढी है, इसलिये मेरा प्वाइंट ग्राफ ग्रार्डर है कि ग्राप इस मौके पर किसो को कोई प्वाइंट काफ भ्राईर उठाने का मौका नही दे सकते हैं। यह ग्रापकी कैपेसिटी के बियांड है। भ्राप अर्जुन अरोडा जी को बोलने दीजिये। भ्रगर उनके बोलने में कोई ग्रडचन भ्रायेगी तब प्वाइंट ग्राफ ग्राईर उठाया जा सकता है, बट नाट ऐट दिस स्टेज । यह ग्रापकी कैंपे-सिटी के बियांड है कि स्नाप किसी को प्वाइंट श्राफ श्रार्ड र रेज करने का मौका दें। मै श्रापकी इस पावर को चैलेंज करता हं।

SHRI C. D. PANDE: Has he given his ruling?

SHRI RAJNARAIN: Yes, he has given his ruling.

THE VICE-CHAIRMAN AKBAR ALI KHAN): If only you will listen to me. When I heard this expression, the impression that I had was that it was a personal reference to Shri Babubhai Chinai and that is why I said that I considered the word "unscrupulous" unparliamentary. But now when the other Members drew [The Vice-chairman]

my attention and wanted me to consider and a different interpretation of what Mr. Arju Arora had said came for discussion, I gave further consideration and I said that I would look into the records and come to my own conclusion. I have not said anythig against it. My first impression, therefore, continues, unless I look into the matter and change my decision.

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SHRI C. D. PANDE: That stands.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Arjun Arora,

SHRI RAJNARAIN: In clarification of your ruling, Sir, श्रगर में यह कहूं कि बाबूभाई जिनाई या श्रन्य दूसरे पूंजीपित जिन्होंने करोडों करोड़ की सम्पत्ति जाम कर रखी है, उन्होंने पापपूर्ण तरीके से धन कमाया है क्योंकि वैसे किसी के पास इतना धन हो ही नहीं सकता हैं, श्रगर वह ठीक तरीके से कमाये, तो क्या श्राप इसको श्रन-पालियामेंटरी करेंगे।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): If it is your conviction, it is a different matter. Yes, Mr. Sinha.

श्रीः राजनारायण : हां, मैं यह कहतीं हूं कि सब पूंजीपितयों ने पाप के तरीके से धन कमाया है।

SHRI BABUBHAI M. CHINAI: Have I understood you correctly, Sir,. . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have called Mr. Sinha.

SHRI B. K. P. SINHA: Mr. Vice-Chairman, after this long discussion I would not have liked to intervene. But then the issue is a very important one. The issue is how should Parliament conduct itself or how hon. Members should conduct themselves. You have rightly said, Sir, that you will look into the record. I am not bothered about that one word "unscrupulous". The statement has to be read

as a whole and even if you omit that word "unscrupulous" the statement is objectionable in my opinion . . .

SEVERAL HON. MEMBIERS: No.

SHT K. P. SINHA: . . . because a general impression is created by this that one of the hon. Membeers of this House knows nothing, is lousy with nothing except with the making of money which, in my opinion, is an unjustified aspersion on a M ember. And Mr. Vice-Chairman, lookin ig into the question from another and practical point of view . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That is enough.

SHRI B. K. P. SINHA: I am just finishing, Sir. From a practical point of view, if such a thing is permitted then this House will almost cease to be a dignified forum in which the affairs of the country are conducted and controlled.

AN HON. MEMBER: Yes, yes, that will do.

SHRI B. K. P. SINHA: It is for the Chairman to call me to order and not for you. You are not sitting in the Chair.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Sinha . . .

SHRI B. K. P. SINHA: Again I object. When I am speaking I do not want to be lectured to by Members who have been here only for two years or so. I do not want to be lectured to by them. I have been in this House from the very beginning and I have had some experience of political life outside Parliament also and if such men start lecturing to me I cannot tolerate it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That will do.

SHRI B. K. P. SINHA: Coming naw to my point, Mr. Vice-Chairman, if Members start casting aspersions on each other, then this House will lose its dignity and its effectiveness.

Interim Report on Nobody should cast aspersions on other Members.

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SHRI BABUBHAI M. CHINAI: Mr. Vice-Chiairman, Sir, . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No, no. please sit down.

SHRI BABUBHAI M. CHINAI: I am the man who has been hurt most Sir. I would like to know, wheen you said that you will look  $int_0$ the records, un derstand that suppose after looking into the record you come to the conclusion that the word that the hon. Member used was a wrong one and not parliamentary, then you will remove that word and that you will give your ruling tomorrow?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I will please sit down.

SHRI BABUBHAI M. CHINAI: Thank you.

SHRI NIREN GHOSH: How will you come to that conclusion. He can repudiate the allegation. He can deny it, but you cannot expunge it. It would be very wrong.

श्री राजनारायण : श्रीमन, मेरा एक निवेदन है कि ग्रगर ग्राप एक्सपंज करने का फैसला करें तो सदन के सामने करें।

VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have heard you.

SHRI NIREN GHOSH: But you have given a promise. Why do you give a promise? This is a serious matter.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You sit down. Yes, Mr. Arjun Arora.

KUMARI MANIBEN VALLABH-BHAI PATEL: I want to say one word, please. श्रापने कहा कि देखगा श्रीर कल रूलिंग दुंगा । कल भ्राप कैसे इसको रिम्व करेंगे। म्राज यह सब म्रखबार में म्रा जायेगा तो कल रिम्व करने से फायदा क्या है।

THE VICE-CHAIRMAN ( SHRI AKBAR ALI KHAN): Mr. Arjun Arora.

SHRI M. N. KAUL: Sir, the point raised by the lady Member, Kumari Maniben Patel, is a very valid one. It should be considered now. Normally when an expression is declared to be unparliamentary, then the press is not entitled to publish it. When you have given the decision, then the matter will not be published (Inter-

### (Interruptions)

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): I have got the record with me and I . . . .

SHRI BHUPESH GUPTA: Sir I hope we will not be faced with situation when from the quarters of the Chair we will have the experience of blowing hot and cold. You had said you would look into it and then you go to give a ruling. (Interruptions.) Everything that has been uttered will be there. Nothing is to be expunged.

SHRI BABUBHAI M. CHINAI: The Chair has said . . . .

SHRI BHUPESH GUPTA: What you have said will also go in. Everything that has been uttered shall be reported tomorrow in the Press if the Press likes it. The freedom of the Press should not be interfered with.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You sit down

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, kindly listen.

VICE-CHAIRMAN HT. AKBAR ALI KHAN): I have heard you.

SHRI BHUPESH GUPTA: How can you hear me even before I have spoken? The position is this. In a comparable situation, as you know, both the things, the utterance as well as the objection, go into the Press and the next day if you say something on th's that will also be reported by the Press because today we have got two

[Shri Bhupesh Gupta]

sets of statements. Mr. Arjun Arora had been accused of saying something which he himself says he had not said. Is it not a more reliable proof than what you and I may want? Therefore the Press would be entitled to report whatever he has said and if you think tomorrow after examination that what is recorded is at variance with what he has said even so the question remains whether it is unparliamentary. To mention word 'unscrupulous' in connection with the big business is a lot of courtesy shown to the big business according to me.

श्री राजनारायण अीमन्, एक प्वाइंट बड़ा इम्पारटेंट है जिसकी श्रोर भूपेश गुप्त ने इशारा किया है, ग्राप समझे या नही मैं नही जानता। मैं इस रिपोर्ट को सही नही मान्गा। जो ग्रापका लेखक है, शार्टहैन्ड का बह यह लिखकर दे कि नहीं अर्जुन अरोड़ा ने यह कहा था तो मैं उसकी सही नही मान सकता । यह मान्य संसदीय परम्परा है कि जब ग्रर्जन ग्ररोडा कहते हैं कि मैंने यह कहा था तो अर्जुन अरोडा के स्टेटमेंट को सही माना जायेगा ग्रौर एक रिपोर्टर के स्टेटमेट को मै सही मानने के लिये तैयार नहीं हूं, अगर आपसे अनुरोध करता हं कि आप इस वक्त कोई **रू**लिंग नहीं दे सकते इसका मतलब यह हो जायेगा कि किसी रिपॉटर ने कुछ भी भ्रनाप-शनाप रिपोर्ट कर दिया उसको भ्राप ज्यादा भ्रहमियत दे रहे हो बनिस्बत एक सदस्य के एक्सप्लेनेशन, स्पष्टीकरण सूनने के बाद भी। यह सदन के एक सदस्य के सम्मान का प्रश्न है, सदन का प्रश्न है। इसलिये सदन का कोई जब यह कह दे कि हमने यह नही कहा, यह कहा तो उसी को माना जाता है संसदीय प्रथा मे । हम समझते है कि ग्रगर ग्राप सेके-टरी से पूछेंगे तो अनेक एग्जाम्पिल दे सकते है इस बात की।

SHRI HAYATULLA ANSARI (Uttar Pradesh): I want to bring to your notice a certain shade of mean-

ing in the sentence which Mr. Arjun Arora has said. If I say "You know nothing but the ways of crime" to a criminal lawyer I do not think it will be something bad. Or if I say the same thing to a detective "You know nothing but the ways of crime" I do not think it will be wrong. So you have to take into consideration this shade of meaning before you give the ruling.

SHRI BHUPESH GUPTA: I agree with him. It is a very reason able approach he has made.

SHRI M. N. KAUL: What is the decision on the Press report in it?

SHRI ARJUN ARORA: Sir, I have to make one submission with your permission. I did not say that Mr. Babubhai Chinai has made money in an unscrupulous way. I only said that he knows the unscrupulous way of making money (Interruptions.)

SHRI BABUBHAI M. CHINAI: Mr. Arjun Arora may be clever but that is another way of saying the same thing.

SHRI ARJUN ARORA: There is a difference between knowing a thing and practising it. I also know how to make money but I have made no money. I also know the unscrupulous way of making money but I have made no money in a scrupulous way or in an unscrupulous way. So when I said that he knows \* \* \* \*I have cast no aspersion on him. I have only mentioned his knowledge of a particular method.

SHRI K. P. MALLIKARJUNUDU (Andhra Pradesh): May I draw the attention of the Chair to Rule 238, Sub-rule (vii) where it is said that a member while speaking shall not utter treasonable, seditious or defamatory words? Is this not defamation? Even if the interpretation of Mr. Arjun Arora is accepted it is defamation. It comes within the meaning of section 499 I.P.C. and therefore it is unparliamentary.

<sup>\*\*\*\*</sup>Expunged as ordered by the Chair.

Interim Report on SHRI Z. A. AHMAD: What Mr. Arjun Arora has said is that Mr. Babubhai Chinai has the knowledge of an airt. Whether he has exercised that arts or put that art into practice, he has 'not said. If Mr. Arjun Arora had said I that he knows this art and he prac tises this art, then it would have be en different and one could then say the it an aspersion has been cast.

But to say that you know this art

does r not mean that you practise this

art., That is very clear.

Motion re

شرى اے - ايم : طارق : مهر أب کی وساط عد سے انتہائی ادب اور نھازملدی سے اسے بزرگ دوست ارجن اروزا سے یہ درخواست کرونکا که جو ان کا مقصد نہیں تھا اور جو باہو بھائی چلٹی نے سنا - ...

श्री मर्जन मरोडा: यह उनकी गलती है।

شری اے - ایم - طارق : ررز دد ان اسکروپلس e قکشلوی جهن یا<sup>ه</sup> پارليامهنٽري زبان مهن انهارلهامينٽري نهين هي ليکن دونون ممبر اس ھاؤس کے ہزرگ منبز ھیں اور ارجوں ارورا عمر میں بھی زیادہ هیں ، بورگ بھی عیں اگر باہو۔ بھائی چاگی کو ان کے بات سے چوٹ لگی ھے ، دل کو تکلیف هوئی هے ...

श्री अर्ज्न अरोड़ा: अगर हई है तो गलत हुई हैं।

شوی ای - ایم - طارق:...تو آ*پ* یه کهین که اس لفظ کو خارج کیا جائے کیوں کہ ہم ایک گھنٹہ کے قريب ضائع كو چكير هيس - ايك گهانته بهت قیمتی هے - خاص کر جب کنچه سمهر چاهتے هیں که

نہ ھونے پائے ، ھارس کا تائم خراب ھو مھوں آپ سے درخواست ھے . . . میں ان کو ذاتی طور ہر بھی جانتا ھوں کہ یہ کہیں ک*ہ اس لف*ھ کو خارے کیا جائے - اس سے کوئی فرق نهين يبتا -

Industrial Planning

and Licensing Policy

†शि ए० एम० तारिक . मैं ग्रापकी विसातत से इन्तहाई ग्रदब भ्रौर नियाजमन्दी से अपने बुजुर्ग दोस्त अर्जुन अरोडा से यह दरख्वास्त करूंगा कि जो उनका मकसद नही था श्रीर जो बाब्भाई चिताई ने सुना . . .

श्रः मर्ज्न घरोड़ा : यह उनकी गलती है ।

श्री ए० एम० तारिक : वर्ड 'ग्रनस्कृपुलस' डिक्शनरी में या पालियामेटरी जबान में भ्रनपालियामेटरी नही है । लेकिन दोनों मेम्बर इस हाउस के बुजुर्ग मेम्बर है ग्रौर भ्रर्जन भ्ररोड़ा उम्र में भी ज्यादा हैं, ब्जुग भी है। ग्रगर वाब्भाई चिनाई को उनकी वात से चोट लगी है, दिल को तकलीफ हई है . . .

श्री प्रजिन प्ररोड़ा: ग्रगर हुई है तो गलत हई है।

श्री ए० एम० तारि हः . . . तो ग्राप यह कहें कि इस लफ्ज को खारिज किया जाये क्योंकि हम एक घंटा के करीब जाया कर चके है। एक घंटा बहुत कीमती है खास कर जब कुछ मेम्बर चाहते हैं कि बहस न होने पाये, हाउस का टाइम खराब हो मेरी म्रापसे दरख्वास्त है--मै उनको जाती तौर पर भी जानता हु कि ये कहे कि इस लफ्ज को खारिज किया जाये, इससे कोई फर्क नही पड़ता ।]

THE VICE-CHAIRMAN AKBAR ALI KHAN): Mr. Arora, have you got anything to say about Mr. Tariq's request?

<sup>† []</sup> Hindi transliteration.

SHRI ARJUN ARORA: I have not heard what Mr. Tarig has said.

SHRI DAHYABHAI V. PATEL: Sir, I want to draw your attention to a point of order that I want to raise. I am not referring to the affair between Mr. Arjun Arora and Mr. Babubhai Chinai. But my friend, Mr. Bhupesh Gupta, just now said: "I have the experience of the Chair blowing hot and cold at the same time" I object to this. It is derogatory to the dignity of the Chair and the whole House and he must be asked to withdraw it

SHRI BHUPESH GUPTA: I have not said that. The hon. Member does not know.

SHRI DAHYABHAI V. PATEL: You can ask for the record.

SHRI BHUPESH GUPTA: I am a little more adept in the game than Mr. Dahyabhai Patel. I would not say such a thing that is patently insulting to the Chair. I said, I hope from the quarters of the Chair we would not have the experience of blowing hot and cold. Fortunately after your ruling I say that we did not have that experience. It is a tribute to you. (Interruptions).

SHRI C. D. PANDE: Do you take it as a tribute to be told that you are blowing hot and cold at the same time?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That is another question. The first question is about what Mr. Arjun Arora said. I know there are these two hon. Members of this House. One genuinely thinks that what he has said is right.

The other thing is he has hurt and what he has said is not right. Therefore, in such circumstances when I have to see to the different statements of the two hon. Members of this House, it is my duty to examine the position. What I have got from the record is that Mr. Arjun Arora used those words.

SHRI ARJUN ARORA: No. no.

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please. I am glad Mr. Arjun Arora repudiates this. As he also repudiates it, I direct that if it is in the record, this should be expunged.

(Interruptions)

SHRI ARJUN ARORA: I sur hmit, I would request you to check that up. Before I come to my speech, I resquest you to consult the tape-record also before you give your ruling. You please consult the tape-record also and whatever ruling you give as Chairman of the house is acceptable to the House and I am part of the House.

Dr. Z. A. Ahmed rose.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Dr. Ahmad, he has finished his speech. I have got two more speakers. Have you finished your speech?

SHRI ARJUN ARORA: I am on my legs. I have just started . . .

कुमारी मिनबेन वल्लभभाई पटेल : मेरा एक प्वाइंट ग्राफ ग्राडेर है । मैं एक प्वाइंट ग्राफ ग्राडेर कहना चाहती हूं । SHRI ARJUN ARORA: Lady Member also.

कुमारी मनिबेन वल्लभभाई पटेल : क्यों नहीं, भ्राप ही जसे मेम्बर हैं, यह क्या बात है।

उपसभाष्यक (श्री ग्रकबर ग्रली खान): नहीं, ग्राप फर्माइये ।

कुमारी मिनबेन वल्लभ भाई पटेलः मेरा यह कहना है कि इस बारे में जो भापकी रूलिंग हो वह भाज ही मिलनी चाहिये, भगर इसके बारे में यह रूलिंग हो तो उसको एक्सपंज करना चाहिये, लेकिन सबके सामवे एक्सपंज करना चाहिये, भाज ही होनाः चाहिये।

कई माननीय सदस्य : एक्सपंज तो गया ।

भी राजनारायणः भ्रज्न भरोड़ा साहब भापने जो कहा था उसको फिर रिपीट करते हये चलिये।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Rajnarain, Mr. Arjur Arora is a sufficiently senior Maember. He does not need your advice.

SHRI RAJNARAIN: I am also a senior Member. I know parliamentary I practice. I shall repeat the same senter ice again and again.

THE VICE-CHAIRMAN AKBAR ALI KHAN): Why are you saying this?

SHRI RAJNARAIN: You say that he is a senior Member.

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): You please listen.

SHRI RAJNARAIN: I am listening to you.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Why do you advise him?

SHRI RAJNARAIN: I have got every right to advise him.

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): Yes, Mr. Arjun

SHRI ARJUN ARORA: If you like, I will continue my speech tomorrow morning.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No. Tomorrow the Minister will reply.

SOME HON. MEMBERS: No. no.

SHRI ARJUN ARORA: Before the Minister replies you give me ten minutes.

THE VICE-CHAIRMAN AKBAR ALI KHAN): You at least finish it. Mr. Arjun Arora.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, he has been disturbed and we sympathise with him. We must have some human feelings. Therefore, tomorrow he should collect thoughts and make his speech.

THE VICE-CHAIRMAN AKBAR ALI KHAN): There is a lot of work.

SHRI BHUPESH GUPTA: I know that we have got a lot of work, but we shall arrange it to your satisfaction. We are also workers. Mr. Arjun Arora should not be disturbed any more. Let him go home, collect his thoughts and resume his speech tomorrow morning.

THE VICE-CHAIRMAN AKBAR ALI KHAN): Is it the sense of the House that this should be so? (After a pause) The House stands adjourned till 11 a.m. tomorrow.

> The House then adjourned at five minutes past six of the clock till eleven of the clock on Wednesday, the 31st May, 1967.